LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, December 01, 2025

No. 90

11:00 AM

1. Obituary References*

The Speaker made references to the passing away of Col. (Retd.) Sona Ram Choudhary, Member of the Eleventh, Twelfth, Thirteenth and Sixteenth Lok Sabhas; Prof. Vijay Kumar Malhotra, Member of the Sixth, Ninth, Thirteenth and Fourteenth Lok Sabhas; Shri Ravi Naik, Member of the Twelfth Lok Sabha; Shri Dharmendra, Member of the Fourteenth Lok Sabha and; Shri Sriprakash Jaiswal, Member of the Thirteenth, Fourteenth and Fifteenth Lok Sabhas.

Thereafter, Members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.06 A.M.

2. Felicitations* by the Speaker

The Speaker, on behalf of the House, congratulated Indian Women Cricket Team for winning Women Cricket World Cup, 2025 by defeating South Africa in the final on 2.11.2025 and; Indian Blind Women Cricket Team for winning 1st Women's T20 Cricket World Cup for the Blind 2025 by defeating Nepal in the final on 23.11.2025.

He also congratulated India's Women Kabaddi Team for winning the Women's Kabaddi World Cup 2025 by defeating Chinese Taipei in the final on 24.11.2025 and; Indian Team for their best ever performance at the Deaflympics held in Japan from 15-26 November, 2025.

* Original in Hindi. For details, please see the debates of the day.

11.08 A.M.

3. Starred Questions

Starred Question No. 1 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.19 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 2 – 20 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1 – 230 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Heritage, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Heritage, New Delhi, for the year 2023-2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh, for the year 2023-2024.

(4) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2023-2024.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2023-2024, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of theIndira Gandhi National Centre for the Arts, New Delhi, for the year 2023-2024.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2023-2024, alongwith audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2023-2024.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Prime Ministers Museum and Library, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of

the working of Prime Ministers Museum and Library, New Delhi, for the year 2023-2024.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2023-2024alongwith audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2023-2024.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the International Buddhist Confederation, New Delhi, for the year 2023-2024alongwith audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Buddhist Confederation, New Delhi, for the year 2023-2024.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal)to laid on the Table a copy of the Manipur Goods and Services Tax (Second Amendment) Ordinance, 2025 (No. 2 of 2025) (Hindi and English versions) promulgated by the President on 7th October, 2025 under article 123(2) (a) of the Constitution.

The Minister of State in the Ministry of Finance (Shri Pankaj Choudhary)laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Security Printing and

Minting Corporation of India Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the 45th Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, December, 2025.

TheMinister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirti Vardhan Singh) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974:-

(i) G.S.R. 511(E) published in Gazette of India dated 29th July, 2025 making certain amendments in Notification No. G.S.R.703(E) dated 12th November, 2024.

(ii) G.S.R. 762(E) published in Gazette of India dated 17th October, 2025 making certain amendments in Notification No. G.S.R.703(E) dated 12th November, 2024.

(2) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981:-

(i) G.S.R. 512(E) published in Gazette of India dated 29th July, 2025 making certain amendments in Notification No. G.S.R.703(E) dated 12th November, 2024.

(ii) G.S.R. 761(E) published in Gazette of India dated 17th October, 2025 making certain amendments in Notification No. G.S.R.702(E) dated 12th November, 2024.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2023-2024, alongwith Audited

Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2023-2024.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

6. Reports of the Standing Committee on Chemicals and Fertilizers

Shri Rajesh Ranjan presented the following Reports* (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2025-26):-

(1) Fourteenth Report on 'Price Rise of medicines in the Pharmaceutical Sector impacting the lives of ordinary citizens adversely - A Review' pertaining to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

(2) Fifteenth Report on 'Self-Sufficiency in Production of Fertilizers with a view to curb import of fertilizers – Review of constraints thereof' pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

7. Motion for election of two members of Lok Sabha to the Council of the Indian Institute of Science, Bangalore

The Minister of Education(Shri Dharmendra Pradhan) moved the following motion:-

"That in pursuance of clause 9.1(e) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members on the Council of the Indian Institute of Science, Bangalore, subject to the other provisions of the Scheme and the Regulations."

The motion was put to vote and adopted.

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* *These reports were presented to Hon'ble Speaker, Lok Sabha on 04.10.2025 and laid in Rajya Sabha on 21.08.2025.*

8. Motion regarding the Report of the Select Committee on Insolvency & Bankruptcy Code (Amendment) Bill, 2025 – Extension of Time

Dr. D. Purandeswari moved the following motion:

"That this House do extend time for the presentation of the Report of the Select Committee on the Insolvency & Bankruptcy Code (Amendment) Bill, 2025' upto the last day of the Winter Session, 2025".

The motion was put to vote and adopted.

9. Motion regarding the Report of the Select Committee on the Jan Vishwas (Amendment of Provisions) Bill, 2025 – Extension of Time

Shri Tejasvi Surya moved the following motion:

"That this House do extend time for the presentation of the Report of the Select Committee on the Jan Vishwas (Amendment of Provisions) Bill, 2025' upto the last day of the second week of the Winter Session, 2025".

The motion was put to vote and adopted.

10. Supplementary Demands for Grants

Smt.Nirmala Sitharamanpresented a statement (Hindi and English versions) showing Supplementary Demands for Grants – First Batch for 2025-2026.

12.07 P.M.

11. Government Bill – Introduced

The Manipur Goods and Services Tax (Second Amendment) Bill, 2025

12. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Manipur Goods and Services Tax (Second Amendment) Ordinance, 2025 (No. 2 of 2025) was laid on the Table.

13. Government Bills – Introduced

(i) The Central Excise (Amendment) Bill, 2025

Prof. Sougata Ray opposed the introduction of the Bill.

The motion was adopted and the Bill was introduced.

(ii) The Health Security se National Security Cess Bill, 2025

Thiru D.M. Kathir Anand and Prof. Sougata Ray opposed the introduction of the Bill.

The motion was adopted and the Bill was introduced.

(Due to interruptions, Lok Sabha adjourned at 12.13 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

(1) Shri Jugal Kishore regarding construction of railway over-bridge/underpass and foot over-bridge in Jammu Parliamentary Constituency of Jammu & Kashmir.

(2) Shri Vishnu Datt Sharma regarding encroachment and construction activities in the surrounding areas of Khajuraho, a world heritage site in Madhya Pradesh.

(3) Smt. Malvika Devi regarding need to revise the threshold criteria for coverage of a village under Digital Bharat Nidhi (DBN) project to ensure 4G connectivity in rural areas.

(4) Shri Bidyut Baran Mahato regarding need to expedite implementation of Bagbera water supply project under Jal Jeevan Mission in Jharkhand.

(5) Shri Brijmohan Agrawal regarding need to set up Space Lab/Museum of ISRO in every State in the Country.

(6) Captain Brijesh Chowta regarding need to exclude arecanut from the Duty Free Quota Free Preferential Trade Scheme.

(7) Smt. Bharti Pardhi regarding need to strengthen Aanganwadi Centres in the Country.

(8) Shri Anurag Singh Thakur regarding need to expedite completion of work on Mandi-Hamirpur Section of NH-3 in Himachal Pradesh alongwith installation of early warning systems and real time monitoring tools in vulnerable areas.

(9) Shri P. P. Chaudhary regarding need to launch a national Mission for Traditional water Body Restoration Scheme with a dedicated component for desert States.

(10) Shri Raju Bista regarding need to impress upon the State Government of West Bengal to allocate funds to disaster affected areas in Darjeeling, Kalimpong and Dooars in West Bengal under State Disaster Relief Fund.

(11) Shri Arun Kumar Sagar regarding need to include Shahjahanpur district in Uttar Pradesh in Aspirational District Programme.

(12) Shri Hibi Eden regarding need to put in place a policy framework under Reserve Bank of India to address the threat of digital assets scams and other fraudulent activities in the Country.

(13) Shri S. Supongmeren Jamir regarding Staff position for Akashwani and Doordarshan Kendra at Kohima, Nagaland.

(14) Shri Brijendra Singh Ola regarding need to run a regular train on Sikar-Delhi route via Jhunjhunu and Chirawa.

(15) Shri Utkarsh Verma 'Madhur' regarding need to regulate the sale of medicines both through offline and online mode.

(16) Shri Virendra Singh regarding need to investigate the reported supply of fake cough syrup in Varanasi, Uttar Pradesh.

(17) Prof. Sougata Ray regarding situation arising out of ongoing Special Intensive Revision (SIR) of voters list in various States.

(18) Smt. June Maliah regarding need for desiltation and maintenance of Farakka Barrage and Damodar Valley Corporation dam in West Bengal.

(19) Shri S. Jagathratchakan regarding need for stoppage of Vande Bharat Express at Arakkonam Railway Junction in Tamil Nadu.

(20) Dr. Krishna Prasad Tenneti regarding need to provide financial assistance under Production Linked Incentive and Modified Special Incentive Package Scheme to Amravati, the capital of Andhra Pradesh.

(21) Shri Kaushalendra Kumar regarding need to set up a Day Care Cancer Treatment Centre in district hospital in Bihar Sharif in Nalanda Parliamentary Constituency of Bihar.

(22) Shri Anil Yeshwant Desai regarding need to make compulsory Cardio Pulmonary Resuscitation (CPR) procedure for students and common mass in the country.

(23) Shri Balashowry Vallabhaneni regarding need to construct new multipurpose cyclone centers in Machilipatanam Parliamentary Constituency, Andhra Pradesh.

(24) Shri Umeshbhai Babubhai Patel regarding need to regulate sittings of DISHA Committee in Daman and Diu.

2.01 P.M.

15# Statutory Resolution – Negatived

Time Recommended by BAC: 3 Hrs.
Time Taken: 12 Mts.

Shri N.K. Premachandran moved the following resolution:-

"That this House disapproves of the Manipur Goods and Services Tax (Second Amendment) Ordinance, 2025 (Ordinance No. 2 of 2025) promulgated by the President on 07.10.2025."

After discussion at para 16, the Resolution was put to vote and negatived.

16# Government Bill – Passed

The Manipur Goods and Services Tax (Second Amendment) Bill, 2025

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

Shri Shashank Mani took part in the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

2.13 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M on Tuesday, the 2nd December, 2025)

UTPAL KUMAR SINGH,
Secretary General

Discussed together.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, December 02, 2025/ Agrahayana 11, 1947 (Saka)

No. 91

11:00 AM

1. Announcement* by the Speaker

The Speaker made an announcement regarding welcoming H.E Mr. Shalva Papuashvili, Chairman of the Parliament of Georgia and Members of the Parliamentary Delegation who are on a visit to India as honoured guests and conveyed the greetings of the House to them.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 21–23 were taken up. Starred Question No. 24 and 25 were were orally answered. Replies to Starred Question Nos. 21–23 and 26–40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 231–298 and 300–460 were laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.16 A.M. and re-assembled at 12.00 Noon)

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* Original in Hindi. For details, please see the debates of the day.

12.00 Noon

4. Papers laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) A copy of the Geographical Indications of Goods (Registration and Protection) (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.812(E) in Gazette of India dated 3rdNovember, 2025 under sub-section (3) of Section 87 of the Geographical Indications (Registration and Protection) Act, 1999.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 41 of the Boilers Act, 2025: -

(i) The Central Boilers Board (Nomination of Members) Rules, 2025 published in Notification No. G.S.R.615(E) in Gazette of India dated 10thSeptember, 2025.

(ii) The Boiler Accident Inquiry Rules, 2025 published in Notification No. G.S.R.616(E) in Gazette of India dated 10thSeptember, 2025.

(iii) The Technical Adviser (qualification, experience, salary and allowances) Rules, 2025 published in Notification No. G.S.R.617(E) in Gazette of India dated 10thSeptember, 2025.

(iv) The Chief Inspectors, Deputy Chief Inspectors and Inspectors (qualification and experience) Rules, 2025 published in Notification No. G.S.R.618(E) in Gazette of India dated 10thSeptember, 2025.

(v) The Boiler Operation Engineers' Rules, 2025 published in Notification No. G.S.R.705(E) in Gazette of India dated 23rdSeptember, 2025.

(vi) The Boiler Attendants' Rules, 2025 published in Notification

No. G.S.R.721(E) in Gazette of India dated 29thSeptember, 2025.

(vii) The Boiler (Adjudication and Appeal) Rules, 2025 published in Notification No. G.S.R.767(E) in Gazette of India dated 22ndOctober, 2025.

(viii) The Boiler (Appeal and Revision) Rules, 2025 published in Notification No. G.S.R.768(E) in Gazette of India dated 22ndOctober, 2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2024-2025.

(5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the National Industrial Corridor Development Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the National Industrial Corridor Development Corporation Limited, New Delhi, for the year

2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(i) Annual Reports of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the years 2019-2020 to 2021-2022alongwith Audited Accounts and comments of the Comptroller and Auditor General.

(ii) Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the years 2019-2020 to 2021-2022.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013: -

(i) Review by the Government of the working of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992: -

(i) The Indo-Tibetan Border Police Force, Telecommunications Cadre, Subedar Major (Telecommunication), Group 'B' Post, Recruitment Rules, 2025 published in Notification No. G.S.R.537(E) in Gazette of India dated 7th August, 2025.

(ii) The Indo-Tibetan Border Police Force, Telecommunications Cadre, (Group 'B' and 'C' posts) Recruitment (Amendment) Rules, 2025 published in Notification No. G.S.R.538(E) in Gazette of India dated 7th August, 2025.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) of Section 38A of the Prevention of Cruelty to Animals Act, 1960:-

(i) The Animal Welfare Board of India (Group 'B' posts) Recruitment Regulations, 2024 published in Notification No. V-11011(18)/14/2023-Admin_6/A in Gazette of India dated 22ndAugust, 2024.

(ii) The Animal Welfare Board of India (Group 'C' posts) Recruitment Regulations, 2024 published in Notification No. V-11011(18)/14/2023-Admin_6/B in Gazette of India dated 22ndAugust, 2024.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Dairy Development Board, Anand, for the year 2024-2025.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the PAWMENCAP (Parents Association for the Welfare of Mentally Handicapped Persons), Hyderabad, Telangana, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the PAWMENCAP (Parents Association for the Welfare of Mentally Handicapped Persons), Hyderabad, Telangana, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Durgabai Deshmukh Vocational Training & Rehabilitation Centre (Andhra Mahila Sabha), Hyderabad, Telangana, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Durgabai Deshmukh Vocational Training & Rehabilitation Centre (Andhra Mahila Sabha), Hyderabad, Telangana, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Friends of Handicapped-India, Meerut, Uttar Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Friends of Handicapped-India, Meerut, Uttar Pradesh, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the People with Hearing Impaired Network (PHIN), Hyderabad, Telangana, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the People with Hearing Impaired Network (PHIN), Hyderabad, Telangana, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Sanjose Welfare Center,Ettumanoor,Kottayam, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sanjose Welfare Center, Ettumanoor, Kottayam, Kerala, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of Meerut Children Welfare Trust, Meerut, Uttar Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Meerut Children Welfare Trust, Meerut,Uttar Pradesh, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of Kongu Arivalaya Trust, Erode,Tamil Nadu, for the year

2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the KonguArivalaya Trust, Erode, Tamil Nadu, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of Ashanilayam, Ponkunnam, Kottayam, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ashanilayam, Ponkunnam, Kottayam,Kerala, for the year 2024-2025.

(9) (i) A copy of the Annual Report (Hindi and English versions) of Handicapped Development Council, Agra, Uttar Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handicapped Development Council, Agra,Uttar Pradesh, for the year 2024-2025.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Integrated Institute for the Disabled, Varanasi, Uttar Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Integrated Institute for the Disabled, Varanasi,Uttar Pradesh, for the year 2024-2025.

(11) (i) A copy of the Annual Report (Hindi and English versions) of Uttar Pradesh Mook Badhir Vidyalaya, Allahabad, Uttar Pradesh, for the year 2024-2025, alongwith Audited

Accounts.e

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mook Badhir Vidyalaya, Allahabad, Uttar Pradesh, for the year 2024-2025.

(12) (i) A copy of the Annual Report (Hindi and English versions) of K.S.J. High School, Ratanpur Khurd, Sambhal,Uttar Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the K.S.J. High School, Ratanpur Khurd, Sambhal, Uttar Pradesh, for the year 2024-2025.

(13) (i) A copy of the Annual Report (Hindi and English versions) of Sneharam Charitable Society,Thrissur, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sneharam Charitable Society,Thrissur, Kerala, for the year 2024-2025.

(14) (i) A copy of the Annual Report (Hindi and English versions) of Marian Service Society, Muttikulangara, Palakkad, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marian Service Society, Muttikulangara, Palakkad, Kerala, for the year 2024-2025.

(15) (i) A copy of the Annual Report (Hindi and English versions) of Nilachal Seva Pratisthan, Puri, Odisha, for the year

2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the workingof the Nilachal Seva Pratisthan, Puri, Odisha, for the year 2024-2025.

(16) (i) A copy of the Annual Report (Hindi and English versions) of Sevanikethan Thiruhrudaya Nivas, Kottayam, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sevanike thanThiruhrudaya Nivas, Kottayam, Kerala, for the year 2024-2025.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Society of Khrist Jyoti: Nav Vani School for the Hearing Impaired, Varanasi,Uttar Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society of Khrist Jyoti: Nav Vani School for the Hearing Impaired, Varanasi, Uttar Pradesh, for the year 2024-2025.

(18) (i) A copy of the Annual Report (Hindi and English versions) of Swarna Swayamkrushi of Society, Nellore District, Andhra Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swarna Swayamkrushi of Society, Nellore District, Andhra Pradesh, for the year 2024-2025.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the S.K.R Pupils Welfare Society, Prakasam District,

for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the S.K.R Pupils Welfare Society, Prakasam District, Andhra Pradesh, for the year 2024-2025.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Velugu, Madanapalle, Andhra Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Velugu, Madanapalle, Andhra Pradesh, for the year 2024-2025.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Chavara Special School for Mentally Retarded, Koonammavu, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chavara Special School for Mentally Retarded, Koonammavu, Kerala, for the year 2024-2025.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Vimala Mahila Samajam, Muvattupuzha,Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vimala Mahila Samajam, Muvattupuzha, Kerala, for the year 2024-2025.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Pratheeksha Bhavan School for the Mentally Retarded Children, Idukki, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratheeksha Bhavan School for the Mentally Retarded Children, Idukki, Kerala, for the year 2024-2025.

(24) (i) A copy of the Annual Report (Hindi and English versions) of the Sadhana Society for the Mentally Handicapped, Hyderabad,Telangana, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sadhana Society for the Mentally Handicapped, Hyderabad, Telangana, for the year 2024-2025.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Shanthiniketan Residential Institution for Mentally Handicapped, Hyderabad, Telengana, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shanthiniketan Residential Institution for Mentally Handicapped Children, Telengana, for the year 2024-2025.

(26) (i) A copy of the Annual Report (Hindi and English versions) of the District Disabled School, Jharsuguda, Odisha, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the workingof the District Disabled School, Jharsuguda, Odisha, for the year 2024-2025.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Blind Boys' Academy, Narendrapur, Kolkata, for the year 2024-2025, alongwith

Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Blind Boys' Academy, Narendrapur, Kolkata, for the year 2024-2025.

(28) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Organization of Rural Development Society,(VORDS), Kurnool, Andhra Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the workingof the Voluntary Organization of Rural Development Society,(VORDS), Kurnool, Andhra Pradesh, for the year 2024-2025.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Education of the Deaf andBlind,Vizianagaram, Andhra Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Education of the Deaf and Blind,Vizianagaram, Andhra Pradesh, for the year 2024-2025.

(30) (i) A copy of the Annual Report (Hindi and English versions) of the Raksha Society for the Care of Children with Special Needs, Kochangadi, Kochi for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raksha Society for the Care of Children with Special Needs, Kochangadi, Kochi, for the year 2024-2025.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Carmel Jyothi Charitable Society, Adimaly, Idukki District, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carmel Jyothi Charitable Society, Adimaly, Idukki District, Kerala, for the year 2024-2025.

(32) (i) A copy of the Annual Report (Hindi and English versions) of the Emmaus Villa Charitable Society,Wayanad, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Emmaus Villa Charitable Society, Wayanad, Kerala, for the year 2024-2025.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Child Guidance Centre, Hyderabad,Telangana, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Child Guidance Centre, Hyderabad,Telangana, for the year 2024-2025.

(34) (i) A copy of the Annual Report (Hindi and English versions) of the Santhivardhana Ministries, Kakinada District,Andhra Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Santhivardhana Ministries, Kakinada District, Andhra Pradesh, for the year 2024-2025.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Mental Hygiene, Imphal, Manipur for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Mental Hygiene, Imphal, Manipur, for the year 2024-2025.

(36) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Handicapped and Backward People, Kolkata, West Bengal, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the workingof the Institute for the Handicapped and Backward People, Kolkata, West Bengal, for the year 2024-2025.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the FAITH-INDIA (Foundation for Ability Improvement and Technology for the Handicapped-INDIA), Palakkad, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the FAITH-INDIA (Foundation for Ability Improvement and Technology for the Handicapped-INDIA), Palakkad, Kerala, for the year 2024-2025.

(38) (i) A copy of the Annual Report (Hindi and English versions) of the J&J Karunodaya Institute for Mentally Handicapped, Eluru, Andhra Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the J&J Karunodaya Institute for Mentally Handicapped, Eluru, Andhra Pradesh, for the year 2024-2025.

(39) (i) A copy of the Annual Report (Hindi and English versions) of the Sneha Society for Rural Reconstruction, Nizamabad, Telangana, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sneha Society for Rural Reconstruction, Nizamabad, Telangana, for the year 2024-2025.

(40) (i) A copy of the Annual Report (Hindi and English versions) of the St. Francis School for the Hearing Impaired, Thakurganj, Lucknow, Uttar Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the St. Francis School for the Hearing Impaired, Thakurganj, Lucknow, Uttar Pradesh, for the year 2024-2025.

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Disabled Children, Guntur, Andhra Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Disabled Children, Guntur, Andhra Pradesh, for the year 2024-2025.

(42) (i) A copy of the Annual Report (Hindi and English versions) of the Helen Keller's School for Deaf & Mentally Retarded

Children, Secunderabad, Telangana, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the workingof the Helen Keller's School for Deaf & Mentally Retarded Children, Secunderabad, Telangana, for the year 2024-2025.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Seva Samithi, Tirupathi, Andhra Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Seva Samithi, Tirupathi, Andhra Pradesh, for the year 2024-2025.

(44) (i) A copy of the Annual Report (Hindi and English versions) of the North Bengal Handicapped Rehabilitation Society, Siliguri, West Bengal, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the workingof the North Bengal Handicapped Rehabilitation Society, Siliguri, West Bengal, for the year 2024-2025.

(45) (i) A copy of the Annual Report (Hindi and English versions) of the Sri Dakshinya Bhava Samithi, Guntur, Andhra Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the workingof the Sri Dakshinya Bhava Samithi, Guntur, Andhra Pradesh, for the year 2024-2025.

(46) (i) A copy of the Annual Report (Hindi and English versions) of the St. Joseph's Mental Health Care Home, Thrissur, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the St. Joseph's Mental Health Care Home, Thrissur, Kerala, for the year 2024-2025.

(47) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Rehabilitation Services and Research (CRSR), Bhadrak, Odisha, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the workingof the Centre for Rehabilitation Services and Research, Bhadrak, Odisha,for the year 2024-2025.

(48) (i) A copy of the Annual Report (Hindi and English versions) of the Social Welfare Centre, Thrissur, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Social Welfare Centre, Thrissur, Kerala, for the year 2024-2025.

(49) (i) A copy of the Annual Report (Hindi and English versions) of the Rotary Institute for Children in Need of Special Care, Thiruvananthapuram, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Rotary Institute for Children in Need of Special Care, Thiruvananthapuram,

Kerala, for the year 2024-2025.

(50) (i) A copy of the Annual Report (Hindi and English versions) of the Ashakiran Association for the Mentally Retarded Persons, Kozhikode, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ashakiran Association for the Mentally Retarded Persons, Kozhikode, Kerala, for the year 2024-2025.

(51) (i) A copy of the Annual Report (Hindi and English versions) of the Uma Educational and Technical Society, Kakinada, Andhra Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the workingof the Uma Educational and Technical Society, Kakinada, Andhra Pradesh, for the year 2024-2025.

(52) (i) A copy of the Annual Report (Hindi and English versions) of the Devnar Foundation for the Blind, Hyderabad, Telangana, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Devnar Foundation for the Blind, Hyderabad, Telangana, for the year 2024-2025.

The Minister of State in the Ministry of Home Affairs (Shri Bandi Sanjay Kumar) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Institute of Correctional Administration, Chandigarh, for the year

2024-2025, alongwith Audited Accounts.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2024-2025.

The Minister of State in the Ministry of Home Affairs (Shri Kamlesh Paswan) laid on the Table a copy of the following:-

(1) Annual Report (Hindi and English versions) of the National Rural Infrastructure Development Agency, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(2) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Rural Infrastructure Development Agency, New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks

Limited, Navi Mumbai, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2024-2025, together with Audit Report thereon.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agricultural & Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of National Cooperative Agricultural & Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2024-2025, together with Audit Report thereon.

5. Assent to Bills

(I) Secretary General laid on the Table the following 4 Bills passed by the Houses of Parliament during the Fifth Session of the Eighteenth Lok Sabha and assented to by the President since a report was last made to the House on the 22nd July, 2025:-

1) The Manipur Goods and Services Tax (Amendment) Bill, 2025;
2) The Manipur Appropriation (No.2) Bill, 2025;
3) The Taxation Laws (Amendment) Bill, 2025; and
4) The Income-tax Bill, 2025.

(II) Secretary General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 11 Bills passed by the Houses of Parliament and assented to by the President:-

5) The Bills of Lading Bill, 2025;

6) The Carriage of Goods by Sea Bill, 2025;
7) The Coastal Shipping Bill, 2025;
8) The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2025;
9) The Merchant Shipping Bill, 2025;
10) The National Sports Governance Bill, 2025;
11) The National Anti-Doping (Amendment) Bill, 2025;
12) The Indian Ports Bill, 2025;
13) The Mines and Minerals (Development and Regulation) Amendment Bill, 2025;
14) The Indian Institutes of Management (Amendment) Bill, 2025; and
15) The Promotion and Regulation of Online Gaming Bill, 2025.

12.04 P.M.

6. Report of Business Advisory Committee

Shri Kiren Rijiju presented the Eleventh Report of the Business Advisory Committee.

7. Reports of the Standing Committee on Communications and Information Technology (2024-25)

Dr. Nishikant Dubey presented the Twenty-first and Twenty-second Reports* (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2024-25) on the Subjects 'Impact of Information Technology Agreement in the new age' relating to the Ministry of Electronics and Information Technology and 'Review of mechanism to curb Fake News' relating to the Ministry of Information and Broadcasting respectively.

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*The Reports were presented to Hon'ble Speaker on 04th October, 2025 under Direction 71 A (1) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

8. Reports of the Standing Committee on Finance

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:

(1) Twenty-Seventh Report on the subject 'Performance review of National Statistical Commission (NSC)';

(2) Twenty-Eighth Report on the subject 'Review of working of Insolvency and Bankruptcy Code and Emerging Issues'.

9. Motion for Election of Two Members to the Rubber Board

Shri Jitin Prasada on behalf of Shri Piyush Goyal moved the following Motion:-

"That in pursuance of clause(e) of sub-section(3) of Section 4 of the Rubber Act, 1947, read with sub-rule (1) of Rule 4 of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made there under."

The motion was put to vote and adopted.

(Due to interruptions, Lok Sabha adjourned at 12.09 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Mukeshkumar Chandrakaant Dalal regarding need to constitute a Committee to assess the use of cough syrup containing dextromethorphan hydrobromide by children and to frame guidelines for all the stakeholders.

2) Smt. Anita Subhadarshini regarding need to provide financial assistance for construction of railway over-bridge near Khallikote railway station in Aska Parliamentary Constituency, Odisha.

3) Dr. Rajeev Bharadwaj regarding need to set up food processing industry in Nurpur in Kangra district, Himachal Pradesh.

4) Ms. Kangna Ranaut regarding need to provide special financial assistance for reconstruction of roads and bridges connecting rural areas which are damaged

due to natural calamities in Mandi Parliamentary Constituency of Himachal Pradesh.

5) Smt. Anita Nagarsingh Chouhan regarding need to construct roads under PMGSY connecting villages in Alirajpur area in Ratlam Parliamentary Constituency of Madhya Pradesh.
6) Shri Haribhai Patel regarding need to set up a regional office of Spice Board of India in Unjha in Mahesana Parliamentary Constituency of Gujarat.
7) Smt. Shobhanaben Mahendrasinh Baraiya regarding need to expedite construction and operation of Kendriya Vidyalaya in Aravalli district of Gujarat.
8) Smt. Kamaljeet Sehrawat regarding need to take comprehensive measures to address severe traffic congestion at Dwarka Flyover stretch connecting Palam, Dwarka and IGI Airport in Delhi.
9) Smt. D K Aruna regarding need to amend the Right to Education Act, 2009.
10) Dr. Nishikant Dubey regarding need to recognize the aborigines of Santhal Pargana as Scheduled Tribes.
11) Dr. Daggubati Purandeshwari regarding need to include OPD services and post-hospitalisation medication in Ayushman Bharat-PMJAY Scheme.
12) Shri Balwant Baswant Wankhade regarding alleged irregularities in implementation of Schemes under Jal Jeevan Mission in Amravati Parliamentary Constituency of Maharashtra.
13) Shri Vamsi Krishna Gaddam regarding need for special financial assistance for smooth and successful conduct of Gadavari Pushkaralu, 2027 in Telangana.
14) Shri Benny Behanan regarding need for re-issuance of 3D notification for 44.7 km Angamaly-Kundannoor stretch of NH-544 and integrate it with NH-66 in Kerala.
15) Shri Saptagiri Sankar Ulaka regarding need to set up a Government medical College and Hospital in Rayagada district of Odisha.
16) Shri Lalji Verma regarding need to run a train between Ayodhya and New Delhi.
17) Shri Neeraj Maurya regarding need to construct a overbridge/underpass at level crossing between Bhamora and Aonla in Aonla Parliamentary Constituency, Uttar Pradesh.
18) Shri Azad Kirti Jha regarding need for comprehensive measures to address acute air pollution crisis in Delhi and other cities of country.
19) Shri C.N. Annadurai regarding need to undertake developmental projects on unutilized forest land in Tiruvannamalai Parliamentary Constituency, Tamil Nadu.
20) Shri Magunta Sreenivasulu Reddy regarding need to revise Model Home Guards Bill, 1965 and the Civil Defence Act/Rules.

21) Smt. Shambhavi regarding need for establishment of an exclusive Agriculture Corridor in Samastipur Parliamentary Constituency of Bihar.
22) Shri Sudama Prasad regarding need to regulate Micro-Finance Institutions, ensure employment opportunities for secured livelihood and strong social security network for women in Bihar.
23) Shri Rajkumar Roat regarding mass displacement of Adivasi people from tiger reserves in the country.

2.05 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M on Wednesday, the 3rd December, 2025)

UTPAL KUMAR SINGH,
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, December 03, 2025/ Agrahayana 12, 1947

No. 92

11:00 A.M.

1. Obituary References*

The Speaker made references to the passing away of Shri Kali Prasad Pandey, Member of the Eighth Lok Sabha; Shri Rameshwar Dudi, Member of the Thirteenth Lok Sabha and; Shri Shyam Sundar Lal, Member of the Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 41–48 were orally answered. Replies to Starred Question Nos. 49–60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 461 – 690 were laid on the Table.

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*Original in Hindi. For details, please see the debates of the day.

12.03 P.M.

4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) laid on the Table:-

(1) A copy of the Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2024-2025.

(2) Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2024-2025.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science -Agharkar Research Institute, Pune, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Association for the Cultivation of Science - Agharkar Research Institute, Pune, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bengaluru, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bengaluru, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2024-2025.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2019-2020.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2024-2025.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2024-2025.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2024-2025.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bengaluru, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bengaluru, for the year 2024-2025.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2024-2025.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2024-2025.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year

2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2024-2025.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Gandhinagar, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation-India, Gandhinagar, for the year 2024-2025.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2024-2025.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the North East Centre for Technology Application and Reach, Shillong, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Centre for Technology Application and Reach, Shillong, for the year 2024-2025.

(20) (i) A copy of the Annual Report (Hindi and English versions of the Indian National Science Academy, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science

Academy, New Delhi, for the year 2024-2025.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Prayagraj, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Prayagraj, for the year 2024-2025.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2024-2025.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bengaluru, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bengaluru, for the year 2024-2025.

(24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2024-2025.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Faridabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Faridabad, for the year 2024-2025.

(26) (i) A copy of the Annual Report (Hindi and English versions) of the Homi Bhabha National Institute, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhabha National Institute, Mumbai, for the year 2024-2025.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the National Recruitment Agency, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Recruitment Agency, New Delhi, for the year 2023-2024.

(28) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurugram, for the year 2024-2025.

(ii) Annual Report of the Indian Vaccines Corporation Limited, Gurugram, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Bhartiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2024-2025.

(ii) Annual Report of the Bhartiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the IREL (India) Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the IREL (India) Limited, Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2024-2025.

(ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Singhbhum, for the year 2024-2025.

(ii) Annual Report of Uranium Corporation of India Limited, Singhbhum, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of Nuclear Power Corporation of India Limited, Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Ernet India, Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ernet India, Delhi, for the year 2024-2025.

(2) A copy each of the following notifications (Hindi and English versions) of Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act,2016:-

(i) The Unique Identification Authority of India (Appointment of Officers and Employees) Third Amendment Regulations, 2025 published in Notification No. F.No. A-12013/13/RR/2016-UIDAI(E) in Gazette of India dated 17thOctober, 2025.

(ii) The Unique Identification Authority of India (Salary, Allowances and other Terms and Conditions of Service of Employees) Amendment Regulations, 2025 published in Notification No. F.No. A-12013/13/RR/2016-UIDAI(E) in Gazette of India dated 31stOctober, 2025.

(3) A copy of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code)Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.775(E) in Gazette of India dated 22ndOctober, 2025under sub-section (3) of section 87 of the Information Technology Act, 2000.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Bhaskaracharya National Institute for Space Applications and Geo-informatics (BISAG-N), Gandhinagar, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhaskaracharya National Institute for Space Applications and Geo-informatics (BISAG-N), Gandhinagar, for the year 2024-2025.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Solar Energy, Gurugram, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Solar Energy, Gurugram, for the year 2024-2025.

(4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited (IREDA), New Delhi, for the year 2024-2025.

(ii) Annual Report of the Indian Renewable Energy Development Agency Limited (IREDA), New Delhi, for the year 2024-2025,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Solar Energy Corporation of India Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Solar Energy Corporation of India, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table a copy each of the following notifications (Hindi and English versions) sub-section (3) of Section 56 of the Telecommunications Act, 2023:-

(1) The Telecommunications (Procedures and Safeguards for Lawful Interception of Messages) Amendment Rules, 2025 published in Notification No. G.S.R.625(E) in Gazette of India dated 12thSeptember, 2025.

(2) The Telecommunications (Telecom Cyber Security) Amendment Rules, 2025 published in Notification No. G.S.R.771(E) in Gazette of India dated 22ndOctober, 2025.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Statement regarding Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2024-2025.

(ii) Annual Report of the RITES Limited, Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2024-2025.

(ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2024-2025, alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

(g) (i) Review by the Government of the working of the Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(h) (i) Review by the Government of the working of the Wabtec Locomotive Private Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Wabtec Locomotive Private Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(i) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(j) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(k) (i) Review by the Government of the working of the Konkan

Railway Vikas Corporation Limited, Navi Mumbai, for the year 2024-2025.

(ii) Annual Report of the Konkan Railway Vikas Corporation Limited, New Delhi, Navi Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(l) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(m) (i) Review by the Government of the working of the National High Speed Rail Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the National High Speed Rail Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-

(i) The Railways Red Tariff (Amendment) Rules, 2025 published in Notification No. G.S.R.719(E) in Gazette of India dated 26thSeptember, 2025.

(ii) The Railways Red Tariff (Second Amendment) Rules, 2025 published in Notification No. G.S.R.769(E) in Gazette of India dated 22ndOctober, 2025.

(iii) The Indian Railway (Selection to Senior Posts) Rules, 2025 published in Notification No. F.No. 2025/CRB&CEO-CC/04/11 in Gazette of India dated 7thNovember, 2025 together with a

Corrigendum thereto (in English version only) published in Notification No. F.No. 2025/CRB&CEO-CC/04/11 pt. dated 19thNovember, 2025.

(3) A copy of the Railway Services (Implementation of National Pension System) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.735(E)in Gazette of India dated 6thOctober, 2025 under article 309 of the Constitution.

(4) A copy of the Railway Protection Force Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.766(E) inGazette of India dated 21stOctober, 2025sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shrimati Nimuben Jayantibhai Bambhaniya) laid on the Table:-

(1) A copy of the Sugarcane (Control) Amendment Order, 2025 (Hindi and English versions) published in Notification No. S.O.4688(E) in Gazette of India dated 16thOctober, 2025 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2024-2025.

(3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Central Warehousing Corporation, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to the Lok Sabha in the Manipur Goods and Services Tax (Second Amendment) Bill, 2025 passed by the Lok Sabha on the 1st December, 2025.

6. Reports of the Committee on Subordinate Legislation

Shri Balashowry Vallabhaneni presented the following reports (Hindi and English versions) of the Committee on Subordinate Legislation: -

(1) Fifth report on action taken by the Government on the Observations/ Recommendations contained in the Nineteenth Report (17th Lok Sabha) on "Status of framing of subordinate legislation viz. rules/ regulations etc. under various acts being administered by the Ministry of Railways".

(2) Sixth report on action taken by the Government on the Observations/ Recommendations contained in the Twenty-Eighth Report (17th Lok Sabha) on "Status of framing of subordinate legislation viz. rules/ regulations etc. under various acts being administered by the Department of Fisheries in the Ministry of Fisheries, Animal Husbandry & Dairying and delay in laying of rules/regulations".

7. Statements of the Standing Committee on Social Justice and Empowerment

Shri P.C. Mohan laid on the Table a copy each of the following Final Action Taken Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2025-26) :-

(1) Statement showing the Final Action Taken by the Government on the observations/recommendations contained in the Fiftieth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Forty-Fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

(2) Statement showing the Final Action taken by the Government on the Observations/Recommendations of the Committee contained in their Twelfth Report on Action taken by the Government on the Observations/ Recommendations contained in the First Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

8. Statement by Minister

Smt. Nimuben Jayantibhai Bambhaniya laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Consumer Affairs, Food and Public Distribution (2023-24), on 'Sugar Industry in India-A Review' pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

*12.06 P.M.

9. Motion

Shri Kiren Rijiju moved the following motion:-

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on 2nd December, 2025."

The motion was put to vote and adopted.

2.03 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

(1) Shri Ashok Kumar Rawat regarding protocol violation during flag-off ceremony of Vande Bharat train at Sitapur Junction, Uttar Pradesh.
(2) Shri Dilip Saikia regarding need to ensure full implementation of Peace Accords with different organizations in Northeastern States.
(3) Shri Damodar Agrawal regarding need to enact law for regulation of vehicle speed limits.
(4) Shri Praveen Patel regarding promotion opportunities for in-service teachers due to implementation of mandatory TET requirement.
(5) Smt. Manju Sharma regarding Unclaimed Financial Assets deposited in Banks and its utilization.
(6) Shri Shashank Mani regarding damage caused to crops by Nilgai (Blue Buck) in Deoria and Kushinagar districts in Uttar Pradesh.
(7) Shri Manish Jaiswal regarding need to establish Khadi and Village Industries Commission – Skill Development Centre in Hazaribagh Parliamentary Constituency, Jharkhand.
(8) Shri Kanwar Singh Tanwar regarding need to construct a bypass road from Brijghat on NH 9 in Garhmukteshwar in Amroha Parliamentary Constituency, Uttar Pradesh.
(9) Dr. Manna Lal Rawat regarding need to implement Animal Ambulance Scheme and set up Veterinary hospitals in each district in the country.

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*From 12.07 P.M. to 2.03 P.M., Members raised matters of public importance.

(10) Shri Dineshbhai Makwana regarding need to construct an over-bridge/underpass at Maninagar Railway crossing in Ahmadabad West Parliamentary Constituency, Gujarat.
(11) Shri Anurag Sharma regarding alleged irregularities in implementation of drinking water projects under Jal Jeevan Mission in Jhansi and Lalitpur districts of Uttar Pradesh.
(12) Shri Vishnu Dayal Ram regarding need to restore the operation of Jharkhand Swarna Jayanti Express (12873/12874) suspended from 1st December, 2025 to 28th February, 2026.
(13) Adv. Dean Kuriakose regarding need to make services of ASHA workers permanent across the country.
(14) Shri Sasikanth Senthil regarding need to take comprehensive measures to make Pulicat lake in Andhra Pradesh and Tamil Nadu a sustainable eco-tourism hub.
(15) Shri Robert Bruce C. regarding need to allocate funds for providing basic railway services at Palayamkottai railway station in Tamil Nadu.
(16) Shri G. Kumar Naikregarding need for rail connectivity between Kalyan-Karnataka and Northern States.
(17) Shri Rajeev Rai regarding progress and status of schemes under Jal Jeevan Mission in Mau district of Uttar Pradesh.
(18) Shri Pushpendra Saroj regarding problems being faced by in-service teachers by making Teacher Eligibility Test (TET) compulsory as service condition.
(19) Shri Kalipada Saren Kherwal regarding need to release the pending dues of MGNREGS to West Bengal.
(20) Smt. Sajda Ahmed regarding need for construction of a flyover at Bagnan Library More stretch of NH No. 16 in Uluberia Parliamentary Constituency, West Bengal.
(21) Thiru Thanga Tamilselvan regarding need to confer Bharat Ratna posthumously to Pasumpon Muthuramalinga Thevar, a freedom fighter and Parliamentarian from Tamil Nadu.
(22) Dr. T Sumathy alias Thamizhachi Thangapandian regarding need to enhance States' share of Central taxes to 50% during the period of 16th Finance Commission.
(23) Shri G.M. Harish Balayogi regarding need to expedite establishment of Rural Self Employment Training Institute & Pradhan Mantri Kaushal Kendras under PMKVY in Konaseema district of Andhra Pradesh.
(24) Shri Sunil Kumar regarding illegal encroachment on land under Valmiki Nagar Tiger Reserve in Bihar.
(25) Dr. Rajkumar Sangwan regarding need to set up a Sainik School and Sainik or NCC Training centre in Baghpat district of Uttar Pradesh.
(26) Shri Mohmad Haneefa regarding need for safe execution of Zojila Tunnel Project connecting Jammu & Kashmir and Ladakh.

2.03 P.M.

11. Government Bill – Passed

The Central Excise (Amendment) Bill, 2025

Time Allotted: 3 Hrs.
Time Taken: 4 Hrs. 1 Mt.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

(1) Dr. D. Purandeswari
(2) Shri Karti P. Chidambaram
(3) Shri Naresh Chandra Uttam Patel
(4) Prof. Sougata Ray
(5) Dr. Kalanidhi Veeraswamy
(6) Shri Lavu Sri Krishna Devarayalu
(7) Shri Kaushalendra Kumar
(8) Shri Anil Yeshwant Desai
(9) Smt. Supriya Sule
(10) Shri Ravindra Dattaram Waikar
(11) Shri Arun Govil
(12) Shri Sasikanth Senthil
(13) Shri Sudhakar Singh
(14) Shri Maddila Gurumoorthy
(15) Smt. Mahima Kumari Mewar
(16) Shri Navaskani K.
(17) Shri Ramashankar Vidharthi Rajbhar
(18) Shri Darshan Singh Choudhary
(19) Thiru D.M. Kathir Anand
(20) Shri Raja Ram Singh
(21) Dr. Prashant Yadaorao Padole

(22) Shri Abdul Rashid Sheikh

(23) Shri Patel Umeshbhai Babubhai

(24) Dr. Rajesh Mishra

(25) Sri Neeraj Maurya

(26) Shri Ganesh Singh

(27) Shri Rajkumar Roat

(28) Shri Vishaldada Prakashbapu Patil

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

6.04 P.M.

(Lok Sabha adjourned till 11.00 A.M on Thursday, the 4th December, 2025)

UTPAL KUMAR SINGH,
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, December 04, 2025 / Agrahayana 13, 1947 (Saka)

No. 93

11:00A.M.

1. Starred Questions

Starred Question Nos. 61–68 were orally answered. Replies to Starred Question Nos. 69–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691 – 920 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprisesfor the year 2025-2026.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre Bhiwadi, Bhiwadi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre Bhiwadi, Bhiwadi, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Bhopal, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Bhopal, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre Baddi, Solan, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre Baddi, Solan, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre Rohtak, Rohtak, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre Rohtak, Rohtak, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions)

of the MSME Technology Centre, Kanpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Kanpur, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre,Bengaluru, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Bengaluru, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre Puducherry, Puducherry, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre Puducherry, Puducherry, for the year 2024-2025.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre Sitarganj, Udham Singh Nagar, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre Sitarganj, Udham Singh Nagar, for the year 2024-2025.

(10) (i) A copy of the Annual Report (Hindi and English versions)

of the MSME-Technology Centre Imphal, Imphal, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre Imphal, Imphal, for the year 2024-2025.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(1) (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2024-2025alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) (i) Review by the Government of the working of the MaharashtraMetro Rail Corporation Limited, Nagpur, for the year 2024-2025.

(ii) Annual Report of the MaharashtraMetro Rail Corporation Limited, Nagpur, for the year 2024-2025alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Report of Committee on Estimates

Shri Jugal Kishore presented the Seventh Report (Hindi and English versions) of Committee on Estimates (2025-26) on the subject 'Implementation of Pradhan Mantri Kisan Urja Suraksha Evam Utthaan Mahabhiyan (PM-KUSUM) & PM Surya Ghar : Muft Bijli Yojana' pertaining to the Ministry of New and Renewable Energy.

5. Reports of the Standing Committee on Consumer Affairs, Food and Public Distribution

Shri Ashok Kumar Rawat presented a copy each of the following Reports* (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution:-

(1) Eleventh Report on Action Taken by the Government on the Observations/ Recommendations contained in the Seventh Report of the Committee (Eighteenth Lok Sabha) on Demands for Grants (2025-26) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

(2) Twelfth Report on Action Taken by the Government on the Observations/ Recommendations contained in the Eighth Report of the Committee (Eighteenth Lok Sabha) on Demands for Grants (2025-26) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

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*The Reports were presented to Hon'ble Speaker on 4th October, 2025 under Direction 71A (1) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

6. Reports of the Standing Committee on Labour, Textiles and Skill Development

Shri Basavaraj Bommai presented the following Reports[#] (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

(1) Eleventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-Fourth Report (Seventeenth Lok Sabha) on 'Schemes/Programmes of Central Silk Board for Development and Promotion of Silk Industry' relating to the Ministry of Textiles.

(2) Twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-Fifth Report (Seventeenth Lok Sabha) on 'Development of Cotton Sector' relating to the Ministry of Textiles.

(3) Thirteenth Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in their First Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Labour and Employment.

(4) Fourteenth Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in their Second Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Textiles.

#All the four Reports were presented to the Hon'ble Speaker on 4th October, 2025 under Direction 71 A (1) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

7. Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Varun Chaudhry laid a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice:

(1) 155th Report on Action Taken on 149th Report of the Committee on Demands for Grants (2025-26) pertaining to the Legislative Department (Ministry of Law and Justice).

(2) 156th Report on Action Taken on 147th Report of the Committee on Demands for Grants (2025-26) pertaining to the Department of Justice (Ministry of Law & Justice).

(3) 157th Report on Action Taken on 146th Report of the Committee on Demands for Grants (2025-26) pertaining to the Departments of Administrative Reforms & Public Grievances, and Pension & Pensioners' Welfare (Ministry of Personnel, Public Grievances & Pensions).

(4) 158th Report on Action Taken on 148th Report of the Committee on Demands for Grants (2025-26) pertaining to the Department of Legal Affairs (Ministry of Law & Justice).

(5) 159th Report on Action Taken on 145th Report of the Committee on Demands for Grants (2025-26) pertaining to the Department of Personnel and Training (Ministry of Personnel, Public Grievances & Pensions).

8. Statement by Minister

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Housing and Urban Affairs on action taken by the Government on the recommendations/observations contained in the 1st Report of the Committee on 'Demands for Grants (2024-25)' pertaining to the Ministry of Housing and Urban Affairs.

***2.04 P.M.**

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

(1) Shri Eatala Rajender regarding need for flyover at Turkayamjal stretch on Nagarjuna Sagar road in Telangana alongwith conversion of Balanagar to Gandhi Maisamma X road stretch and Rajiv Rahadhari road in the State to National Highways.

(2) Smt. Sangeeta Kumari Singh Deo regarding need for permanent activation of Intra-circle Roaming facility for BSNL subscribers in Odisha.

(3) Dr. K. Sudhakar regarding need to impress upon the State Government of Karnataka to expedite completion of Bangalore Suburban Railway Transport System.

(4) Shri Jagdambika Pal regarding the need for Integrated Check post and passenger Terminal at Badhni in Siddharthnagar district, Uttar Pradesh and also introduce trains from Badhni to Metro cities of the country.

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*From 12.06 P.M. to 2.04 P.M., Members raised matters of public importance.

(5) Shri Ganesh Singh regarding need to establish a sports academy and a sports training center under 'Khelo India' programme in Satna Parliamentary Constituency, Madhya Pradesh.

(6) Shri Praveen Khandelwal regarding need to put in place an integrated approach for effective executive response to communications with Members of Parliament.

(7) Smt. Delkar Kalaben Mohanbhai regarding need to constitute a Legislative Assembly for Dadra and Nagar Haveli and Daman and Diu.

(8) Shri Pradeep Purohit regarding need for an enquiry in misappropriation of CAMPA fund in Odisha.

(9) Shri Arvind Dharmapuri regarding need to safeguard the Telugu speaking youth who are trapped and trafficked with fake job offers by cybercrime syndicate abroad.

(10) Shri Ramvir Singh Bidhuri regarding need to include Jaitpur in the proposed Tughlakabad sector-142, NOIDA Metro Corridor in Delhi NCR.

(11) Dr Vinod Kumar Bind regarding need to change the name of 'Gyanpur road railway station' in Bhadohi district, Uttar Pradesh as 'Gopiganj railway station'.

(12) Shri Jai Parkash regarding need to provide information about status and development of the Hisar Aviation Centre/ Airport in Haryana.

(13) Shri Manickam Tagore B. regarding need to declare Madurai Airport in Tamil Nadu as a Point of Call and grant international status to it.

(14) Dr. Prashant Yadaorao Padole regarding need to expedite commissioning of pending BSNL mobile Towers and BSNL 4G mobile services in a time bound manner.

(15) Shri Varun Chaudhry regarding need to increase the amount of funds allocated under MPLADS and also to waive GST imposed on MPLADS.

(16) Shri Muhammed Hamdullah Sayeed regarding need to review the decision to demolish the Rajiv Gandhi Speciality Hospital at Agatti in Lakshadweep until alternative health facilities are put in place.

(17) Ms. Iqra Choudhary regarding railway related issues of Kairana parliamentary Constituency, Uttar Pradesh.

(18) Shri Ram Shiromani Verma regarding implementation of Rotational Transfer Policy dated 23.06.2021 and Central Vigilance Commission guidelines for sensitive posts in Central Ground Water Board under Ministry of Jal Shakti.

(19) Smt. Pratima Mondal regarding need to release pending funds under MGNREGS to West Bengal.

(20) Shri Eswarasamy K. regarding need to fix MRP of Generic medicines at affordable rates.

(21) Dr. Alok Kumar Suman regarding need to start operation of flight services from Sabeya Airport in Gopalganj district, Uttar Pradesh.

(22) Shri Rajabhau Parag Prakash Waje regarding need for EMU/MEMU/Local train services between Nashik Road and CSMT Mumbai in Maharashtra.

(23) Dr Amol Ramsing Kolhe regarding need to reinstate the provision of MSP on Haritaki (Hirda) crop and to address various problems being faced by tribals in Khed, Ambegaon and Junnar in Maharashtra.

(24) Shri Sachithanantham R. regarding need for effective BSNL connectivity by laying Optical Fibre Cable (OFC) or Fibre to the Home (FTTH) in hilly regions of country including Sirumalai and Kodaikonal of Tamil Nadu.

(25) Dr. Raj Kumar Chabbewal regarding need to release funds to Punjab to meet relief and rehabilitation measures following devastation caused by floods in the State.

(26) Shri Rajesh Ranjan regarding need to improve healthcare facilities and infrastructure in GMCH, Purnia, Bihar.

2.04 P.M.

10. Government Bill – Under Consideration

The Health Security Se National Security Cess Bill, 2025

Time Allotted: 6 Hrs.
Time Taken: 3 Hrs. 56 Mts.
Balance: 2 Hrs. 04 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

1. Shri Varun Chaudhry
2. Shri Jagdambika Pal
3. Shri Virendra Singh
4. Prof. Sougata Ray
5. Dr. T. Sumathy Alias Thamizhachi Thangapandian
6. Dr. Alok Kumar Suman
7. Shri Daggumalla Prasada Rao
8. Shri Sanjay Uttamrao Deshmukh
9. Smt. Supriya Sule
10. Shri Naresh Ganpat Mhaske
11. Dr. Prabha Mallikarjun
12. Smt. Bharti Pardhi
13. Shri Rajeev Rai
14. Smt. Gumma Thanuja Rani
15. Shri Sudhakar Singh
16. Shri Sachithanantham R.
17. Shri E.T. Mohmmed Basheer
18. Shri Mian Altaf Ahmad

19. Shri Malvinder Singh Kang
20. Dr. M.K. Vishnu Prasad
21. Dr. C.N. Manjunath
22. Shri Subbarayan K.
23. Dr. Rajkumar Sangwan
24. Shri Raja Ram Singh
25. Shri Vishaldada Prakashbapu Patil
26. Shri Tangella Uday Srinivas
27. Shri Anand Bhadauria
28. Shri Karti P. Chidambaram
29. Adv. Chandra Shekhar
30. Shri Ramprit Mandal

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M on Friday, the 5th December, 2025)

UTPAL KUMAR SINGH,
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 05, 2025 / Agrahayana 14, 1947 (Saka)

No. 94

11:00 A.M.

1. Starred Questions

Starred Question Nos. 81–84 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.31 A.M. and reassembled at 12.00 Noon)

Replies to Starred Question Nos. 85–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921 – 1150 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Patel) on behalf of the Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the HLL Medipark Limited, Thiruvananthapuram, for the year 2023-2024.

(ii) Annual Report of the HLL Medipark Limited, Thiruvananthapuram, for the year 2023-2024alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (1) above.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Patel) laid on the Table:-

(1) A copy each of the following notifications (Hindi and English versions) under Section 53 of the Clinical Establishments (Registration and Regulation) Act,2010:-

(i) The Clinical Establishments (Central Government) Amendment Rules, 2020published in Notification No. G.S.R.115(E) in Gazette of India dated 14th February, 2020.

(ii) The Clinical Establishments (Central Government) Amendment Rules, 2018published in Notification No. G.S.R.468(E) in Gazette of India dated 21stMay, 2018.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Drugs (2nd Amendment) Rules, 2025(Hindi and English versions) published in Notification No. G.S.R.554(E) in

Gazette of India dated 18thAugust, 2025under Section 38 ofthe Drugs and Cosmetics Act, 1940.

(4) (i) A copy of the Annual Accounts(Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(ii) Statement regarding Review (Hindi and English versions)by the Government on the Audited Accounts of theIndian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report(Hindi and English versions) of the Krishak Bharati Cooperative Limited, Noida, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions)by the Government of the working of the Krishak Bharati Cooperative Limited, Noida, for the year 2024-2025.

(6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India

Limited, Jodhpur, for the year 2024-2025.

(ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Statement regarding Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 2024-2025.

(ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Ports, Shipping and Waterways(Shri Shantanu Thakur) laid on the Table: -

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2024-2025.

(ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2024-2025, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2024-2025.

(ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Hooghly Cochin Shipyard Limited, Howrah, for the year 2024-2025.

(ii) Annual Report of the Hooghly Cochin Shipyard Limited, Howrah, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Udipi Cochin Shipyard Limited, Kancheepuram, for the year 2024-2025.

(ii) Annual Report of the Udipi Cochin Shipyard Limited, Kancheepuram, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Acopy of the Notification No. S.O.4082(E) (Hindi and English versions) published in Gazette of India dated 9thSeptember, 2025, appointing the 10th day of September, 2025 as the date on which the Carriage of Goods by Sea Act, 2025, shall come into force, issued under sub-section (2) of the Section 1 of the said Act.

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Authority, Chennai, for

the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Chennai Port Authority, Chennai, for the year 2024-2025.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Authority, Chennai, for the year 2024-2025.

(4) (i) A copy of the Annual AdministrationReport (Hindi and English versions) of the Mormugao Port Authority,Mormugao, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Authority, Mormugao, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Authority, Mormugao, for the year 2024-2025.

(iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Authority, Mormugao, for the year 2024-2025.

(5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Authority, Mumbai, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Authority, Mumbai, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port

Authority, Mumbai, for the year 2024-2025.

(iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Authority, Mumbai, for the year 2024-2025.

(6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2024-2025, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2024-2025.

(7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Syama Prasad Mookerjee Port, Kolkata, for the year 2024-2025

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Syama Prasad Mookerjee Port, Kolkata, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Governmenton the Audited Accounts of the Syama Prasad Mookerjee Port, Kolkata, for the year 2024-2025.

(iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Syama Prasad Mookerjee Port, Kolkata, for the year 2024-2025.

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the Table:-

(1) A copy each of the following notifications (Hindi and English versions) under article 309 of the Constitution: -

(i) The Defence Research and Development Service

(Amendment) Rules, 2025 published in Notification No. S.R.O. 34 in weekly Gazette of India dated 27thSeptember, 2025.

(ii) The Ministry of Defence, Defence Research and Development Organisation, Junior Translation Officer (Group 'B' post) Recruitment Rules, 2025 published in Notification No. S.R.O. 35 in weekly Gazette of India dated 27thSeptember, 2025.

(iii) The Ministry of Defence, Defence Research and Development Organisation, Vehicle Operator 'E' Group 'B' Post, Recruitment Rules, 2025 published in Notification No. S.R.O. 21 in weekly Gazette of India dated 26thJuly, 2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Yantra India Limited, Nagpur, for the year 2024-2025.

(ii) Annual Report of the Yantra India Limited, Nagpur, for the year 2024-2025alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2024-2025.

(ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the BEL Optronic Devices Limited, Pune, for the year 2024-2025.

(ii) Annual Report of the BEL Optronic Devices Limited, Pune, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2024-2025.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Garden Reach Shipbuilders & Engineers Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Garden Reach Shipbuilders & Engineers Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(g) (i) Review by the Government of the working of the Gliders India Limited, Kanpur, for the year 2024-2025.

(ii) Annual Report of the Gliders India Limited, Kanpur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(h) (i) Review by the Government of the working of the Troop Comforts Limited, Kanpur, for the year 2024-2025.

(ii) Annual Report of the Troop Comforts Limited, Kanpur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(i) (i) Review by the Government of the working of the Advanced Weapons and Equipment India Limited, Kanpur, for the year 2024-2025.

(ii) Annual Report of the Advanced Weapons and Equipment India Limited, Kanpur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(j) (i) Review by the Government of the working of Armoured Vehicles Nigam Limited, Chennai, for the year 2024-2025.

(ii) Annual Report of the Armoured Vehicles Nigam Limited, Chennai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(k) (i) Review by the Government of the working of Munitions India Limited, Pune, for the year 2024-2025.

(ii) Annual Report of the Munitions India Limited, Pune, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(l) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2024-2025.

(ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2024-2025, alongwith Audited Accounts and comments of

the Comptroller and Auditor General thereon.

(m) (i) Review by the Government of the working of the Bharat Electronics Limited, Bengaluru, for the year 2024-2025.

(ii) Annual Report of the Bharat Electronics Limited, Bengaluru, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between Mazagon Dock Shipbuilders Limited and the Department of Defence Production, Ministry of Defence, for the year 2025-2026.

(ii) Memorandum of Understanding between Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence, for the year 2025-2026.

(iii) Memorandum of Understanding between Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2025-2026.

(iv) Memorandum of Understanding between Hindustan Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2025-2026.

(v) Memorandum of Understanding between Garden Reach Shipbuilders & Engineers Limited and the Department of Defence Production, Ministry of Defence, for the year 2025-2026.

(vi) Memorandum of Understanding between Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2025-2026.

(vii) Memorandum of Understanding between Bharat Electronics

Limited and the Department of Defence Production, Ministry of Defence, for the year 2025-2026.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Adventure Sports, Dirang, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Mountaineering and Adventure Sports, Dirang, for the year 2024-2025.

(9) A copy of the Notification No. S.R.O.20(E) (Hindi and English versions) published in Gazette of India dated 14th November, 2025, notifying that the Defence Research and Development Organisation to perform Aadhaar authentication on voluntary basis, for verifying the identity of candidates at the time of registration and various stages of examination or recruitment test conducted by Defence Research and Development Organisation under Article 309 of the Constitution.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to the Lok Sabha in the Central Excise (Amendment) Bill, 2025 passed by the Lok Sabha on the 3rdDecember, 2025.

5. Reports of the Standing Committee on Coal, Mines and Steel

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

(1) Twelfth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 04th Report (Eighteenth Lok Sabha) on Demands for Grants (2025-2026) relating to the Ministry of Coal.

(2) Thirteenth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 05th Report

(Eighteenth Lok Sabha) on Demands for Grants (2025-2026) relating to the Ministry of Mines.

(3) Fourteenth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 06th Report (Eighteenth Lok Sabha) on Demands for Grants (2025-2026) relating to the Ministry of Steel.

6. Statements by Minister

TheMinister of State in the Ministry of Defence(Shri Sanjay Seth)laid the following statements (Hindi and English versions) regarding:-

(1) the status of implementation of the recommendations contained in the 1stReport of the Standing Committee on Defence (2024-25) on Demands For Grants (2024-25) 'General Defence Budget, Border Roads Organization, Indian Coast Guard, Defence Estates Organization, Defence Public Sector Undertakings, Welfare of Ex-Servicemen and Defence Pension' (Demand Nos. 19 and 22) pertaining to the Ministry of Defence.

(2) the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Defence (2024-25) on Demands For Grants (2024-25) 'Army, Navy, Air Force, Joint Staff and Ex-Servicemen Contributory Health Scheme' (Demand Nos. 20 and 21) pertaining to the Ministry of Defence.

(3) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Defence (2024-25) on Demands For Grants (2024-25) 'Capital Outlay On Defence Services, Procurement Policy and Defence Planning' (Demand No. 21) pertaining to the Ministry of Defence.

(4) the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Defence (2024-25) on Demands For Grants (2024-25) 'Directorate of Ordnance (Coordination and Services)- New DPSUs and Defence Research and Development Organisation' (Demand Nos. 20 and 21) pertaining to the Ministry of Defence.

7. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs and Minister of Miniority Affairs (Shri Kiren Rijiju) made a statement regarding Government Business for the week commencing the 8th December, 2025.

*12.05 P.M.

8. Submission by Member

Shri T.R. Baalu made a submission regarding alleged communal clash by vested interests at Thiruparankundram temple in Tamil Nadu.

Shri Saptagiri Sankar Ulaka associated.

#Shri Kiren Rijiju and $Dr. L. Murugan also responded.

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*From 12.05 P.M. to 2.56 P.M., Members raised matters of public importance.
#Minister of Parliamentary Affairs; and Minister of Minority Affairs.
$Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs.

2.56 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Smt. Mahima Kumari Mewar regarding establishment of a medical college and expansion of medical facilities in Nathdwara in Rajsamand Parliamentary Constituency, Rajasthan.
2) Shri Dulu Mahato regarding need to construct a flyover at Lilori level crossing on Ranchi-Rajganj road in Dhanbad, Jharkhand.
3) Shri Janardan Singh Sigriwal regarding need to provide financial assistance to farmers who lost their crops due to heavy rain in Bihar particularly in Maharajganj Parliamentary Constituency.
4) Shri Bhartruhari Mahtab regarding need to construct a new multi-lane bridge parallel to existing bridge at Palasani on NH-16 between Cuttack and Bhubaneswar in Odisha.0/
5) Smt. Smita Uday Wagh regarding need to undertake repair of the old and dilapidated bridge on Girna river in Jalgaon parliamentary Constituency, Rajasthan.
6) Shri Yogender Chandoliaregarding need to re-develop water bodies and community centres in North West Delhi.
7) Shri Rajendra Singh Rao regarding rising levels of Uranium in ground water posing a serious health hazard to new born babies consuming Uranium contaminated breast milk.
8) Shri Chintamani Maharaj regarding need to upgrade trauma centres in Chhattisgarh.

9) Shri Gajendra Singh Patel regarding need to expedite construction of Alirajpur-Khargone- Khandwah new broad-gauge railway line.

10) Dr. Anand Kumar regarding need to frame a policy for overall development of villages falling under forest area in the country particularly in Bahraich, Uttar Pradesh

11) Dr. Shashi Tharoor regarding need to provide Ex-Servicemen status to former Military Nursing Service (MNS) Officers.

12) Dr. Bachhav Shobha Dinesh regarding need to establish SAI training centers in Nashik and Dhule Districts of Maharashtra.

13) Dr. Mohammad Jawed regarding need for environmental clearance on construction work in Aligarh Muslim University Centre at Kishanganj, Bihar including filling up of sanctioned posts in the institute through SAMARTH portal.

14) Shri D. M. Kathir Anand regarding need to provide stoppage of various Express trains at Gudiyattam town railway station in Tamil Nadu.

15) Shri Kesineni Sivanath regarding need to develop Kondapalli railway station in Vijayawada, Andhra Pradesh under Amrit Bharat Station Scheme.

16) Shri Arvind Ganpat Sawant regarding need to rename the Old Delhi Railway station as Sis Ganj Sahib Railway station and New Delhi Railway station as Guru Tegh Bahadur Railway station.

17) Shri Joyanta Basumatary regarding need to empower Bodoland Territorial Region and other Autonomous District Councils under Sixth Schedule to the Constitution.

18) Shri Hanuman Beniwal regarding need to frame a special policy for conservation of Aravalli region.

2.57 P.M.

10. Government Bill – Passed

The Health Security se National Security Cess Bill, 2025

Time Allotted: 6 Hrs.
Time Taken: 5 Hrs. 22 Mts.

Further discussion on the motion for consideration of the Bill moved by Smt. Nirmala Sitharaman on 4th December, 2025, continued:-

The following members took part in the debate:-

1. Shri Dhaval Laxmanbhai Patel
2. Shri Patel Umeshbhai Babubhai
3. Shri Hanuman Beniwal
4. Shri Kishori Lal
5. Shri Sasikant Senthil

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clauses 7 and 8 were adopted.

Clause 9 was adopted.

Clauses 10 to 13 were adopted.

Clauses 14 and 15 were adopted.

Clauses 16 to 19 were adopted.

Clauses 20 to 23 were adopted.

Clause 24 was adopted.

Clause 25 was adopted.

Clauses 26 to 28 were adopted.

Clauses 29 to 33 were adopted.

Clauses 34 to 39 were adopted.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

4.23P.M.

11. Private Members' Bills – Introduced

1. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2025 (Amendment of section 2, etc.) by Shri Krishna Prasad Tenneti, M.P.

2. The Constitution (Amendment) Bill, 2025 (Insertion of new article 21B) by Shri Krishna Prasad Tenneti, M.P.

3. The Constitution (Amendment) Bill, 2025 (Amendment of article 243G, etc.) by Dr. Bachhav Shobha Dinesh, M.P.

4. The Healthcare Professionals and Clinical Establishments (Prevention of Violence) Bill, 2025 by Dr. Bachhav Shobha Dinesh, M.P.

5. The Cow Protection Bill, 2025 by Dr. Nishikant Dubey, M.P.

6. The Holy City of Deoghar (Preservation of Cultural Heritage) Bill, 2025 by Dr. Nishikant Dubey, M.P.

7. The Compulsory Periodical Desiltation of Dams, Reservoirs and Rivers Bill, 2025 by Dr. Nishikant Dubey, M.P.

8. The Orphan Children (Social Security and Welfare) Bill, 2025 by Shrimati Smita Uday Wagh, M.P.

9. The Protection of Women from Domestic Violence (Amendment) Bill, 2025 (Amendment of sections 5 and 9) by Shrimati Smita Uday Wagh, M.P.

10. The Women Workforce (Support and Welfare) Bill, 2025 by Shrimati Smita Uday Wagh, M.P.

11. The Paternity and Paternal Benefit Bill, 2025 by Shrimati Supriya Sule, M.P.

12. The Right to Disconnect Bill, 2025 by Shrimati Supriya Sule, M.P.

13. The Code on Social Security (Amendment) Bill, 2025 (Amendment of section 2, etc.) by Shrimati Supriya Sule, M.P.

14. The Foreign Exchange Management (Amendment) Bill, 2025 (Amendment of section 36, etc.) by Shjri Arvind Ganpat Sawant, M.P.

15. The Prevention of Money Laundering (Amendment) Bill, 2025 (Amendment of section 49, etc.) by Shri Arvind Ganpat Sawant, M.P.

16. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2025 (Amendment of section 2, etc.) by Shri Arvind Ganpat Sawant, M.P.

17. The Mental Healthcare (Amendment) Bill, 2024 (Amendment of Section 2, etc.) by Shri Rajiv Pratap Rudy, M.P.

18. The Reptile Bite (Prevention and Treatment) and Reptile

Conservation Bill, 2025 by Shri Rajiv Pratap Rudy, M.P.

19. The All India Institutes of Medical Sciences (Amendment) Bill, 2024 (Insertion of new section 3A) by Adv. Chandra Shekhar Azad, M.P.

20. The Farmers Right to Minimum Support Price Realization of Agricultural Produce Bill, 2024 by Adv. Chandra Shekhar Azad, M.P.

21. The National Commission for Detection and Reporting of Cases of Atrocities and Caste Discrimination against Scheduled Castes and Scheduled Tribes Bill, 2024 by Adv. Chandra Shekhar Azad, M.P.

22. The Establishment of Sports Infrastructure in Virudhunagar Bill, 2024 by Shri Manickam Tagore B., M.P.

23. The Special Economic Zones (Amendment) Bill, 2024 (Amendment of Section 2, etc.) by Shri Manickam Tagore B., M.P.

24. The National Eligibility cum Entrance Test (NEET) Exemption for the State of Tamil Nadu Bill, 2024 by Shri Manickam Tagore B., M.P.

25. The Constitution (Amendment) Bill, 2024 (Amendment of the Eighth Schedule) by Dr. Jayanta Kumar Roy, M.P.

26. The Special Financial Assistance to KBK Region of State of Odisha Bill, 2024 by Shri Saptagiri Sankar Ulaka, M.P.

27. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2024 (Amendment of the Schedule) by Shri Saptagiri Sankar Ulaka, M.P.

28. The Constitution (Amendment) Bill, 2025 (Amendment of the Eighth Schedule) by Shri Saptagiri Sankar Ulaka, M.P.

29. The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill, 2025 (Amendment of the schedule) by Shri Manish Tewari, M.P.

30. The Constitution (Amendment) Bill, 2025 (Amendment of the Tenth Schedule) by Shri Manish Tewari, M.P.

31. The Hindu Marriage (Amendment) Bill, 2025 (Amendment of section 13) by Shri Manish Tewari, M.P.

32. The States and Union Territories Reorganization Commission Bill, 2024 by Dr. Shashi Tharoor, M.P.

33. The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024 (Amendment of section 63) by Dr. Shashi Tharoor, M.P.

34. The Occupational Safety, Health and Working Conditions Code (Amendment) Bill, 2025 (Amendment of section 2, etc.) by Dr. Shashi Tharoor, M.P.

35. The Railways (Amendment) Bill, 2024 (Insertion of new Section 24A) by Dr. Alok Kumar Suman, M.P.

36. The Railways (Amendment) Bill, 2024 (Insertion of new Section 24A) by Dr. Alok Kumar Suman, M.P.

37. The Criminal Laws (Amendment) Bill, 2024 (Insertion of new Section 106A, etc.) by Dr. Alok Kumar Suman, M.P.

38. The Maharashtra Central Sports University Bill, 2024 by Dr. Hemant Vishnu Savara, M.P.

39. The Coastal Tourism Development Board Bill, 2024 by Dr. Hemant Vishnu Savara, M.P.

40. The Special Financial Assistance for Development and Conservation of Water Bodies in the State of Maharashtra Bill, 2024 by Dr. Hemant Vishnu Savara, M.P.

41. The Death Penalty (Abolition) Bill, 2025 by Shrimati Kanimozhi Karunanidhi, M.P.

42. The Climate Change (Mitigation and Adaptation) Bill, 2025 by Shrimati Kanimozhi Karunanidhi, M.P.

43. The Salt Workers (Welfare) Bill, 2025 by Shrimati Kanimozhi Karunanidhi, M.P.

44. The Breast Cancer (Awareness) Bill, 2024 by Dr. T. Sumathy (A) Thamizhachi Thangapandian, M.P.

45. The Digital Personal Data Protection (Amendment) Bill, 2024 (Amendment of section 2, etc.) by Dr. T. Sumathy (A) Thamizhachi Thangapandian, M.P.

46. The Domestic Workers (Regulation of Employment and Conditions at Work) Bill, 2024 by Dr. T. Sumathy (A) Thamizhachi Thangapandian, M.P.

47. The Indigenous Cow and Cow Progeny Protection Board Bill, 2024 by Shri Lumba Ram, M.P.

48. The Fodder Warehouse Board Bill, 2025 by Shri Lumba Ram, M.P.

49. The Milk and Milk Products (Remunerative Support Price) Bill, 2025 by Shri Lumba Ram, M.P.

50. The Constitution (Amendment) Bill, 2025 (Amendment of articles 15 and 16) by Ms. S. Jothimani, M.P.

51. The Constitution (Amendment) Bill, 2025 (Amendment of article 15, etc.) by Ms. S. Jothimani, M.P.

52. The National Medical Commission (Amendment) Bill, 2024 (Amendment of section 14, etc.) by Ms. S. Jothimani, M.P.

53. The Central Institute for Cancer Detection and Prevention Bill, 2024 by Dr. Byreddy Shabari, M.P.

54. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2025 (Amendment of the Schedule) by Dr. Byreddy Shabari, M.P.

55. The Sikh Marriage Bill, 2024 by Dr. Dharam Vira Gandhi, M.P.

56. The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2024 (Amendment of section 1, etc.) by Dr. Dharam Vira Gandhi, M.P.

57. The Special Financial Assistance for Geo-Mapping of Trees in the State of Rajasthan Bill, 2024 by Shri Damodar Agrawal, M.P.

58. The Hindu Religious Places of worship (Prohibition of Marketing, Slaughtering, Trading, Cooking, Serving and Consumption of Meat and other Non - Vegetarian Food) Bill, 2024 by Shri Damodar Agrawal, M.P.

59. The Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in the State of Rajasthan Bill, 2024 by Shri Damodar Agrawal, M.P.

60. The Legitimate Asylum to Refugees Bill, 2024 by Shri Bhartruhari Mahtab, M.P.

61. The Prevention of Slaughter and Preservation of Cattle Bill, 2024 by Shri Bhartruhari Mahtab, M.P.

62. The Specially Abled Children (Welfare) Bill, 2024 by Shri Bhartruhari Mahtab, M.P.

63. The Regulation of Deepfake Bill, 2024 by Dr. Shrikant Eknath Shinde, M.P.

64. The National Board for Combating Natural Calamity and Welfare of Natural Calamity Victims Bill, 2024 by Dr. Shrikant Eknath Shinde, M.P.

65. The Welfare and Protection of Cow Bill, 2024 by Dr. Shrikant Eknath Shinde, M.P.

66. The Menstrual Benefits Bill, 2024 by Dr. Kadiyam Kavya, M.P.

67. The Abandoned Widows and Single Women (Protection, Rehabilitation and Welfare) Bill, 2025 by Dr. Kadiyam Kavya, M.P.

68. The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2024 (Amendment of section 31A) by Shri Vishnu Dayal Ram, M.P.

69. The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2024 (Amendment of sections 2 and 3) by Shri Vishnu Dayal Ram, M.P.

70. The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Bill, 2025 (Amendment of section 3) by Shri Vishnu Dayal Ram, M.P.

71. The Aligarh Muslim University (Amendment) Bill, 2024 (Amendment of Section 12) by Shri E.T. Mohammed Basheer, M.P.

72. The Prevention of Torture Bill, 2024 by Shri E.T. Mohammed Basheer, M.P.

73. The National Green Tribunal (Amendment) Bill, 2024 (Amendment of Section 15, etc.) by Shri E.T. Mohammed Basheer, M.P.

74. The Stray Animals Control Bill, 2024 by Shri Anand Bhadauria, M.P.

75. The Unemployment Allowance Bill, 2025 by Shri Anand Bhadauria, M.P.

76. The National Floriculture Board Bill, 2024 by Dr. K. Sudhakar, M.P.

77. The Dairy Farmers (Welfare) Bill, 2024 by Dr. K. Sudhakar, M.P.

78. The Prohibition of Child Marriage (Amendment) Bill, 2025 (Amendment of section 2, etc.) by Shri Lavu Sri Krishna Devarayalu, M.P.

79. The Rights of Tenant Farmers Bill, 2025 by Shri Lavu Sri Krishna Devarayalu, M.P.

80. The Vegetable Products (Remunerative Support Price and Insurance) Bill, 2024 by Shri Bidyut Baran Mahato, M.P.

81. The Bhagwan Birsa Munda Birthplace Ulihatu National Memorial Bill, 2024 by Shri Bidyut Baran Mahato, M.P.

82. The Constitution (Amendment) Bill, 2025 (Amendment of the Eighth Schedule) by Shri Bidyut Baran Mahato, M.P.

83. The Infrastructure Project (Monitoring and Management) Board Bill, 2024 by Shri Jagdambika Pal, M.P.

84. The Digital Personal Data Protection (Amendment) Bill, 2024 (Amendment of Section 9, etc.) by Shri Jagdambika Pal, M.P.

85. The Constitution (Amendment) Bill, 2025 (Amendment of Eighth Schedule) by Shri Jagdambika Pal, M.P.

86. The Advocates (Amendment) Bill, 2024 (Amendment of Section 2, etc.) by Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar, M.P.

87. The Chief Election Commissioner and other Election Commissioners (Appointment, Conditions of Service and Term of Office) Amendment Bill, 2024 (Amendment of section 5, etc.) by Shri Vishaldada Prakashbapu Patil, M.P.

88. The Journalist (Prevention of Violence and Protection) Bill, 2024 by Shri Vishaldada Prakashbapu Patil, M.P.

89. The Wild Life (Protection) Amendment Bill, 2024 (Amendment of section 2, etc.) by Shri Vishaldada Prakashbapu Patil, M.P.

90. The Higher Education School, Graduate School and University (Freedom of Speech) Bill, 2024 by Adv. Gowaal K. Padavi, M.P.

91. The Scheduled Tribe Component (Planning, Allocation and Utilization of Financial Resources) Bill, 2024 by Adv. Gowaal K. Padavi, M.P.

92. The Enrollment of the Children of Government Employees in Government Schools (Promotion) Bill, 2024 by Ms. Iqra Choudhary, M.P.

93. The National Commission for Economically Weaker Sections of Citizens Bill, 2025 by Shri Rao Rajendra Singh, M.P.

94. The Constitution (Amendment) Bill, 2025 (Amendment of Preamble, etc.) by Shri Rao Rajendra Singh, M.P.

95. The Constitution (Amendment) Bill, 2025 (Amendment of article 51A) by Shri P.P. Chaudhary, M.P.

96. The Constitution (Amendment) Bill, 2025 (Amendment of article 124) by Shri P.P. Chaudhary, M.P.

97. The Constitution (Amendment) Bill, 2025 (Amendment of the Seventh Schedule) by Shri P.P. Chaudhary, M.P.

98. The Missing Individuals Bureau Bill, 2025 Shri Putta Mahesh Kumar, M.P.

99. The Cultural Mapping Bill, 2024 by Shri Manoj Tiwari, M.P.

100. The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2025 (Amendment of section 14, etc.) by Shri Manoj Tiwari, M.P.

101. The Compulsory Yoga Practice in Schools Bill, 2025 by Shri Manoj Tiwari, M.P.

102. The Special Financial Assistance for Development and Rejuvenation of Water Bodies in the State of Maharashtra Bill, 2024 by Shri Ravindra Dattaram Waikar, M.P.

103. The National Water University Bill, 2024 by Shri Ravindra Dattaram Waikar, M.P.

104. The Protection and Welfare of Sanitation Workers Bill, 2024 by Shri Ravindra Dattaram Waikar, M.P.

105. The Traditional Weavers (Protection and Welfare) Bill, 2024 by Shri Rajeev Rai, M.P.

106. The All India Institutes of Medical Sciences (Amendment) Bill, 2024 (Insertion of new section 3A) by Shri Rajeev Rai, M.P.

107. The Constitution (Amendment) Bill, 2025 (Amendment of Eighth Schedule) by Shri Rajeev Rai, M.P.

108. The Menstrual Leave and Hygiene Bill, 2024 by Shrimati Shambhavi, M.P.

109. The Prevention of Cruelty to Animals (Amendment) Bill, 2024 (Amendment of section 11, etc.) by Shrimati Shambhavi, M.P.

110. The National Commission for Women (Amendment) Bill, 2024 (Amendment of section 10) by Shrimati Shambhavi, M.P.

111. The Reservation for the Scheduled Castes, the Scheduled Tribes, the Other Backward Classes, De-notified Tribes and Semi-nomadic Communities in Private Sector Bill, 2024 by Shri Ganesh Singh, M.P.

112. The Supreme Court (Use of Hindi in Proceedings and Other Provisions) Bill, 2024 by Shri Ganesh Singh, M.P.

113. The Scheduled Castes and Scheduled Tribes (Reservation in Posts and Services and Filling Up of Vacancies in a Time Bound Manner) Bill, 2024 by Shri Arun Bharti, M.P.

114. The Environment (Protection) Amendment Bill, 2024 (Amendment of section 2, etc.) by Shri Arun Bharti, M.P.

115. The Constitution (Amendment) Bill, 2025 (Insertion of new article 338C) by Shri Arun Bharti, M.P.

116. The Information Technology (Amendment) Bill, 2025 (Amendment of section 2, etc.) by Shrimati Bharti Pardhi, M.P.

117. The Insurance (Amendment) Bill, 2025 (Amendment of section 2, etc.) by Shrimati Bharti Pardhi, M.P.

118. The Artificial Intelligence (Ethics and Accountability) Bill, 2025 by Shrimati Bharti Pardhi, M.P.

119. The Constitution (Scheduled Castes) Order (Amendment) Bill, 2025 (Amendment of the Schedule) by Shri Ramashankar Rajbhar, M.P.

120. The Citizenship (Amendment) Bill, 2025 (Amendment of section 2, etc.) by Dr. Kalanidhi Veeraswamy, M.P.

121. The Constitution (Amendment) Bill, 2025 (Amendment of Eighth Schedule) by Shri Rajkumar Roat, M.P.

122. The Consumer Protection (Amendment) Bill, 2025 (Amendment of section 2) by Shri Maddila Gurumoorthy, M.P.

123. The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2025 (Amendment of section 2, etc.) byShri Maddila Gurumoorthy, M.P.

124. The Electricity (Amendment) Bill, 2025 (Insertion of new section 126A) by Shri Hanuman Beniwal, M.P.

125. The Reservation for the Other Backward Classes, the Scheduled Castes and the Scheduled Tribes in Private Sector Services and Appointments Bill, 2025 by Shri Dharmendra Yadav, M.P.

126. The Reservation for the Other Backward Classes, the Scheduled Castes and the Scheduled Tribes in Admission in Private Educational Institutions (Aided and Un-Aided) Bill, 2025 by Shri Dharmendra Yadav, M.P.

127. The Constitution (Amendment) Bill, 2025 (Insertion of new article 371IA) by Shri Captain Viriato Fernandes, M.P.

128. The Eco-Tourism Promotion Bill, 2025 by Shri Raju Bista, M.P.

129. The Suppression of Unlawful Acts against Safety of Civil Aviation (Amendment) Bill, 2025 (Amendment of section 2, etc.) by Shri Raju Bista, M.P.

130. The National Blood Transfusion Bill, 2025 by Shri Parshottambhai Rupala, M.P.

131. The Motor Vehicles (Amendment) Bill, 2025 (Amendment of section 134A, etc.) by Shri G. M. Harish Balayogi, M.P.

132. The Promotion of Natural Agriculture Bill, 2025 by Shri Darshan Singh Choudhary, M.P.

133. The Environment (Protection) Amendment Bill, 2025 (Amendment of section 2, etc.) by Shri Darshan Singh Choudhary, M.P.

134. The Protection of Medical and Health Service Professionals from Assault, Criminal Force and Intimidation Bill, 2025 by Dr. Prashant Yadaorao Padole, M.P.

135. The Mental Healthcare (Amendment) Bill, 2025 (Insertion of new section 31A, etc.) by Shri Balwant Baswant Wankhade, M.P.

136. The Assam Reorganisation (Karbi Dimanchal) Bill, 2025 by Shri Amarsing Tisso, M.P.

137. The Promotion of the Use of Natural Fibres Bill, 2025 by Shri Anup Sanjay Dhotre, M.P.

6.05 P.M.

(Lok Sabha adjourned till 11.00 A.M on Monday, the 8th December, 2025)

UTPAL KUMAR SINGH,
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, December 08, 2025 / Agrahayana 17, 1947 (Saka)

No. 95

11:00 A.M.

1. Starred Questions

Starred Question Nos. 101–107 were orally answered. Replies to Starred Question Nos. 108–120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1151 – 1380 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra

Foundation, Chennai, for the year 2024-2025.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

(i) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument "Jhansi Fort, Tehsil and District-Jhansi, Uttar Pradesh."

(ii) The National Monuments Authority Heritage bye-laws, 2025 of the Protected Monument "Tomb of Sher Shah Plot No. 81 (Surveyed in 1929-30), The tank Plot No. 82 (Surveyed in 1929-30), Its walls Plot Nos. 76, 83 and 85 (Surveyed in 1929-30); The ghat (Plot No. 73) (Surveyed in 1929-30), The flanking Kiosks the northern gateway and causeway (Plot Nos. 79, 78 and 80) Surveyed in 1929-30; The gateway (Delhi Darwaza) to the West of the tomb of Sher Shah with 23 ft. space all round (Plot No. 404 of village Karpurwa, thana No. 127 cadastral survey in 1911-12), Sasaram thana no. 125, Sasaram, District-Rohtas, Bihar."

(iii) The National Monuments Authority Heritage bye-Laws, 2025 of the Protected Monument "Jahaz Mahal in Mehrauli, Delhi."

(iv) The National Monuments Authority Heritage bye-laws 2025 of the Protected Monuments "Neil's Gate at Residency Road and Victoria Memorial at Begum Hazrat Mahal Park, Lucknow, Uttar Pradesh."

(v) The National Monuments Authority Heritage bye-laws,

2025 of the Protected Monuments- "A group of ancient temples consisting of main shrine of Shiva and seventeen subsidiary Shrines, Baijnath or Vaidyanath, Katyu, Pargana Danpur, Tehsil and district Almora (Presently in Tehsil – Garur, District – Bageshwar), Uttarakhand."

(vi) The National Monuments Authority Heritage bye-laws, 2025 of the Protected Monuments- "Mound at Bithour in the Cawnpour district, Bithoor, District Kanpur Nagar, Uttar Pradesh."

(vii) The National Monuments Authority Heritage bye-laws, 2025 of the Protected Monuments- "Khamb Baba (Heliodoras Pillar) at Vidisha, District-Vidisha, Madhya Pradesh."

(viii) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monuments- "Burial Cave of Kattakampal, District Thrissur, Kerala"

(ix) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monuments- "Burial Cave of Eyyal, District Thrissur, Kerala."

(x) The National Monuments Authority Heritage bye-laws, 2025 of the Protected Monuments- "Lohangi Hill Capital, Vidisha, Madhya Pradesh."

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Mazumdar) on the behalf of the Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary)

laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Strengthening Teaching-Learning and Results for States (STARS), Odisha, Bhubaneswar, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Strengthening Teaching-Learning and Results for States (STARS), Odisha, Bhubaneswar, for the year 2024-2025.

(2) (i) A copy each of the Annual Reports (Hindi and English versions) of the Samagra Shiksha Manipur, Imphal, for the years 2022-2023 and 2023-2024.

(ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Manipur, Imphal, for the years 2022-2023 and 2023-2024.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Arunachal Pradesh, Itanagar, for the year 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Arunachal Pradesh, Itanagar, for the year 2023-2024.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions)

of the Samagra Shiksha Mizoram, Aizwal, for the year 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Mizoram, Aizwal, for the year 2023-2024.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy each of the following notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Second Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/258 in Gazette of India dated 2nd September, 2025.

(ii) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Third Amendment) Regulations, 2025 published in Notification F.No. SEBI/LAD-NRO/GN/2025/259 in Gazette of India dated 2nd September, 2025.

(iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/264 in Gazette of India dated 8th September, 2025.

(iv) The Securities and Exchange Board of India (Alternative Investment Funds) (Second Amendment) Regulations, 2025 published in Notification F.No. SEBI/LAD-NRO/GN/2025/265 in Gazette of India dated 8th September, 2025.

(v) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/268 in Gazette of India dated 24th October, 2025.

(vi) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/271 in Gazette of India dated 31st October, 2025.

(vii) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2025 published in Notification No. F.No.SEBI/LAD-NRO/GN/2025/272 in Gazette of India dated 31st October, 2025.

(viii) The Securities and Exchange Board of India (Port Managers) (Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/260 in Gazette of India dated 2nd September, 2025.

(ix) The Securities and Exchange Board of India (Share Based Employee Benefits and Sweat Equity) (Amendment) Regulations, 2025 published in Notification No.

F.No.SEBI/LAD-NRO/GN/2025/262 in Gazette of India dated 8th September, 2025.

(x) The Securities and Exchange Board of India (Investor Protection and Education Fund) (Amendment) Regulations, 2025 published in Notification No. F.No.SEBI/LAD-NRO/GN/2025/256(E) in Gazette of India dated 2nd September, 2025.

(xi) The Securities and Exchange Board of India (Intermediaries) (Second Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2025/216 in Gazette of India dated 5th December, 2024.

(xii) The Securities and Exchange Board of India (Portfolio Managers) (Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/94 in Gazette of India dated 22nd August, 2022.

(xiii) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2025 published in Notification No. F.No.SEBI/LAD-NRO/GN/2025/263 in Gazette of India dated 8th September, 2025.

(xiv) The Securities and Exchange Board of India (Investment Advisers) (Second Amendment) Regulations, 2025 published in Notification No. F.No.SEBI/LAD-NRO/GN/2025/278 in Gazette of India dated 25th November, 2025.

(xv) The Securities and Exchange Board of India (Research Analysts) (Second Amendment) Regulations, 2025

published in Notification No. F.No.SEBI/LAD-NRO/GN/2025/277 in Gazette of India dated 25th November, 2025.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xi) and (xii) of (1) above.

(3) The Securities and Exchange Board of India (Depositories and Participants) (Third Amendment) Regulations, 2025 (Hindi and English versions) published in Notification No. F.No.SEBI/LAD-NRO/GN/2025/275 in Gazette of India dated 21st November, 2025 under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depository Act, 1996.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance & Policy, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance & Policy, New Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2024-2025, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2024-2025.

(6) A copy of the Fifty-Fifth Valuation Report (Hindi and English versions)of the Life Insurance Corporation of India, New Delhi, as on 31st March, 2025.

(7) A copy each of the following notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

(i) G.S.R.847(E) published in Gazette of India dated 14th November, 2025, together with an explanatory memorandum seeking to remove export duty of 50% on Cane Molasses (HS 1703 10 00) and reduce BCD on Crude olive pomace oil (HS 1510 10 00) from 35% to 15%.

(ii) G.S.R.584(E) published in Gazette of India dated 28th August, 2025, together with an explanatory memorandum making certain amendments in Notification No. G.S.R. 561(E) dated 18th August, 2025.

(iii) G.S.R.643(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 50/2017-Customs dated 30th June, 2017.

(iv) G.S.R.644(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 19/2019-Customs dated 6th July, 2019.

(v) G.S.R.645(E) published in Gazette of India dated 17th

September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 29/2025-Customs dated 9th May, 2025.

(vi) G.S.R.717(E) published in Gazette of India dated 25th September, 2025, together an explanatory memorandum making certain amendments in Notification No. 50/2017-Customs dated 30th June, 2017.

(vii) G.S.R.728(E) published in Gazette of India dated 30th September, 2025, together with an explanatory memorandum giving effect to the first tranche of tariff concessions under India-EFTA (Switzerland).

(viii) G.S.R.798(E) published in Gazette of India dated 29th October, 2025, together with an explanatory memorandum seeking to impose duty of 30% on yellow peas (HS 0713 10 10), on imports covered under Bill of Lading on or after 31st October, 2025.

(ix) G.S.R.729(E) published in Gazette of India dated 30th September, 2025, together with an explanatory memorandum giving effect to the first tranche of tariff concessions under India EFTA (Norway).

(x) G.S.R.730(E) published in Gazette of India dated 30th September, 2025, alongwith an explanatory memorandum giving effect to the first tranche of tariff concessions under India EFTA (Iceland).

(xi) G.S.R.799(E) published in Gazette of India dated 29th October, 2025, together with an explanatory memorandum making certain amendments in Notification

No. 64/2023-Customs dated 7th December, 2023.

(xii) G.S.R.781(E) published in Gazette of India dated 24th October, 2025, together with an explanatory memorandum merging 31 existing customs duty exemption notifications into one notification.

(xiii) G.S.R.782(E) published in Gazette of India dated 24th October, 2025, together with an explanatory memorandum seeking to amend AIDC, Health Cess and SWS notification to align them with Notification No. 45/2025-Customs.

(xiv) G.S.R.794(E) published in Gazette of India dated 27th October, 2025, together with an explanatory memorandum amending Notification No. 77/2023-Custom (N.T.) dated 20.10.2023 for revision of All Industry Rates (AIRs) of Duty Drawback for the gold and silver jewelry and silver articles.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

(i) G.S.R.665(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 11/2017-Union Territory Tax (Rate) dated 28th June, 2017 dealing with GST rates on supply of services as recommended by the GST Council in its 56th Meeting held on 03.09.2025.

(ii) G.S.R.668(E) published in Gazette of India dated 17th

September, 2025, together with an explanatory memorandum making certain amendment in Notification No. 12/2017-Union-Territory Tax (Rate) dated 28th June, 2017 dealing with GST exemptions on supply of services as recommended by the GST Council in its 56th Meeting held on 03.09.2025.

(iii) G.S.R.671(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 17/2017-Union Territory Tax (Rate) dated 28th June, 2017 dealing with GST categories of services on which the tax shall be paid by the electronic commerce operator as recommended by the GST Council its 56th Meeting held on 03.09.2025.

(iv) G.S.R.664(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 8/2017-Integrated Tax (Rate) dated 28th June, 2017 dealing with GST rates on supply of services as recommended by the GST Council in its 56th Meeting held on 03.09.2025.

(v) G.S.R.670(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendment inNotification No. 14/2017-Integrated Tax (Rate) dated 28th June, 2017 dealingwith categories of services on which the tax shall be paid by the electronic commerce operator as

recommended by the GST Council in its 56th Meeting held on 03.09.2025.

(vi) G.S.R.642(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum seeking to supersede Notification No. 1/2017 – Integrated Tax (Rate) dated 28th June, 2017.

(vii) G.S.R.646(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum seeking to supersede Notification No. 1/2017 – Union Territory Tax (Rate) dated 28th June, 2017.

(viii) G.S.R.660(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum seeking to supersede Notification No. 2/2017 – Central Tax (Rate) dated 28th June, 2017.

(ix) G.S.R.661(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum seeking to supersede Notification No. 2/2017 – Integrated Tax (Rate) dated 28th June, 2017.

(x) G.S.R.662(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum seeking to supersede Notification No. 2/2017-Union Territory Tax (Rate) dated 28th June, 2017.

(xi) G.S.R.647(E) published in Gazette of India dated 17th September, 2025, together with an explanatory Memorandum making certain amendments in Notification No. 3/2017-Central Tax (Rate) dated 28th June, 2017.

(xii) G.S.R.650(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 8/2018-Central Tax (Rate) dated 25th January, 2018.

(xiii) G.S.R.653(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 21/2018- Central Tax (Rate) dated 26th July, 2018.

(xiv) G.S.R.656(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum notifying GST rates on supply of certain goods under chapter 68 and 69.

(xv) G.S.R.648(E) published in Gazette of India dated 17th September, 2025, together with an explanation Memorandum making certain amendments in Notification No. 3/2017-Integrated Tax (Rate) dated 28th June, 2017.

(xvi) G.S.R.651(E) published in Gazette of India dated 17th September, 2025, together with an explanatory Memorandum making certain amendments in Notification No. 9/2018-Integrated Tax (Rate) dated 25th January, 2018.

(xvii) G.S.R.654(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 22/2018-Integrated Tax (Rate) dated 26th July, 2018.

(xviii) G.S.R.657(E) published in Gazette of India dated 17th September, 2025, together with an explanatory

memorandum notifying GST rates on supply of certain goods under chapter 68 and 69.

(xix) G.S.R.649(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 3/2017 – Union Territory Tax (Rate) dated 28th June, 2017.

(xx) G.S.R.652(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 8/2018 – Union Territory Tax (Rate) dated 25th January, 2018.

(xxi) G.S.R.655(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 21/2018 – Union Territory Tax (Rate) dated 26th July, 2018.

(xxii) G.S.R.658(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum notifying GST rates on supply of certain goods under chapter 68 and 69.

(xxiii) G.S.R.663(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 11/2017 – Central Tax (Rate) dated 28th June, 2017 dealing with GST rates on supply of services as recommended by the GST Council in its 56th Meeting held

on 03.09.2025.

(xxiv) G.S.R.666(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 12/2017 – Central Tax (Rate) dated 28th June, 2017 dealing with GST exemptions on supply of services as recommended by the GST Council in its 56th Meeting held on 03.09.2025.

(xxv) G.S.R.669(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 17/2017-Central Tax (Rate) dated 28th June, 2017 dealing with categories of services on which the tax shall be paid by the electronic commerce operator as recommended by the GST Council in its 56th Meeting held on 03.09.2025.

(xxvi) G.S.R.784(E) published in Gazette of India dated 24th October, 2025, together with an explanatory memorandum seeking to align it with Notification No. 45/2025-Customs, to make consequential amendments in Notification No. 27/2018-Integrated Tax (Rate) dated 31st December, 2018.

(xxvii) G.S.R.786(E) published in Gazette of India dated 24th October, 2025, together with an explanatory memorandum seeking to align it with Notification No. 45/2025-Customs, to make consequential amendments in Notification No. 26/2018-Union Territory Tax (Rate)

dated 31st December, 2018.

(xxviii) G.S.R.641(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum seeking to supersede Notification No. 1/2017-Central Tax (Rate) dated 28th June, 2017.

(xxix) G.S.R.783(E) published in Gazette of India dated 24th October, 2025, together with an explanatory memorandum seeking to align it with Notification No. 45/2025-Customs, to make consequential amendments in Notification No. 26/2018-Central Tax (Rate) dated 31st December, 2018.

(9) A copy of the Notification No. G.S.R.659(E) (Hindi and English versions) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 1/2017-Compensation Cess (Rate) dated 28th June, 2017 under Section 13 of the Goods and Service Tax (Compensation to States)Act, 2017.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R.562(E) published in Gazette of India dated 19th August, 2025, together with an explanatory memorandum extending levy of anti-dumping duty on imports of 'Toluene Dilsocyanate (TDI)" originating in or imported from European Union and Saudi Arabia for a period of 3 months till 1st March, 2026, on the request of DGTR.

(ii) G.S.R.563(E) published in Gazette of India dated 19th August, 2025, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'Fluoroelsastomers (FKM)" originating in or imported from China PR for a period of 3 months till 26th February, 2026 on the request of DGTR.

(iii) G.S.R.793(E) published in Gazette of India dated 27th October, 2025, together with an explanatory memorandum making certain amendments in Notification No. 66/2021-Customs (ADD) dated 11.11.2021 in the case of Anti-dumping duty imposed on imports of 'Untreated Fumed Silica' originating in or exported from China PR and Korea RP.

(iv) G.S.R.827(E) published in Gazette of India dated 7th November, 2025, together with an explanatory memorandum seeking to continue imposition of anti-Dumping duty on "Flax or Linen fabric having flax content of more than 50%" originating in or exported from China PR and Hong Kong for a period of 5 years, in pursuance of sunset review final findings issued by DGTR.

(v) G.S.R.836(E) published in Gazette of India dated 12th November, 2025, together with an explanatory memorandum seeking to impose of anti-Dumping duty on "Hot rolled flat products of alloy or non-alloy steel" originating in or exported from Vietnam, for a period of 5 years, in pursuance of final findings issued by DGTR.

(vi) G.S.R.851(E) published in Gazette of India dated 17th

November, 2025, together with an explanatory memorandum seeking to levy anti-Dumping duty on imports of 'Liquid Epoxy Resin" originating in or imported China PR, Korea RP, Saudi Arabia, Taiwan and Thailand for a period of 5 years, on the recommendations of DGTR.

(11) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970/1980:-

(i) The Bank of Baroda (Employees') Pension (Amendment) Regulations, 2025 published in Notification No. F.No. HO:HROPS:117:2567(E) in Gazette of India dated 20th November, 2025.

(ii) The Bank of India (Employees') Pension (Amendment) Regulations, 2025 published in Notification No. F.No. HO:TBD:25-26:235(E) in Gazette of India dated 18th November, 2025.

(iii) The Bank of Maharashtra (Employees') Pension (Amendment) Regulations, 2025 published in Notification No. F.No. AX1/ST/OSR/120/2025-26 in Gazette of India dated 14th November, 2025.

(iv) The Canara Bank (Employees') Pension (Amendment) Regulations, 2025 published in Notification No. F.No. HR&PRW IRV IR&PS 228A PP 1543 2025(E) in Gazette of India dated 30th October, 2025.

(v) The Central Bank of India (Employees') Pension (Amendment) Regulations, 2025 published in Notification

No. F.No. CO:HCM:RBD:2025-26:621(E) in Gazette of India dated 17th November, 2025.

(vi) The Indian Bank (Employees') Pension (Amendment) Regulations, 2025 published in Notification No. F.No. Pen/01/2025(E) in Gazette of India dated 28th October, 2025.

(vii) The Indian Overseas Bank (Employees') Pension (Amendment) Regulations, 2025 published in Notification No. F.No. HRMD/PEN/001/2025(E) in Gazette of India dated 21st November, 2025.

(viii) The Punjab National Bank (Employees') Pension (Amendment) Regulations, 2025 published in Notification No. F.No. HO:Pension/Misc./2025(E) in Gazette of India dated 28th October, 2025.

(ix) The Punjab and Sind Bank (Employees') Pension (Amendment) Regulations, 2025 published in Notification No. F.No. PSB/PEN/AMEND/1/2025(E) in Gazette of India dated 12th November, 2025

(x) The UCO Bank (Employees') Pension (Amendment) Regulations, 2025 published in Notification No. F.No. HO/PSD/PEN/2025-26/147(E) in Gazette of India dated 14th November, 2025.

(xi) The Union Bank of India (Employees') Pension (Amendment) Regulations, 2025 published in Notification No. F.No. UBI HR 19048(E) in Gazette of India dated 20th November, 2025.

(12) A copy each of the following notifications (Hindi and English

versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-

(i) The Pension Fund Regulatory and Development Authority (Employees' Service) (Second Amendment) Regulations, 2025 published in Notification No. PFRDA/05/1/0025/2017-HR in Gazette of India dated 15th October, 2025.

(ii) The Pension Fund Regulatory and Development Authority (Salary and Allowances payable to, and Other Terms and Conditions of Service of, Chairperson and Whole-time Members) Amendment Rules, 2025 published in Notification No. G.S.R. 639(E) in Gazette of India dated 16th September, 2025.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2024-2025.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2024-2025.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics, Delhi, for the

year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics, Delhi, for the year 2024-2025.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2024-2025.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2024-2025.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2024-2025.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research,

New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2024-2025.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2024-2025.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2024-2025.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year

2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Housing Bank, New Delhi, for the year 2024-2025.

(23) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.6.2025.

(ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.6.2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.9.2025.

(ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.9.2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the IFCI Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the IFCI Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2024-2025.

(ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(24) A copy each of the following notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act,1956:-

(i) The Securities and Exchange Board of India (Delisting of Equity Shares) (Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/257 in Gazette of India dated 2nd September, 2025.

(ii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Third Amendment) Regulations, 2025 published in Notification F.No. SEBI/LAD-NRO/GN/2025/261 in Gazette of India dated 8th September, 2025.

(iii) The Securities and Exchange Board of India (Debenture Trustees) (Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/269 in

Gazette of India dated 24th October, 2025.

(iv) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fourth Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/270 in Gazette of India dated 24th October, 2025.

(v) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Fourth Amendment) Regulations, 2025 published in Notification No. F.No.SEBI/LAD-NRO/GN/2025/276 in Gazette of India dated 21st November, 2025.

(vi) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fifth Amendment) Regulations, 2025 published in Notification No. F.No.SEBI/LAD-NRO/GN/2025/273 in Gazette of India dated 18th November, 2025.

(25) A copy of the Customs Tariff (Determination of Origin of Goods under the Trade and Economic Partnership Agreement between India and the EFTA States) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 725(E) in Gazette of India dated 30th September, 2025 under Section 10 of the Customs Tariff Act, 1975, together with an explanatory memorandum.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English

versions) under sub-sections (1) and (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-

(i) S.O.4920(E) published in Gazette of India dated 29th October, 2025, authorising that the powers vested in the Central Provident Fund Commissioner under the provisions of the section 14AC of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952 shall also be exercisable within each of the regions specified in the Schedule by the respective Regional Provident Fund Commissioners in whose jurisdiction of concerned Zone/Region/District Office, the establishment is covered.

(ii) The Employees' Pension (Amendment) Scheme, 2025 published in Notification No. G.S.R.791(E) in Gazette of India dated 27th October, 2025.

(iii) The Employees' Deposit Linked Insurance (Second Amendment) Scheme, 2025 published in Notification No. G.S.R.792(E) in Gazette of India dated 27th October, 2025.

(iv) S.O.4921(E) published in Gazette of India dated 29th October, 2025, authorising that Officers, mentioned therein, to exercise the powers to recover from the employers by way of penalty such damages under the Employees' Provident Fund and Miscellaneous Provisions Act, 1952.

(v) The Employees' Provident Funds (Amendment) Scheme,

2025 published in Notification No. G.S.R.749(E) in Gazette of India dated 10th October, 2025.

(2) A copy of the Employees' State Insurance (Central) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.134(E) in Gazette of India dated 26th February, 2024 under sub-section (4) of Section 95 of the Employees's State Insurance Act, 1948.

(3) A copy of the Notification No. F.No. N-12011/1/2023-P&D (Hindi and English versions) published in Gazette of India dated 28th April, 2025 notifying decision to extend Atal Beemit Vyakti Kalyan Yojana for a period of 01.07.2024 to 30.06.2026 with enhanced rate of relief and relaxed eligibility conditions as, mentioned therein, issued under employees's State Insurance Act, 1948

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (2) and (3) above.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirti Vardhan Singh) laid on the Table:-

(1) A copy of the Notification No. S.O.4685(E) (Hindi and English versions) published in Gazette of India dated 15th October, 2025, notifying an area extending from 0 kilometer to 3.45 kilometers from the boundary of the Rupi Bhaba Wildlife Sanctuary in Kinnaur district in the State of Himachal Pradesh as the Rupi Bhaba Eco-sensitive Zone issued under Section (3) of the Environment (Protection) Act, 1986.

(2) A copy of the Environment (Protection) Seventh Amendment Rules, 2025 (Hindi and English versions)published in Notification

No. G.S.R.612(E) in Gazette of India dated 10th September, 2025 under Section 26 of the Environment (Protection) Act, 1986.

(3) A copy of the Van (Sanrakshan Evam Samvardhan) Amendment Rules, 2025 (Hindi and English versions)published in Notification No. G.S.R.593(E) in Gazette of India dated 31st August, 2025 under sub-section (2) of Section 4 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Companies Secretaries Act, 1980:-

(i) G.S.R. 703(E) published in Gazette of India dated 22nd September, 2025, making certain amendments in Notification No. G.S.R. 490(E) dated 13thJuly, 2007 together with a Corrigendum thereto published in Notification No. G.S.R.849(E) dated 17th November, 2025.

(ii) Annual Report and Audited Accounts of the Council of the Institute of Company Secretaries of India for the year ending 31st March, 2025 published in Notification No. F.No. 104/45/Accts.-1.-(A)INTRODUCTION in Gazette of India dated 25th August, 2025.

(2) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Chartered Accountant of India for the year ending 31st March, 2025 published in Notification No. 1-CA(5)/76/2025 in Gazette of India dated 1st August, 2025under

Section 30B of the Chartered Accountants Act, 1949.

(3) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Council of Institute of Cost Accountants of India for the year ending 31st March, 2021 published in Notification No. F.No.G/20-CWA/9/2025 in Gazette of India dated 19th September, 2025 under Section 40 of the Cost and Works Accountants Act, 1959.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013: -

(i) The Companies (Indian Accounting Standards), Second Amendment Rules, 2025 published in Notification No. G.S.R.549(E) in Gazette of India dated 13th August, 2025.

(ii) The Companies (Incorporation) Second Amendment Rules, 2025 published in Notification No. G.S.R.579(E) in Gazette of India dated 26th August, 2025.

(iii) The Companies (Compromises, Arrangements and Amalgamations) Amendment Rules, 2025 published in Notification No. G.S.R.603(E) in Gazette of India dated 4th September, 2025.

(iv) The Companies (Meetings of Board and its Powers) Amendment Rules, 2025 published in Notification No. G.S.R.811(E) in Gazette of India dated 3rd November, 2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Financial Reporting Authority, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Annual Accounts (Hindi and English

versions) of the National Financial Reporting Authority, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Financial Reporting Authority, New Delhi, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2024-2025.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2024-2025.

(7) A copy of the Notification No. S.O.3528(E) (Hindi and English versions) published in Gazette of India dated 30th July, 2025, regarding declaration of the Company namely, Shri Narayani (Kumbakonam) Nidhi Limited (CIN:U74999TN2017PLN120244) having its registered office at NO41/41-A, Shri Narayani Anugraha Gandhi Park North (Sarangapani East Vadampokki Street), Kumbakonam, Tamil Nadu – 612001, to be a "Nidhi" under sub-section (5) of Section 406 of the Companies Act, 2013.

4. Report of Standing Committee on Energy

Shri Shrirang Appa Barne presented the Tenth Report* (Hindi and English Versions) of the Standing Committee on Energy (Eighteenth Lok Sabha) on the subject 'Performance Evaluation of Solar Power Projects in the Country'.

5. Statements of Standing Committee on Energy

Shri Shrirang Appa Barne laid on the Table a copy each of the following Statements (Hindi and English Versions) of the Standing Committee on Energy:-

(1) Statement showing final action-taken by the Government on observations/ recommendations contained in the Sixth Report (Eighteenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on observations/ recommendations contained in the First Report (Eighteenth Lok Sabha) of the Committee on 'Demands for Grants (2024-25) of the Ministry of Power'.

(2) Statement showing final action-taken by the Government on observations/ recommendations contained in the Seventh Report (Eighteenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on observations/ recommendations contained in the Second Report (Eighteenth Lok Sabha) of the Committee on 'Demands for Grants (2024-25) of the Ministry of New and Renewable Energy'.

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*The Tenth Report of the Standing Committee on Energy was presented to the Hon'ble Speaker, Lok Sabha on 4th October, 2025 under Direction 71 A(1) of the Directions by the Speaker, Lok Sabha and the Hon'ble Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

(3) Statement showing final action-taken by the Government on observations/ recommendations contained in the Ninth Report (Eighteenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on observations/ recommendations contained in the Fifth Report (Eighteenth Lok Sabha) of the Committee on 'Demands for Grants (2025-26) of the Ministry of New and Renewable Energy'.

6. Report of Standing Committee on Education, Women, Children, Youth and Sports

Shri Rajeev Rai laid on the Table, the 371st Report (Hindi and English Versions) on 'Review of Autonomous Bodies and Institutions - NTA, NAAC, Draft UGC Regulations, ICHR, ICPR, ICSSR, IIAS (Shimla) and Auroville Foundation' under the Department of Higher Education pertaining to the Ministry of Education.

7. Statements of Standing Committee on Finance

Shri Bhartruhari Mahtab laid the Final Action Taken Statements (Hindi and English versions) of the Government on the Recommendations contained in Chapter I of the following Reports of the Committee:-

(1) Fourteenth Report (Eighteenth Lok Sabha) of the Standing Committee on Finance (2024-25) on Action taken by the Government on the Observations/Recommendations contained in First Report of the Standing Committee on Finance on 'Demands for Grants (2024-25)' of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Public Enterprises and Investment and Public Asset Management).

(2) Fifteenth Report (Eighteenth Lok Sabha) of the Standing Committee on Finance (2024-25) on Action taken by the Government on the Observations/Recommendations contained in Second Report of the Standing Committee on Finance on 'Demands for Grants (2024-25)' of the Ministry of Finance (Department of Revenue).

(3) Sixteenth Report (Eighteenth Lok Sabha) of the Standing Committee on Finance (2024-25) on Action taken by the Government on the Observations/Recommendations contained in Third Report of the Standing Committee on Finance on 'Demands for Grants (2024-25)' of the Ministry of Corporate Affairs.

(4) Seventeenth Report (Eighteenth Lok Sabha) of the Standing Committee on Finance (2024-25) on Action taken by the Government on the Observations/Recommendations contained in Fourth Report of the Standing Committee on Finance on 'Demands for Grants (2024-25)' of the Ministry of Planning (NITI Aayog).

(5) Eighteenth Report (Eighteenth Lok Sabha) of the Standing Committee on Finance (2024-25) on Action taken by the Government on the recommendations contained in the Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Statistics and Programme Implementation.

8. Statements of Committee on Estimates

Shri. Brijmohan Agarwal laid on the Table, the following Statements (Hindi and English Versions) of the Committee on Estimates (2025-26): -

(1) Statement Showing Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I of the First Action Taken Report (18th Lok Sabha) on Observations/

Recommendations contained in the Thirty First Report of the Committee on Estimates (17th Lok Sabha) on the Subject 'Implementation of Development of Solar Parks and Ultra Mega Solar Power Projects - A Review ' pertaining to Ministry of New and Renewable Energy.

(2) Statement showing Action Taken by the Government in respect of Observations/ Recommendations contained in Chapter–I of the Second Action Taken Report (18th Lok Sabha) on Observations/ Recommendations contained in their Thirty Second Report (17th Lok Sabha) on the subject 'Review of Performance of National Rural Infrastructure Development Agency (NRIDA) w.r.t. Implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY)' pertaining to the Ministry of Rural Development.

(3) Statement Showing Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I and V of the Third Action Taken Report (18th Lok Sabha) on Observations/ Recommendations contained in the Thirty Third Report of the Committee on Estimates (17th Lok Sabha) on the Subject 'Assessment of various Projects including Green Highways under National Highways Development Project (NHDP)' pertaining to the Ministry of Road Transport & Highways.

(4) Statement Showing Action Taken by the Government in respect of Observations/ Recommendations contained in Chapter I of the Fourth Action Taken Report (18th Lok Sabha) on Observations/ Recommendations contained in the Thirty Fifth Report of the

Committee on Estimates (17th Lok Sabha) on the Subject 'Progress of Amrit Bharat Station Scheme' pertaining to Ministry of Railways.

(5) Statement Showing Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I and Chapter V of the Fifth Action Taken Report (18th Lok Sabha) on Observations /Recommendations contained in the Thirty Seventh Report of the Committee on Estimates (17th Lok Sabha) on the Subject 'Empowerment through PM Mega Integrated Textile Region and Apparel (Pm Mitra) Parks Scheme and Revival Efforts for the Sick Textile Units/PSUs [BIC, NTC, CTL etc.]' pertaining to the Ministry of Textiles.

*9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

(1) Ms. Kangna Ranaut regarding urgent need to improve maternal & adolescent healthcare access in remote areas of Himachal Pradesh.

(2) Shri Eatala Rajender regarding need for establishment of a national skill centre for Southern India in Malikajgiri Parliamentary constituency in Telangana.

(3) Shri Praveen Patel regarding need for inclusion of Ayurveda and Ayush System under Ayushman Bharat scheme.

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* At 12.06 P.M.

(4) Shri Ganesh Singh regarding need for a third party audit and review works under the Satna Smart City project.

(5) Shri Ashok Kumar Rawat regarding need for establishment of Central Agricultural University in Misrikh Lok Sabha Constituency, Uttar Pradesh.

(6) Shri Saumitra Khan regarding need to ensure transparent and peaceful conduct of Special Intensive Revision (SIR) of electoral rolls in West Bengal.

(7) Smt. Bharti Pardhi regarding need to establish a 'Baagh Anubhav Kendra' in Balaghat, Madhya Pradesh.

(8) Smt. D K Aruna regarding need to address the problems being faced by Handloom Weavers in Telangana.

(9) Shri Shashank Mani regarding need for establishment of 250-bedded modern Multi-Specialty Hospital under PPP Mode in Deoria, Uttar Pradesh.

(10) Shri Ananta Nayak regarding need to transfer the Satkhutumia-Patna road from district R&B Division, Keonjhar to National Highway Division, Keonjhar in Odisha.

(11) Shri Hasmukhbhai Somabhai Patel regarding need to run long distance train from Asarwa, Ahmedabad instead of Udaipur.

(12) Shri Naveen Jindal regarding reported recent scientific study finding about the country losing its sunshine due to aerosol and particulate emissions leading to polluted air.

(13) Shri Bidyut Baran Mahato regarding need to expedite pending railway projects and improving train services in Jamshedpur Parliamentary Constituency, Jharkhand.

(14) Shri Sasikanth Senthil regarding need to impress upon Sri Lankan Government for internationally monitored investigation into the reported recent discovery of mass graves in Chemmani in Jaffna region of Sri Lanka.

(15) Dr. Shivaji Bandappa Kalge regarding need to recruit faculties in veterinary colleges under Maharashtra Animal & Fishery Science University and ensure compliance of norms of VCI and ICAR.

(16) Prof. Varsha Eknath Gaikwad regarding need to implement measures to combat air pollution in Mumbai.

(17) Shri Manish Tewari regarding need for a waste to energy plant and clearance of garbage dump mound at Dadumajra in Chandigarh.

(18) Ms. Iqra Choudhary regarding request for intervention regarding policy gaps and improper implementation of the Revamped Distribution Centre Scheme (RDSS).

(19) Shri Virendra Singh regarding need to reduce the number of liquor shops in the country and implement strict liquor policy.

(20) Smt. Rachna Banerjee regarding need to conduct a safety audit to the Tejas fighter aircraft.

(21) Ms. Mahua Moitra regarding need to release the disaster relief funds due to West Bengal at the earliest.

(22) Shri Ganapathy P. Rajkumar regarding need to review the decision to grant approval to Madurai and Coimbatore metro rail projects in Tamil Nadu.

(23) Shri Sribharat Mathukumilli regarding need to maintain balance between compulsory licensing and voluntarily licensing in the field of Medicines under WTO/TRIPS agreement.

(24) Shri Sunil Kumar regarding need to declare Samrat Ashoka's birthday as national holiday.

(25) Shri Sanjay Dina Patil regarding need to sanction additional modem rakes for Mumbai Suburban railway in Maharashtra.

(26) Shri Nalin Soren regarding widening of Sahebganj - Dumka National Highway.

(27) Shri Sudhakar Singh regarding need for immediate repatriation and assistance to Indian crew stranded in UAE.

(28) Shri Chandra Prakash Choudhary regarding need for immediate release of Central share of pending post-matric and other scholarships to SCs/STs in Jharkhand.

12.10 P.M.

10. Discussion on the 150th Anniversary of the National Song "Vande Mataram".

Time Available : 10 Hrs.
Time Taken: 11 Hrs. 32 Mts.

The Speaker made an observation[$] on the subject.

Thereafter, [#]Shri Narendra Modi initiated the discussion on the 150th Anniversary of the National Song "Vande Mataram".

The following members took part in the discussion:-

2. Shri Gaurav Gogoi
3. Shri Akhilesh Yadav
4. Dr. Kakoli Ghosh Dastidar
5. Shri Raja A.

$Original in Hindi. For details, please see the debates of the day.
Hon'ble Prime Minister

6. Dr. Byreddy Shabari
7. Shri Devesh Chandra Thakur
8. Shri Arvind Ganpat Sawant
9. Shri Bhaskar Murlidhar Bhagare
10. Shri Shrirang Appa Chandu Barne
11. Shri Anurag Singh Thakur
12. Shri Rajesh Verma
13. Smt. Priyanka Gandhi Vadra
14. &Shri Gajendra Singh Shekhawat
15. Shri Abhay Kumar Sinha
16. @Shri Rajnath Singh
17. Shri Awadhesh Prasad
18. Ms. Mahua Moitra
19. Shri Deepender Singh Hooda
20. Shri Biplab Kumar Deb
21. Shri S Venkatesan
22. Shri Magunta Sreenivasulu Reddy
23. Shri Maddila Gurumoorthy
24. Dr. Angomcha Bimol Akoijam
25. Ms. Bansuri Swaraj
26. Shri E T Mohammed Basheer
27. Shri Malvinder Singh Kang
28. Ms Iqra Choudhary
29. Smt. Lovely Anand

& Minister of Culture; and Minister of Tourism

@Minister of Defence

30. Shri Tangella Uday Srinivas
31. Shri Dhairyasheel Sambhajirao Mane
32. Shri Rajesh Ranjan
33. Dr. Sambit Patra
34. Shri Aga Syed Ruhullah Mehdi
35. Com. Selvaraj V
36. Shri Kalyan Banerjee
37. Dr. Prashant Yadaorao Padole
38. Dr. Rajkumar Sangwan
39. Shri Raja Ram Singh
40. Shri Tatkare Sunil Dattatrey
41. Shri Asaduddin Owaisi
42. Adv. Chandra Shekhar
43. Shri Hanuman Beniwal
44. Shri Durai Vaiko
45. Shri Tejasvi Surya
46. Shri Chamala Kiran Kumar Reddy
47. Adv Priya Saroj
48. Shri Dileshwar Kamait
49. Shri Abdul Rashid Sheikh
50. Shri Rajkumar Roat
51. Shri Patel Umeshbhai Babubhai
52. Shri G Lakshminarayana
53. Shri Santosh Pandey
54. Smt. Jyotsna Charandas Mahant
55. Shri Pushpendra Saroj
56. Shri Saumitra Khan

57. Shri Vishaldada Prakashbapu Patil
58. Shri Chhotelal
59. Shri Nilesh Dnyandev Lanke
60. Shri Jugal Kishore
61. Shri Anand Bhadauria
62. Dr. Shivaji Bandappa Kalge
63. Shri Devendra Singh Alias Bhole Singh
64. Shri Neeraj Maurya
65. Shri Jagdambika Pal

The discussion was concluded.

The Speaker made an observation[$] on the conclusion of the discussion.

[%]11. Report of Business Advisory Committee

Shri Kiren Rijiju presented the Twelfth Report of the Business Advisory Committee.

11.42 P.M.

(Lok Sabha adjourned till 11.00 A.M on Tuesday, the 9th December, 2025)

UTPAL KUMAR SINGH,
Secretary General

[$]Original in Hindi. For details, please see the debates of the day.

[%]At 5.37 P.M.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, December 09, 2025 / Agrahayana 18, 1947 (Saka)

No. 96

11:00 A.M.

1. Starred Questions

Starred Question Nos. 121–125 were orally answered. Replies to Starred Question Nos. 126–140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1381 – 1610 were laid on the Table.

12.01 P.M.

3. Papers Laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) A copy of the following Notifications (Hindi and English versions) issued under Section 16 of the Bureau of Indian Standards Act, 2016: -

(i) The Cookware, Utensils and Cans for Foods and Beverages (Quality Control) Order, 2025 published in Notification No.

S.O. 3850(E) in Gazette of India dated 22nd August, 2025.

(ii) The Cross Recessed Screws (Quality Control) Order, 2025 published in Notification No. S.O. 3927(E) in Gazette of India dated 27th August, 2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Kolkata, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Kolkata, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Kolkata, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Special Economic Zone Authority, Cochin, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cochin Special Economic Zone Authority, Cochin, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the

year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, New Delhi, for the year 2024-2025.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, New Delhi, for the year 2024-2025.

(7) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Government eMarketplace(GeM), New Delhi, for the year 2024-2025.

(ii) Annual Report of the Government eMarketplace (GeM), New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the MMTC Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table: -

(1) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights Act, 1955, for the year 2023.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table: -

(1) A copy of the Notification No. G.S.R. 567(E) (Hindi and English versions) published in Gazette of India dated 21st August, 2025, regarding appointment of the officers, mentioned therein, at the National Institute of Plant Health Management at Hyderabad as Insecticides Analysts for Chemical pesticides for whole of India,issued under Section 19 of the Insecticides Act, 1968.

(2) A copy of the following Notifications (Hindi and English versions) issued under Section 4D of the Destructive Insects and Pests Act, 1914: -

   (i) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2025 published in Notification No. S.O. 499(E) in Gazette of India dated 28th January, 2025.

   (ii) The Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2025 published in Notification No. S.O. 500(E) in Gazette of India dated 28th January, 2025.

   (iii) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2025 published in Notification No. S.O. 532(E) in Gazette of India dated 30th January, 2025.

   (iv) The Plant Quarantine (Regulation of Import into India)

(Fourth Amendment) Order, 2025 published in Notification No. S.O. 678(E) in Gazette of India dated 10th February, 2025.

(v) The Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2025 published in Notification No. S.O. 976(E) in Gazette of India dated 25th February, 2025.

(vi) The Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2025 published in Notification No. S.O. 944(E) in Gazette of India dated 21st February, 2025.

(vii) The Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2025 published in Notification No. S.O. 1089(E) in Gazette of India dated 5th March, 2025.

(viii) The Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2025 published in Notification No. S.O. 1765(E) in Gazette of India dated 17th April, 2025.

(ix) The Plant Quarantine (Regulation of Import into India) (Ninth Amendment) Order, 2025 published in Notification No. S.O. 2772(E) in Gazette of India dated 23rd June, 2025.

(x) The Plant Quarantine (Regulation of Import into India) (Tenth Amendment) Order, 2025 published in Notification No. S.O. 4641(E) in Gazette of India dated 13th October, 2025.

(xi) The Plant Quarantine (Regulation of Import into India) (Eleventh Amendment) Order, 2025 published in Notification No. S.O. 5047(E) in Gazette of India dated 6th November, 2025.

(3) A copy of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955: -

(i) The Fertiliser (Inorganic, Organic or Mixed) (Control) Sixth Amendment Order, 2025 published in Notification No. S.O. 3741(E) in Gazette of India dated 13th August, 2025.

(ii) The Fertiliser (Inorganic, Organic or Mixed) (Control) Seventh Amendment Order, 2025 published in Notification No. S.O. 3742(E) in Gazette of India dated 13th August, 2025.

(iii) The Fertiliser (Inorganic, Organic or Mixed) (Control) Eighth Amendment Order, 2025 published in Notification No. S.O. 3743(E) in Gazette of India dated 13th August, 2025.

(iv) The Fertiliser (Inorganic, Organic or Mixed) (Control) Ninth Amendment Order, 2025 published in Notification No. S.O. 4361(E) in Gazette of India dated 25th September, 2025.

(v) The Fertiliser (Inorganic, Organic or Mixed) (Control) Tenth Amendment Order, 2025 published in Notification No. S.O. 4441(E) in Gazette of India dated 30th September, 2025.

(vi) The Fertiliser (Inorganic, Organic or Mixed) (Control) Eleventh Amendment Order, 2025 published in Notification No. S.O. 4533(E) in Gazette of India dated 6th October, 2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2024-2025.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2021-2022.

(ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2024-2025.

(ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cold-chain Development, Gurugram, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Cold-chain Development, Gurugram, for the year 2024-2025.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table: -

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968: -

(i) The Border Security Force, Combastised Para-Medical Cadre (Group 'A' Posts) Recruitment Rules, 2025 published in Notification No. G.S.R. 620(E) in Gazette of India dated 11th September, 2025.

(ii) The Ministry of Home Affairs, Border Security Force (Combatised Ministerial Cadre), Group 'A', Group 'B' and Group 'C' posts Recruitment Rules, 2025 published in Notification No. G.S.R. 586(E) in Gazette of India dated 28th August, 2025.

(2) A copy each of the following Notifications (Hindi and English

versions) under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949: -

(i) The Ministry of Home Affairs, Central Reserve Police Force, Technical and Tradesmen Cadre (Group 'B' Posts) Recruitment Rules, 2025 published in Notification No. G.S.R. 711(E) in Gazette of India dated 25th September, 2025.

(ii) The Central Reserve Police Force, Veterinary Cadre (Group 'B' Posts) Recruitment Rules, 2025 published in Notification No. G.S.R. 638(E) in Gazette of India dated 16th September, 2025.

(iii) The Central Reserve Police Force, Sub-Inspector (General Duty), General Duty Cadre, Group 'B' Post Recruitment (Amendment) Rules, 2025 published in Notification No. G.S.R. 802(E) in Gazette of India dated 30th October, 2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Disaster Management, New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Fisheries, Animal Husbandry

and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid on the Table a copy each of the following Notifications (Hindi and English versions) issued under Sections 2,3 and 3A of the Live-stock Importation Act, 1898: -

(1) G.S.R.737(E)published in Gazette of India dated 7th October, 2025regulating the import of horse or other equidae into India in the manner laid down in the Schedule, mentioned therein, subject to certain conditions.

(2) S.O.5378(E) published in Gazette of India dated 24th November, 2025 making certain amendments in Notification No. S.O.2666(E) dated 17th October, 2014.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table: -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Amar Jyoti Charitable Trust, Delhi, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Amar Jyoti Charitable Trust, Delhi, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Resources Centre for Women Development, Bhubaneswar, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Resources Centre for Women Development, Bhubaneswar, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Association for Voluntary Action, Puri, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association for Voluntary Action, Puri, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Jyoti, Cuttack, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Jyoti, Cuttack, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Rehabilitation & Research Centre (RRRC), Rourkela, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Rehabilitation & Research Centre (RRRC), Rourkela, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Social and Health Development Organization (SHEDO), Manipur, Imphal, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Social and Health Development Organization (SHEDO), Manipur, Imphal, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Welfare of the Handicapped, Punjab,Patiala, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Welfare of the Handicapped,Punjab, Patiala, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Women's Community Management Group, Odisha, Khordha, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Women's Community Management Group, Odisha, Khordha, for the year 2024-2025.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Association for Social Reconstructive Activities (ASRA), Cuttack, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association for Social Reconstructive Activities, (ASRA), Cuttack,for the year 2024-2025.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the St. Ann's Manovikas Kendra run by St. Ann's Social Service Society, Andhra Pradesh, Guntur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the St. Ann's Manovikas Kendra run by St. Ann's Social Service Society, Andhra Pradesh, Guntur, for the year 2024-2025.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Pragathi Charities, Nellore, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pragathi Charities, Nellore, for the year 2024-2025.

(12) (i) A copy of the Annual Report (Hindi and English versions) of Sambal Samiti, Jaipur, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sambal Samiti, Jaipur, for the year 2024-2025.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Pioneer Development Association (PDA), Imphal, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pioneer Development Association (PDA), Imphal, for the year 2024-2025.

(14) (i) A copy of the Annual Report (Hindi and English versions) of Council for Development of Poor and Labourers, Imphal, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Development of Poor and Labourers, Imphal, for the year 2024-2025.

(15) (i) A copy of the Annual Report (Hindi and English versions) of Shree Bhagawan Mahaveer ViklangSahayata Samiti, Rajasthan, Jaipur, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shree Bhagawan Mahaveer ViklangSahayata Samiti, Rajasthan, Jaipur,for the year 2024-2025.

(16) (i) A copy of the Annual Report (Hindi and English versions) of Chetna,Uttar Pradesh, Lucknow, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chetna,Uttar Pradesh, Lucknow, for the year 2024-2025.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children,Andhra Pradesh, Guntur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children, Andhra Pradesh, Guntur, for the year 2024-2025.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Institute of Psychological Research and Health, Amroha, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Institute of Psychological Research and Health, Amroha, for the year 2024-2025.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Achievement of Rising Maiden, Manipur, Imphal, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Achievement of Rising Maiden, Manipur, Imphal, for the year 2024-2025.

(20) (i) A copy of the Annual Report (Hindi and English versions) of

the Narayan Seva Sansthan, Rajasthan, Udaipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narayan Seva Sansthan, Rajasthan, Udaipur, for the year 2024-2025.

(21) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2024-2025.

(ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2024-2025, alongwithAudited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on the behalf of the Minister of State in the Ministry of Home Affairs (Shri Bandi Sanjay Kumar) laid on the Table: -

(1) A copy of the Immigration and Foreigners (Exemption) Order, 2025 (Hindi and English versions) published in Notification No. S.O. 3997(E) in Gazette of India dated 2nd September, 2025 under issued Section 33 of the Immigration and Foreigners Act, 2025.

(2) A copy of the Immigration and Foreigners Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 596(E) in Gazette of India dated 1st September, 2025 under Section 31 of the Immigration and Foreigners Act, 2025.

(3) A copy of the Notification No. S.O.4249(E) (Hindi and English

versions) published in Gazette of India dated 22nd September, 2025 notifying that the campus established at Chengalpattu District (Tamil Nadu) shall include as the campus of the National Forensic Sciences University under sub-section (2) of Section 53 of the National Forensic Sciences University Act, 2020.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table: -

(1) A copy of the Annual Report (Hindi and English versions) of Bharatiya Beej Sahakari Samiti Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(2) A copy of the Annual Report (Hindi and English versions) of National Co-operative Exports Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(3) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(4) A copy of the Annual Report (Hindi and English versions) of National Co-operative Organics Limited, Anand, for the year 2024-2025, alongwith Audited Accounts.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on the behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table: -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year

2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2023-2024.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2022-2023, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2022-2023.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of

the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2024-2025.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2024-2025.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2024-2025.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2024-2025.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 13 of the Central Silk Board Act, 1948:-

(i) S.O.3043(E) published in Gazette of India dated 8th July, 2025 nominating Ms. Ardra Agarwal (IAS), O/o Secretary and Commissioner, Cottage and Rural Industries, Gandhinagar, Gujarat to serve as Member of the Central Silk Board for a period of three years from the date of this notification.

(ii) S.O.3789(E) published in Gazette of India dated 19th August, 2025 nominating Smt. Sima Sarkar (IAS), Commissioner of Textiles & Sericulture, West Bengal to serve as Member of the Central Silk Board for a period of three years from the date of this notification.

(iii) S.O.5218(E) published in Gazette of India dated 17th November, 2025 nominating Shri M. Raghunandan Rao, IAS, APC & Secretary to Government, Agriculture & Cooperation Department, Government of Telangana to serve as Member of the Central Silk Board for a period of three years from the date of this notification.

(13) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2024-2025.

(ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2024-2025 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Jute Manufactures Corporation, Kolkata, for the year 2024-2025.

(ii) Annual Report of the National Jute Manufactures Corporation, Kolkata, for the year 2024-2025 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) A copy of the Notification No. S.O.4501(E) (Hindi and English versions) published in Gazette of India dated 1st October, 2025, making certain amendments in the Notification No. S.O.1830(E) dated 22nd April, 2025, under sub-section (1) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Health Security se National Security Cess Bill, 2025 passed by the Lok Sabha on the 5th December, 2025.

5. Reports of Standing Committee on Defence

Shri Radha Mohan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

(1) Fifteenth Report (18th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Seventh Report (18th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2025-26 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Welfare of Ex-Servicemen and Defence Research and Development Organisation (Demand Nos. 19, 20 and 21)'.

(2) Sixteenth Report (18th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Eighth Report (18th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2025-26 on `Army, Air Force, Navy, Joint Staff, Ex-Servicemen Contributory Health Scheme and Directorate General of Armed Forces Medical Services (Demand Nos. 20 and 21)'.

(3) Seventeenth Report (18th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Ninth Report (18thLok Sabha) on Demands for Grants of the Ministry of Defence for the year 2025-26 on 'Capital Outlay on Defence Services, Defence Planning, Procurement Policy and Defence Pensions (Demand No. 21 and 22)'.

(4) Eighteenth Report (18th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Tenth Report (18thLok Sabha) on Demands for Grants of the Ministry of Defence for the year 2025-26 on 'Defence Public Sector Undertakings, Directorate of Ordnance (Coordination and Services) – New DPSUs, Directorate General of Quality Assurance, Directorate General of Aeronautical Quality Assurance and National Cadet Corps (Demand Nos. 20 and 21)'.

6. Statements of Standing Committee on Water Resources

Shri Joyanta Basumatary laid the following Final Action Taken Statements (Hindi and English versions) of the Standing Committee on Water Resources (2025-26):-

(1) Final Action Taken Statement on Fifth Report (18th Lok Sabha) on Action Taken on Observations / Recommendations contained in Twenty-seventh Report (17th Lok Sabha) on 'Review of Upper Yamuna River Cleaning Projects upto Delhi and River Bed Management in Delhi' of the Ministry of Jal Shakti – Department of Water Resources, River Development and Ganga Rejuvenation.

(2) Final Action Taken Statement on Sixth Report (18th Lok Sabha) on Action Taken on Observations / Recommendations contained in First Report (18th Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Jal Shakti – Department of Drinking Water and Sanitation.

(3) Final Action Taken Statement on Seventh Report (18th Lok Sabha) on Action Taken on Observations / Recommendations contained in Second Report (18th Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Jal Shakti – Department of Water Resources, River Development and Ganga Rejuvenation.

(4) Final Action Taken Statement on Eighth Report (18th Lok Sabha) on Action Taken on Observations / Recommendations contained in Third Report (18th Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Jal Shakti – Department of Drinking Water and Sanitation.

(5) Final Action Taken Statement on Ninth Report (18th Lok Sabha) on Action Taken on Observations / Recommendations contained in Fourth Report (18th Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Jal Shakti – Department of Water Resources, River Development and Ganga Rejuvenation.

7. Statements of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka laid the following Statements (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

(1) Eleventh Report (Eighteenth Lok Sabha) on Action Taken by the Government on recommendations contained in First Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25) of the Department of Rural Development (Ministry of Rural Development)'.

(2) Twelfth Report (Eighteenth Lok Sabha) on Action Taken by the Government on recommendations contained in Second Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25) of the Department of Land Resources (Ministry of Rural Development)'.

(3) Sixteenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on recommendations contained in Sixth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26) of the Department of Land Resources (Ministry of Rural Development)'.

(4) Nineteenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on recommendations contained in Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26) of the Department of Rural Development (Ministry of Rural Development)'.

8. Reports of Standing Committee on Social Justice and Empowerment

Shri P.C. Mohan presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2025-26) :-

(1) Fourteenth Report on the Action Taken by the Government on the Observations/Recommendations contained in their Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

(2) Fifteenth Report on the Action Taken by the Government on the Observations/ Recommendations contained in their Seventh Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Tribal Affairs.

(3) Sixteenth Report on the Action Taken by the Government on the Observations/Recommendations contained in their Eighth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Minority Affairs.

9. Report of Standing Committee on Education, Women, Children, Youth and Sports

Shri Rajeev Rai laid the 372nd Report (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports on 'Review of Schemes for Education Loan and Financial Accessibility in Higher Education' pertaining to the Department of Higher Education, Ministry of Education.

10. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 151st Report and 159th Action Taken Report of the Standing Committee on Health and Family Welfare on 'Implementation of Ayushman Bharat' pertaining to the Ministry of Health and Family Welfare.

(2) The Minister of State in the Ministry of Rural Development (Shri Kamlesh Paswan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Rural Development and Panchayati Raj (2024-25) on 'Demands for Grants (2025-26)' pertaining to Department of Rural Development, Ministry of Rural Development.

(3) The Minister of Civil Aviation (Shri Kinjarapu Rammohan Naidu) made a statement regarding "Operational Disruption in the Services of Indigo".

12.14 P.M.

11. Motion

Shri Kiren Rijiju moved the following motion:-

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on 8th December, 2025."

The motion was put to vote and adopted.

12.15 P.M.

12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Damodar Agrawal regarding need to upgrade Bhilwara-Ladpura National Highway No. 758 as a four-laning road.
2. Shri Raju Bista regarding need to provide basic public services and infrastructure in Darjeeling Hills, Terai and Dooars regions of West Bengal.
3. Smt. Manju Sharma regarding reported sale of medicines above MRP in the country.
4. Shri Arun Govil regarding need to take immediate stringent action to regulate severe industrial pollution in NCR rivers.
5. Shri Dilip Saikia regarding connecting all the North-Eastern States through an integrated tourism circuit to promote tourism and generate employment.
6. Shri Anurag Sharma regarding arrangement of water allocation quota for Uttar Pradesh and Madhya Pradesh under Ken-Betwa river link project.
7. Smt. Kriti Devi Debbarman regarding need to take comprehensive measures to check illegal immigration of Bangladeshi into Tripura and other North-Eastern States.
8. Shri Kota Srinivasa Poojary regarding need to ensure completion of the doubling of the Konkan Railway route project.
9. Shri Darshan Singh Choudhary regarding need to ensure MSP procurement for maize and timely payment by sugar mills to sugarcane grower.

10. Shri Dushyant Singh regarding need to accord approval for establishment of Farmers Producer Organization (FPO) in Jhalawar–Baran Parliamentary Constituency, Rajasthan.
11. Shri Anup Sanjay Dhotre regarding need to expedite completion of Murtizapur-Achalpur and Murtizapur-Yavatmal Gauge Conversion (Shakuntala Railway) project in Maharashtra.
12. Smt. Mahima Kumari Mewar regarding resolving disputes between Hospitals and Health Insurance companies for patient welfare.
13. Smt. Smita Uday Wagh regarding need to include 34 tribal dominated villages of Jalgaon in Dharti Abha Tribal villages Upliftment Abhiyan Scheme.
14. Shri Gaurav Gogoi regarding problems being faced by the small tea growers in Assam.
15. Shri Deepender Singh Hooda regarding need to include Haryana as a co-host for all international events to be held in India.
16. Shri Chamala Kiran Kumar Reddy regarding need to expedite completion of the Outer Regional Ring Railway line Project in Hyderabad, Telangana.
17. Dr. Kadiyam Kavya regarding need to increase procurement quota of paddy and cotton along with need for additional godowns and rakes for their transportation in Telangana.
18. Shri Hibi Eden regarding need to constitute an expert Task Force to study the Air Quality Index and take pollution control measures in Kochi in Kerala.
19. Shri Kuldeep Indora regarding need to extend Jabalpur-Hazrat Nizamuddin Sridhaam superfast express Train No. 12191/12192 to Sri Ganganagar.

20. Shri Awadhesh Prasad regarding need for a review petition in Supreme Court against its recent order for making TET compulsory for in-service teachers.
21. Shri Ram Shiromani Verma regarding formation of 'National Anti Fake Drug Task Force' to combat counterfeit drugs nationwide.
22. Smt. Sajda Ahmed regarding need for a special package for revival of Jute Industries in Uluberia, West Bengal.
23. Thiru Thanga Tamilselvan regarding need to expedite completion of various bypass road projects on Usilampatti-Theni-Bodinayakkanur section of National Highway section in Tamil Nadu.
24. Shri G M Harish Balayogi regarding need to establish a district hospital along with a critical care block under Pradhan Mantri Ayushman Bharat Health Infrastructure Mission in Konaseema, Andhra Pradesh.
25. Dr. Shrikant Eknath Shinde regarding need to formulate a rehabilitation policy in coordination with State Government to reclaim the encroached railway land in Maharashtra.
26. Shri Arun Bharti regarding need to bring Bithalpur airport under UDAAN scheme.
27. Shri Subbarayan K regarding need to bring a National policy to ensure uniform service conditions for ASHA and other health workers in the country.
28. Shri Sudama Prasad regarding illegal sand mining in Son River in Bihar.
29. Shri N K Premachandran regarding need for development of old NH-744 from Chinnakkada to Edamon in Kerala.
30. Shri Hanuman Beniwal regarding enhancing SDRF support land eligibility to 5 hectare to get relief for disaster affected farmers in Rajasthan.

12.16 P.M.

13. Discussion on Election Reforms

Time Available : 10 Hrs.
Time Taken: 6 Hrs. 44 Mts.
Balance: 3 Hrs. 16 Mts.

The following members took part in the discussion:-

1. Shri Manish Tewari
2. Dr. Sanjay Jaiswal
3. Shri Akhilesh Yadav
4. Shri Kalyan Banerjee
5. Thiru Dayanidhi Maran
6. Shri Lavu Sri Krishna Devarayalu
7. Shri Rajiv Ranjan Singh
8. Shri Anil Yeshwant Desai
9. Smt. Supriya Sule
10. Shri Arun Bharti
11. Dr. Shrikant Eknath Shinde
12. Shri Amra Ram
13. Shri Abhay Kumar Sinha
14. Shri Lalji Verma
15. Shri P V Midhun Reddy
16. Shri Rahul Gandhi
17. Dr. Nishikant Dubey
18. Shri Gurmeet Singh Meet Hayer
19. Dr. M P Abdussamad Samadani
20. Shri Arjun Ram Meghwal
21. Ms. S Jothimani
22. Shri Rajeev Rai
23. Shri P P Chaudhary

The discussion was not concluded.

7.00 P.M.

(Lok Sabha adjourned till 11.00 A.M on Wednesday, the 10th December, 2025)

UTPAL KUMAR SINGH,
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, December 10, 2025 / Agrahayana 19, 1947 (Saka)

No. 97

11:00 A.M.

1. Starred Questions

Starred Question Nos. 141–148 were orally answered. Replies to Starred Question Nos. 149–160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1611 – 1840 were laid on the Table.

12.04 P.M.

3. Papers Laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Labour Economic Research and Development, Delhi, for the year 2024-2025, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Labour Economic Research and Development, Delhi, for the year 2024-2025.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statementregarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions)

of the Harish-Chandra Research Institute, Allahabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2024-2025.

(9) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Central Electronics Limited, Sahibabad, for the year 2024-2025.

(ii) Annual Report of the Central Electronics Limited, Sahibabad, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2024-2025.

(ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Newspace India Limited (NSIL), Bengaluru, for the year 2024-2025.

(ii) Annual Report of the Newspace India Limited (NSIL), Bengaluru, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Antrix Corporation Limited, Bengaluru, for the year 2024-2025.

(ii) Annual Report of the Antrix Corporation Limited, Bengaluru, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) A copy each of the following notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

(i) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2025 published in Notification No. G.S.R. 245(E) in Gazette of India dated 21st April, 2025.

(ii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2025 published in Notification No. G.S.R. 244(E) in Gazette of India dated 21st April, 2025.

(iii) The Indian Police Service (Pay) Second Amendment Rules, 2025 published in Notification No. G.S.R. 231(E) in Gazette of India dated 16st April, 2025.

(iv) The Indian Police Service (Fixation of Cadre Strength)

Second Amendment Regulations, 2025 published in Notification No. G.S.R. 230(E) in Gazette of India dated 16st April, 2025.

(v) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2025 published in Notification No. G.S.R. 339(E) in Gazette of India dated 23rd May, 2025.

(vi) The Indian Forest Service (Pay) Amendment Rules, 2025 published in Notification No. G.S.R. 338(E) in Gazette of India dated 23rd May, 2025.

(vii) The Indian Police Service (Pay) Fifth Amendment Rules, 2025 published in Notification No. G.S.R. 334(E) in Gazette of India dated 21st May, 2025.

(viii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2025 published in Notification No. G.S.R. 331(E) in Gazette of India dated 21st May, 2025.

(ix) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2025 published in Notification No. G.S.R. 329(E) in Gazette of India dated 21st May, 2025.

(x) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2025 published in Notification No. G.S.R. 327(E) in Gazette of India dated 21st May, 2025.

(xi) The Indian Police Service (Pay) Third Amendment Rules, 2025 published in Notification No. G.S.R. 328(E) in

Gazette of India dated 21st May, 2025.

(xii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2025 published in Notification No. G.S.R. 333(E) in Gazette of India dated 21st May, 2025.

(xiii) The Indian Police Service (Pay) Fourth Amendment Rules, 2025 published in Notification No. G.S.R. 330(E) in Gazette of India dated 21st May, 2025.

(xiv) The Indian Police Service (Pay) Sixth Amendment Rules, 2025 published in Notification No. G.S.R. 332(E) in Gazette of India dated 21st May, 2025.

(xv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2025 published in Notification No. G.S.R. 409(E) in Gazette of India dated 24th June, 2025.

(xvi) The Indian Forest Service (Pay) Second Amendment Rules, 2025 published in Notification No. G.S.R. 408(E) in Gazette of India dated 24th June, 2025.

(xvii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2025 published in Notification No. G.S.R. 459(E) in Gazette of India dated 10th July, 2025.

(xviii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 2025 published in Notification No. G.S.R. 460(E) in Gazette of India dated 10th July, 2025.

(xix) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2025 published

in Notification No. G.S.R. 444(E) in Gazette of India dated 3rd July, 2025.

(xx) The Indian Administrative Service (Pay) Sixth Amendment Rules, 2025 published in Notification No. G.S.R. 445(E) in Gazette of India dated 3rd July, 2025.

(xxi) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 2025 published in Notification No. G.S.R. 576(E) in Gazette of India dated 25th August, 2025.

(xxii) The Indian Forest Service (Pay) Third Amendment Rules, 2025 published in Notification No. G.S.R. 575(E) in Gazette of India dated 25th August, 2025.

(xxiii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2025 published in Notification No. G.S.R. 635(E) in Gazette of India dated 15th September, 2025.

(xxiv) The Indian Administrative Service (Pay) Seventh Amendment Rules, 2025 published in Notification No. G.S.R. 636(E) in Gazette of India dated 15th September, 2025.

(xxv) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2025 published in Notification No. G.S.R. 609(E) in Gazette of India dated 8th September, 2025.

(xxvi) The Indian Forest Service (Pay) Fourth Amendment Rules, 2025 published in Notification No. G.S.R. 608(E) in Gazette of India dated 8th September, 2025.

(xxvii) The Indian Police Service (Probationer's Final Examination) Amendment Rules, 2025 published in Notification No. G.S.R. 833(E) in Gazette of India dated 11th November, 2025.

(xxviii) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 2025 published in Notification No. G.S.R. 604(E) in Gazette of India dated 4th September, 2025.

(xxix) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 2025 published in Notification No. G.S.R. 605(E) in Gazette of India dated 4th September, 2025.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to xx) of (10) above.

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions)

of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2024-2025.

(3) A copy each of the following notifications (Hindi and English versions) under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016:-

(i) The Aadhaar (Payment of Fees for Performance of Authentication) Amendment Regulations, 2025 published in Notification No. F.No. HQ-13073/1/2020-AUTH.II Part (1)/Comp.No.12972(E) in Gazette of India dated 20th August, 2025.

(ii) The Aadhaar (Sharing of Information) First Amendment Regulations, 2025 published in Notification No. F.No. HQ-16016/1/2023-EU-1-HQ(E) in Gazette of India dated 22nd August, 2025.

(iii) The Aadhaar (Enrolment and Update) Second Amendment Regulations, 2025 published in Notification No. F.No. HQ-16021/2/2021-EU-II-HQ(E-6538) in Gazette of India dated 22nd August, 2025.

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions)

of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2024-2025.

(2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines. (Shri Satish Chandra Dubey) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions)

under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the National Aluminium Company Limited (NALCO), Bhubaneswar, for the year 2024-2025.

(ii) Annual Report of the National Aluminium Company Limited (NALCO), Bhubaneswar, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2024-2025.

(ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Mineral Exploration and Consultancy Limited, Nagpur, for the year 2024-2025.

(ii) Annual Report of the Mineral Exploration and Consultancy Limited, Nagpur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Coal India Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Coal India Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Mahanadi Coal Railway Limited, Sambalpur, for the year 2024-2025.

(ii) Annual Report of the Mahanadi Coal Railway Limited, Sambalpur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the Mahanadi Basin Power Limited, Bhubaneswar, for the year 2024-2025.

(ii) Annual Report of the Mahanadi Basin Power Limited, Bhubaneswar, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(g) (i) Review by the Government of the working of the MNH Shakti Limited, Sambalpur, for the year 2024-2025.

(ii) Annual Report of the MNH Shakti Limited, Sambalpur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(h) (i) Review by the Government of the working of the Mahanadi Coalfields Limited (MCL), Sambalpur, for the year 2024-2025.

(ii) Annual Report of the Mahanadi Coalfields Limited(MCL), Sambalpur, for the year 2024-2025, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

(i) (i) Review by the Government of the working of the MJSJ Coal Limited,Odisha, Angul for the year 2024-2025.

(ii) Annual Report of the MJSJ Coal Limited, Odisha, Angul, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(j) (i) Review by the Government of the working of the Central Mine Planning & Design Institute Limited, Ranchi, for the year 2024-2025.

(ii) Annual Report of the Central Mine Planning & Design Institute Limited, Ranchi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(k) (i) Review by the Government of the working of the CIL Solar PV Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the CIL Solar PV Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(l) (i) Review by the Government of the working of the CIL Navikarniya Urja Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the CIL Navikarniya Urja Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(m) (i) Review by the Government of the working of the Northern Coalfields Limited (NCL), Singrauli, for the year 2024-2025.

(ii) Annual Report of the Northern Coalfields Limited (NCL), Singrauli, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(n) (i) Review by the Government of the working of the Central Coalfields Limited, Ranchi, for the year 2024-2025.

(ii) Annual Report of the Central Coalfields Limited, Ranchi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(o) (i) Review by the Government of the working of the Bharat Coking Coal Limited (BCCL), Dhanbad, for the year 2024-2025.

(ii) Annual Report of the Bharat Coking Coal Limited (BCCL), Dhanbad, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(p) (i) Review by the Government of the working of the Eastern Coalfields Limited, Paschim Bardhaman, for the year 2024-2025.

(ii) Annual Report of the Eastern Coalfields Limited, Paschim Bardhaman, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(q) (i) Review by the Government of the working of the Chhattisgarh East -West Railway Limited, Raipur, for the year 2024-2025.

(ii) Annual Report of the Chhattisgarh East -West Railway Limited, Raipur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(r) (i) Review by the Government of the working of the Western Coalfields Limited, Nagpur, for the year 2024-2025.

(ii) Annual Report of the Western Coalfields Limited, Nagpur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(s) (i) Review by the Government of the working of the Jharkhand Central Railway Limited, Ranchi, for the year 2024-2025.

(ii) Annual Report of the Jharkhand Central Railway Limited, Ranchi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(t) (i) Review by the Government of the working of the Chhattisgarh East Railway Limited, Raipur, for the year 2024-2025.

(ii) Annual Report of the Chhattisgarh East Railway Limited, Raipur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(u) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Kothagudem Colleries, for the year 2024-2025.

(ii) Annual Report of the Singareni Collieries Company Limited, KothagudemColleries, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(v) (i) Review by the Government of the working of the NLC India Limited, Chennai, and its subsidiary companies NLC Tamil Nadu Power Limited, NLC India Green Energy Limited, NLC India Renewables Limited and Neyveli Uttar Pradesh Power Limited for the year 2024-2025.

(ii) Annual Report of the NLC India Limited, Chennai, and its subsidiary companies,NLC Tamil Nadu Power Limited, NLC India Green Energy Limited, NLC India Renewables Limited and Neyveli Uttar Pradesh Power Limited for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(w) (i) Review by the Government of the working of the South Eastern Coalfields Limited, Bilaspur, for the year 2024-2025.

(ii) Annual Report of the the South Eastern Coalfields Limited, Bilaspur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

(i) S.O.3994(E) published in Gazette of India dated 1st September, 2025 hereby appointing the 1st day of September, 2025 as the date on which the provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 2025 shall come into force.

(ii) S.O.4036(E) published in Gazette of India dated 2nd September, 2025 notifying the entities, mentioned therein, as accredited private exploration agencies.

(iii) S.O.4456(E) published in Gazette of India dated 30th September, 2025 notifying the M/s Vibrant Techno Lab Private Limited under Category 'A' Exploration Agencies.

(iv) S.O.4457(E) published in Gazette of India dated 30th September, 2025 notifying the M/s S and S Geological Consultants under "Category 'A' Exploration Agencies.

(v) S.O.4458(E) published in Gazette of India dated 30th September, 2025 notifying the M/s Steiger Geoscience and Engineering Private Limited under "Category 'A' Exploration Agencies.

(vi) S.O.4570(E) published in Gazette of India dated 7th October, 2025 appointing the Indian Bureau of Mines as the authority to register and regulate mineral exchanges, for minerals other than those specified in Part A and Part B of the First Schedule to the Mines and Minerals (Development and Regulation) Act, 1957.

(vii) G.S.R.751(E) published in Gazette of India dated 10th October, 2025, making certain amendments in Notification No. G.S.R. 786(E) dated 23rd August, 1989.

(viii) The Mineral (Auction) Second Amendment Rules, 2025 published in Notification No. G.S.R. 764(E) in Gazette of India dated 17th October, 2025.

(ix) The Mineral (Auction) Third Amendment Rules, 2025 published in Notification No. G.S.R. 776(E) in Gazette of India dated 22nd October, 2025.

(x) S.O.4943(E) published in Gazette of India dated 30th October, 2025 notifying the M/s. GeoExpOre Private Limited under "Category 'A' Exploration Agencies.

(xi) G.S.R. 858(E) published in Gazette of India dated 20th November, 2025, making certain amendments mentioned therein in the Second Schedule to the Mines and Minerals (Development and Regulation) Act, 1957.

(xii) The National Mineral Exploration Trust (Amendment) Rules, 2025 published in Notification No. G.S.R.780(E) in Gazette of India dated 24th October, 2025.

(3) A copy of the Notification No. G.S.R. 722(E) (Hindi and English versions) published in Gazette of India dated 29th September, 2025, containing Corrigendum to the Notification No. G.S.R. 468(E) dated 14th July, 2025 under sub-section (3) of Section 35 of the Offshore Areas Mineral (Development and Regulation) Act, 2002.

(4) A copy of the Annual Accounts (Hindi and English versions) of the Coal India Africana Limitada, for the year 2024-2025, together with Audit Report thereon.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Commissioner Coal Mines Provident Fund, Dhanbad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Commissioner Coal Mines Provident Fund, Dhanbad, for the year 2024-2025.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shrimati Nimuben Jayantibhai Bambhaniya) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2024-2025.

4. Statements of Standing Committee on Finance

Shri Bhartruhari Mahtab laid the Final Action Taken Statements (Hindi and English versions) of the Government on the Recommendations contained in Chapter I of the following Reports of the Committee:-

(1) Nineteenth Report (Eighteenth Lok Sabha) of the Standing Committee on Finance (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in the Eighth Report of the

Standing Committee on Finance on 'Demands for Grants (2025-26)' of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Public Enterprises and Investment & Public Asset Management).

(2) Twentieth Report (Eighteenth Lok Sabha) of the Standing Committee on Finance (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in the Ninth Report of the Standing Committee on Finance on 'Demands for Grants (2025-26)' of the Ministry of Finance (Department of Revenue).

(3) Twenty-first Report (Eighteenth Lok Sabha) of the Standing Committee on Finance (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in the Tenth Report of the Standing Committee on Finance on 'Demands for Grants (2025-26)' of the Ministry of Corporate Affairs.

(4) Twenty-second Report (Eighteenth Lok Sabha) of the Standing Committee on Finance (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in the Eleventh Report of the Standing Committee on Finance on 'Demands for Grants (2025-26)' of the Ministry of Planning (NITI Aayog).

(5) Twenty-third Report (Eighteenth Lok Sabha) of the Standing Committee on Finance (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in the Twelfth Report of the Standing Committee on Finance on 'Demands for Grants (2025-26)' of the Ministry of Statistics and Programme Implementation.

(6) Twenty-fourthReport (Eighteenth Lok Sabha) of the Standing Committee on Finance (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in the Thirteenth Report of the Standing Committee on Finance on 'Demands for Grants (2025-26)' of the Ministry of Finance (Department of Financial Services).

5. Report of Standing Committee on Coal, Mines and Steel

Shri Anurag Singh Thakur laid the Fifteenth Report (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel (2025-26) on the subject 'Expediting and Simplifying the Environment and Forest Clearance Process for Coal Mining Projects' relating to the Ministry of Coal.

6. Report of Standing Committee on Industry

Shri Parshottambhai Rupala laid the 331st Report (Hindi and English versions) of the Standing Committee on Industry on Action Taken by the Government on the Recommendations/Observations contained in the 328th Report of the Committee on "Review of Performance of Prime Minister's Employment Generation Programme (PMEGP)" pertaining to the Ministry of Micro, Small and Medium Enterprises.

7. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Finance (2024-25) on Action Taken by the Government on the Recommendations/ Observations contained in the 5th Report of the Committee on 'Demands for Grants (2024-25)' pertaining to Ministry of Statistics and Programme Implementation.

(ii) the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Finance (2024-25) on Action Taken by the Government on the Recommendations/Observations contained in the 12th Report of the Committee on 'Demands for Grants (2025-26)' pertaining to Ministry of Statistics and Programme Implementation.

(2) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 398th Report of the Standing Committee on Science and Technology, Environment, Forest and Climate Change on 'Demands for Grants (2025-26)' pertaining to Department of Space.

(3) The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Communications and Information Technology (2024-25) on 'Demands for Grants (2024-25)' pertaining to Ministry of Electronics and Information Technology.

(ii) the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Communications and Information Technology (2024-25) on 'Demands for Grants (2025-26)' pertaining to Ministry of Electronics and Information Technology.

(4) Dr. Chandra Sekhar Pemmasani laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Communications and Information Technology on 'Demands for Grants (2025-26)' pertaining to Department of Telecommunications, Ministry of Communications.

(ii) the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Communications and Information Technology on 'Demands for Grants (2025-26)' pertaining to Department of Posts, Ministry of Communications.

12.12 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Smt. Malvika Devi regarding need for establishment of a Disaster Management Centre in Kalahandi, Odisha.
2) Dr. Anand Kumar regarding need to fill up the vacant posts reserved for SCs/Sts in various departments of Central and State Government in Uttar Pradesh.
3) Shri Pradeep Purohit regarding need to expedite Bargarh-Nuapada new railway line project in Odisha and also run a new train between Bargarh and Bhubaneswar.

4) Shri Jugal Kishore regarding various railway related issues in Jammu Parliamentary Constituency.
5) Shri Khagen Murmu regarding need for revival and development of Malda Airport in West Bengal for defence and emergency need.
6) Shri Yogender Chandolia regarding need to expedite budget allocation for construction of Narela bypass road in Delhi.
7) Shri Mahesh Kashyap regarding release of funds for development of newly formed Gram Panchayats in Bastar Parliamentary Constituency, Chhattisgarh.
8) Shri Rajiv Pratap Rudy regarding need to stall Flue Gas Desulphurization (FGD) system in all thermal power units within a 300 km radius of Delhi to improve air quality in Delhi.
9) Shri Captain Brijesh Chowta regarding need to include Mangalore International Airport in the list of 'Points of Call' under bilateral air service agreements.
10) Shri Rudra Narayan Pany regarding need to start a passenger train from Howrah to Sambalpur and name it in respect of Martyr Baji Rout.
11) Shri Janardhan Mishra regarding establishment of a Navodaya Vidyalaya or PM SHRI Vidyalaya in Mauganj District, Madhya Pradesh.
12) Shri Jagdambika Pal regarding reinstallation of Piprawha Buddhist relics in Kapilavastu Museum, Siddharth Nagar, Uttar Pradesh.
13) Shri Vijay Kumar Dubey regarding construction of Modern Sports Complex in Kushi Nagar Parliamentary Constituency, Uttar Pradesh.
14) Shri Rodmal Nagar regarding need for doubling of the Indore-Gawalior Rail route in Madhya Pradesh.
15) Ms. Praniti Sushilkumar Shinde regarding need to take comprehensive measures to check air pollution in Solapur, Maharashtra.
16) Shri Saleng A Sangma regarding alleged illegal mining in Tura Parliamentary Constituency, Meghalaya.
17) Shri Rahul Kaswan regarding need to issue fresh SOPs for use of pesticides and chemicals in agriculture.
18) Shri Anto Antony regarding need for inquiry into reported theft of gold in Sabarimala Ayyappa Temple in Kerala.
19) Adv Gowaal Kagada Padavi regarding need to review Forest Rights Act regulation and ensure proper implementation of Community Forest Rights in Nandurbar Parliamentary Constituency in Maharashtra.
20) Shri Aditya Yadav regarding need to repair village roads affected by Ganga Expressway construction in Badaun Parliamentary Constituency, Uttar Pradesh.

21) Shri Utkarsh Verma Madhur regarding need to address the problems being faced by in-service teachers due to mandatory Teachers Eligibility Test as a service condition.
22) Prof. Sougata Ray regarding need to take steps to raise value of rupee compared to US dollar.
23) Smt. Pratima Mondal Need to ensure disbursal of allocated funds to West Bengal under Jal Jeevan Mission.
24) Shri Murasoli S regarding need to increase the moisture content of paddy and enhance the procurement quota by FCI in Tamil Nadu.
25) Shri K E Prakash regarding need to review the decision to spend 60% of the budget allocated under MGNREGS in the first half of the financial year.
26) Shri Putta Mahesh Kumar regarding need to address the problems of in-service teachers due to mandatory Teacher Eligibility Test as a service condition.
27) Shri Kaushalendra Kumar regarding need to expedite allocation of budget for revival of Nalanda University.
28) Shri Chandan Chauhan regarding restoration of train services suspended during Covid-19 in Bijnor Parliamentary Constituency and other railway related issues in Uttar Pradesh.
29) Shri Sachithanantham R regarding need to include Pulayan Scheduled Caste community in Tamil Nadu in the list of Scheduled Tribes.
30) Shri Vishaldada Prakashbapu Patil regarding need for a statutory urban employment guarantee policy on the lines of the MGNREGA to address unemployment in urban areas.

12.12 P.M.

9. Further Discussion on Election Reforms

Time Available : 10 Hrs.
Time Taken : 12 Hrs. 59 Mts

Further discussion on Election Reforms continued.

The following members took part in the debate:-

1. Shri K C Venugopal
2. Shri Ravi Shankar Prasad
3. Smt. Satabdi Roy
4. Smt. Dimple Yadav
5. Shri Selvaganapathi T.M.
6. Smt. Anupriya Patel
7. Prof. Varsha Eknath Gaikwad
8. Dr. Thirumaavalavan Tholkappiyan
9. Ms Kangna Ranaut
10. Shri Mian Altaf Ahmad
11. Shri Vijay Kumar Hansdak
12. Dr. Mohammad Jawed
13. Shri Tatkare Sunil Dattatrey
14. Shri Chandan Chauhan
15. Shri Subbarayan K
16. Shri Sudama Prasad
17. Shri M Mallesh Babu
18. Shri Abhijit Gangopadhyay
19. Shri Ujjwal Raman Singh
20. Shri N K Premachandran
21. Shri Rajesh Ranjan
22. Smt. Harsimrat Kaur Badal
23. Shri Asaduddin Owaisi
24. Adv. Chandra Shekhar
25. Shri Rajiv Pratap Rudy
26. Shri Isha Khan Choudhury
27. Dr. Indra Hang Subba
28. Shri Durai Vaiko
29. Shri Naveen Jindal
30. Shri Abdul Rashid Sheikh
31. Shri Imran Masood

32. Shri Hanuman Beniwal
33. Shri Patel Umeshbhai Babubhai
34. Shri Rajkumar Roat
35. Shri Vishaldada Prakashbapu Patil
36. Dr. Mallu Ravi
37. Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar
38. Shri Bajrang Manohar Sonwane
39. Shri Ravindra Dattaram Waikar

%Shri Amit Shah replied to the discussion.

The discussion was concluded.

6.27 P.M.

(Lok Sabha adjourned till 11.00 A.M on Thursday, the 11th December, 2025)

UTPAL KUMAR SINGH,
Secretary General

%Minister of Home Affairs; and Minister of Cooperation

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, December 11, 2025 / Agrahayana 20, 1947 (Saka)

No. 98

11:00 A.M.

1. Starred Questions

Starred Question Nos. 161–166 were orally answered. Replies to Starred Question Nos. 167–180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1841 – 2070 were laid on the Table.

12.01 P.M.

3. Papers Laid on the Table

The Minister of Tribal Affairs (Shri Jual Oram) laid on the Table a copy of the following papers (Hindi and English versions) under Clause 6 of Article 338A of the Constitution: -

(1) (i) A copy of the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2018-2019.

(ii) Action Taken Memorandum on the recommendations contained in the Annual Reports of the National Commission

for Scheduled Tribes, New Delhi, for the year 2018-2019.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the REC Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the REC Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Chenab Valley Power Projects Limited, Jammu, for the year 2024-2025.

(ii) Annual Report of the Chenab Valley Power Projects Limited, Jammu, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the TUSCO Limited, Lucknow, for the year 2024-2025.

(ii) Annual Report of the TUSCO Limited, Lucknow, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2024-2025.

(ii) Annual Report of the NHDC Limited, Bhopal, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2024-2025.

(ii) Annual Report of the NHPC Limited, Faridabad, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(g) (i) Review by the Government of the working of the THDCIndia Limited, Rishikesh, for the year 2024-2025.

(ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(h) (i) Review by the Government of the working of the THDCIL-UJVNL Energy Company Limited, Dehradun, for the year 2024-2025.

(ii) Annual Report of the THDCIL-UJVNL Energy Company Limited, Dehradun, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(i) (i) Review by the Government of the working of the TREDCO Rajasthan Limited, Jaipur, for the year 2024-2025.

(ii) Annual Report of the TREDCO Rajasthan Limited, Jaipur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(j) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2024-2025.

(ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(k) (i) Review by the Government of the working of the DNH and DD Power Corporation Limited, Silvassa, for the year 2024-2025.

(ii) Annual Report of the DNH and DD Power Corporation Limited, Silvassa, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(l) (i) Review by the Government of the working of the Grid Controller of India Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Grid Controller of India Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(m) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the NTPC Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(n) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2024-2025.

(ii) Annual Report of the SJVN Limited, Shimla, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Forum of Regulators (FOR), New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Forum of Regulators (FOR), New Delhi, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity

Regulatory Commission, New Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa and Union Territories), Gurugram, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the State of Goa and Union Territories), Gurugram, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for UT of J&K and UT of Ladakh), Jammu, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for UT of J&K and UT of Ladakh), Jammu, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Power Research Institute, Bengaluru,for the year 2024-2025.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2024-2025.

(10) A copy of the Energy Conservation (Compliance Enforcement) Rules, 2025 (Hindi and English versions)published in Notification No. G.S.R.788(E) in Gazette of India dated 24th October, 2025under of sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

(11) A copy each of the following Notifications (Hindi and English versions) issued under Section 14 of the Energy Conservation Act, 2001: -

(i) S.O.3582(E) published in Gazette of India dated 4th August, 2025, specifying the energy consumption standards, mentioned therein, for star labeled domestic liquified petroleum gas stove for household use with effect from 1st January, 2026.

(ii) S.O.3620(E) published in Gazette of India dated 4th August, 2025, specifying the Domestic Gas Stoves intended for use with Liquified Petroleum Gas at 30 gf/cm^2 gas inlet pressure for the purposes of the Energy Conservation Act, 2001.

(iii) S.O.3984(E) published in Gazette of India dated 1st September, 2025 making certain amendments in Notification No. S.O. 2528(E) dated the 8th August, 2017.

(iv) S.O.5127(E) published in Gazette of India dated 12th

November, 2025, specifying the energy consumption standards having an output voltage of 230 V ac, 50 Hz for single phase and up to and including 415 V ac 50 Hz for three phases Grid connected Solar Inverter having rated capacity upto and including 100 kW being manufactured and imported into India.

(v) S.O.5128(E) published in Gazette of India dated 12th November, 2025, specifying the output voltage of 230 V AC, 50 Hz for single phase and up to and including 415 V AC, 50 Hz for three phase grid connected solar inverters without storage up to and including 100 kW rated output power covered under the scope of IS 17980:2022/IEC 62891:2020 for the purposes of the Energy Conservation Act, 2001.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(i) The Electricity (Amendment) Rules, 2025 published in Notification No. G.S.R.688(E) in Gazette of India dated 19th September, 2025.

(ii) The Central Electricity Authority (Technical Standards for Construction of Electrical Plants and Electric Lines) Amendment Regulations, 2025 published in Notification No. F.No. CEA-TH-17/1/2021-TETD Division in Gazette of India dated 10th October, 2025.

(iii) The Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2025 published in Notification No. F.No. L-1/261/2021/CERC dated 9th

September, 2025 andCorrigendum thereto published in Notification No. F.No. L-1/261/2021/CERC dated 13th November, 2025.

(iv) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 published in Notification No. F.No. L-1/250/2019/CERC in Gazette of India dated 6thAugust, 2025.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room & Training Centre, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room & Training Centre, Kolkata, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room & Training Centre, Guwahati, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tool Room & Training Centre, Guwahati, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Aurangabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by

the Government of the working of the Indo German Tool Room, Aurangabad, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Indore, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo German Tool Room, Indore, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room, Ludhiana, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service & Training Centre, Ramnagar, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Electronics Service & Training Centre, Ramnagar, for the year 2024-2025.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process and Product Development Centre, Agra, for the year 2024-2025.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industries, Firozabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for the Development of Glass Industries, Firozabad, for the year 2024-2025.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Fragrance & Flavour Development Centre, Kannauj, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fragrance & Flavour Development Centre, Kannauj, for the year 2024-2025.

(12) (i) A copy of the Annual Report (Hindi and English versions) of

the Central Footwear Training Institute, Agra, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Agra, for the year 2024-2025.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Chennai, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Chennai, for the year 2024-2025.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre Visakhapatnam, Visakhapatnam, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Visakhapatnam, Visakhapatnam, for the year 2024-2025.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Durg, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Durg, for the year 2024-2025.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2024-2025, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2024-2025.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room & Training Centre, Bhubaneswar, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room & Training Centre, Bhubaneswar, for the year 2024-2025.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2024-2025.

(19) (i) A copy of the Annual Report (Hindi and English versions)

of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2024-2025.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Central Institute of Tool Design, Hyderabad, for the year 2024-2025.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2024-2025.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table a copy of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(1) (i) Review by the Government of the working of the ONGC Videsh Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the ONGC Videsh Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) (i) Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) (i) Review by the Government of the working of the Bharat PetroResources Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the Bharat PetroResources Limited, Mumbai, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) (i) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Engineers India Limited, New Delhi,

for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

(i) S.O.3828(E) published in Gazette of India dated 20th August, 2025 making certain amendments in Notification No. S.O.1096(E) dated 4th August, 2005.

(ii) S.O.3951(E) published in Gazette of India dated 28th August, 2025 making certain amendments in Notification No. S.O. 689(E) dated 4th April, 2011.

(iii) S.O.3952(E) published in Gazette of India dated 28th August, 2025 making certain amendments in Notification No. S.O. 689(E) dated 4th April, 2011.

(iv) S.O.4195(E) published in Gazette of India dated 16th September, 2025 making certain amendments in Notification No. S.O. 689(E) dated 04th April, 2011.

(v) S.O.5435(E) published in Gazette of India dated 26th November, 2025 making certain amendments in Notification No. S.O.1096(E) dated 4thAugust, 2005.

(vi) S.O.5504(E) published in Gazette of India dated 28th November, 2025 making certain amendments in Notification No. S.O.689(E) dated 4th April, 2011.

(vii) S.O.5507(E) published in Gazette of India dated 28th

November, 2025 making certain amendments in Notification No. S.O.1096(E) dated 4th August, 2005.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988 :-

(i) S.O.5437(E) published in Gazette of India dated 26th November, 2025 making certain amendments in Notification No. S.O.5426(E) dated 22nd November, 2022.

(ii) S.O.5438(E) published in Gazette of India dated 26th November, 2025, rescinding Notification No. S.O. 2040(E) dated 28th May, 2021.

(iii) S.O.5505(E) published in Gazette of India dated 28th November, 2025, entrusting Highways, mentioned therein, in the State of Assam to National Highways Authority of India.

(iv) S.O.5506(E) published in Gazette of India dated 28th November, 2025 making certain amendments in Notification No. S.O.1305(E) dated 28thMarch, 2023.

(v) S.O.5436(E) published in Gazette of India dated 26th November, 2025, entrusting Highways, mentioned therein, in the State of Bihar to National Highways Authority of India.

(vi) S.O.3827(E) published in Gazette of India dated 20th August, 2025 entrusting the stretches of, mentioned therein, New National Highway No. 11 (Myajlar – Jaisalmer Section) in the State of Rajasthan to National

Highways Authority of India.

(3) Consolidated Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos.(i) of (1) and (vi) of (2) above.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the Mumbai Metro Rail Corporation

Limited, Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2024-2025.

(ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Uttar Pradesh Metro Rail Corporation Limited, Lucknow, for the year 2024-2025.

(ii) Annual Report of the Uttar Pradesh Metro Rail Corporation Limited, Lucknow, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Delhi Development Authority, Despatch Rider/Three-Wheeler Driver (Group 'C' Post) Recruitment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 577(E) in Gazette of India dated 26th August, 2025 under Section 58 of the Delhi Development Act, 1957.

(3) (i) A copy of the Annual Reports (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi,

for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review(Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Polavaram Project Authority, Hyderabad, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Polavaram Project Authority, Hyderabad, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Dam Safety Authority, New Delhi, for the year 2024-2025.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Dam Safety Authority, New Delhi, for the year 2024-2025.

4. Reports of Committee on Public Undertakings

Shri Lalji Verma presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings (2025-26) of 18th Lok Sabha: -

(1) Eighteenth Report of the Committee on 'Sagarmala Finance Corporation Limited (SFCL)' relating to the Ministry of Ports, Shipping and Waterways.

(2) Nineteenth Report of the Committee on 'Rural Electrification Corporation Limited (REC Ltd.)' relating to the Ministry of Power.

(3) Twentieth Report of the Committee on 'Nuclear Power Corporation of India Limited (NPCIL)' relating to the Department of Atomic Energy.

(4) Twenty-first Report of the Committee on 'Review of Performance of Petroleum & Natural Gas Sector CPSUs' relating to the Ministry of Petroleum and Natural Gas.

(5) Twenty-second Report of the Committee on Audit Based examination of Para no. 2.4 of Report No. 14 of 2021 on 'Loss Due to Flaring of High-Pressure Gas' relating to Oil & Natural Gas Corporation (ONGC), Ministry of Petroleum and Natural Gas.

(6) Twenty-third Report of the Committee on Action Taken by the Government on the Observations/ Recommendations contained in its First Report (18th Lok Sabha) on Audit based examination of Para No. 6.1 of Report No. 03 of 2021 on 'Procurement of hardware/ software item to the tune of Rs. 890.34 Crores through strategic alliance' relating to National Informatics Centre Services Inc., Ministry of Electronics & Information Technology.

(7) Twenty-fourth Report of the Committee on Action Taken by the Government on the Observations/ Recommendations contained in its Third Report (18th Lok Sabha) on Audit based examination of Para No. 2.1 of Report No. 14 of 2021 on 'Undue Enrichment through Recovery of Turnover Tax from Consumer' relating to Indian Oil Corporation Limited (IOCL), Ministry of Petroleum and Natural Gas.

(8) Twenty-fifth Report of the Committee on Action Taken by the Government on the Observations/ Recommendations contained in its Ninth Report (18th Lok Sabha) on 'Industrial Finance Corporation of India Limited (IFCIL)' relating to the Department of Financial Services, Ministry of Finance.

(9) Twenty-sixth Report of the Committee on Action Taken by the Government on the Observations/ Recommendations contained in

its Tenth Report (18th Lok Sabha) on Audit based examination of Chapter-II of Report No. 18 of 2023 on 'Design and Development (D&D) in Hindustan Aeronautics Limited (HAL)' relating to the Department of Defence Production, Ministry of Defence.

(10) Twenty-seventh Report of the Committee on Action Taken by the Government on the Observations/ Recommendations contained in its Eleventh Report (18th Lok Sabha) on 'Reviewing timely submission of Action Taken Notes (ATNs) on C & AG Paras/Reports (Commercial) by the Ministries/Departments' relating to the Department of Public Enterprises, Ministry of Finance.

(11) Twenty-eighth Report of the Committee on Action Taken by the Government on the Observations/ Recommendations contained in its Twelfth Report (18th Lok Sabha) on 'IREL (INDIA) Limited' relating to the Department of Atomic Energy.

5. Reports of Standing Committee on Health and Family Welfare

Dr. Rajesh Mishra laid the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare: -

(1) 166th Report on Action Taken by Government on the Recommendations/Observations contained in the 111th Report on 'Functioning of New AIIMS (Phase-I) under Pradhan Mantri Swasthya Suraksha Yojana (PMSSY)' pertaining to Ministry of Health and Family Welfare.

(2) 167th Report on Action Taken by Government on the Recommendations/Observations contained in the 157th Report on 'Quality of Medical Education in India' pertaining to Ministry of Health and Family Welfare.

(3) 168th Report on Action Taken by Government on the Recommendations/Observations contained in the 165th Report on Demands for Grants 2025-26 (Demand No. 4) pertaining to Ministry of Ayush.

(4) 169th Report on Action Taken by Government on the Recommendations/ Observations contained in the 164th Report on Demands for Grants 2025-26 (Demand No. 47) of the Department of Health Research pertaining to the Ministry of Health and Family Welfare.

(5) 170th Report on Action Taken by Government on the Recommendations/Observations contained in the 163rd Report on Demands for Grants 2025-26 (Demand No. 46) of the Department of Health and Family Welfare pertaining to the Ministry of Health and Family Welfare.

12.05 P.M.

6. Motion Regarding the Report of The Joint Committee on the 'Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024'– Extension of Time

Shri P P Chaudhary moved the following motion:-

"That this House do extend time for the presentation of the Report of the Joint Committee on the 'Constitution (One Hundred and Twenty-ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024' upto the first day of last week of the Budget Session, 2026".

The motion was put to vote and adopted.

*4.06 P.M.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Anurag Singh Thakur regarding need to accord permission for desiltation of Bhakra, Pong and other major reservoirs in Himachal Pradesh.

2. Shri Kamakhya Prasad Tasa regarding need to establish a Mega Integrated Textile Park in Assam under PM MITRA Scheme.

3. Smt. Anita Nagarsingh Chouhan regarding establishment of AYUSH college in Alirajpur district of Madhya Pradesh.

4. Dr. C M Ramesh regarding need to expedite disposal of pending claims of farmers of Anakapalli in Andhra Pradesh under PM Fasal Bima Yojana.

5. Shri Brijmohan Agrawal regarding need to strengthen the guidelines issued under Bio-Medical Waste Management Rule 2016 in the country.

6. Shri Rajkumar Chahar regarding need to declare Agra as an Information Technology (IT) hub of the country.

7. Dr. Manna Lal Rawat regarding need to develop Village roads connecting Rishabdev Road Palera and Semari Railway stations under PMGSY.

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*From 12.06 P.M. to 4.06 P.M., Members raised matters of public importance.

8. Shri Dineshbhai Makwana regarding need for construction of an additional entry/exit gate at Chamanpura end of Asarwa railway station in Ahmedabad, Gujarat.

9. Smt. Anita Subhadarshini regarding need to declare Bhetnoi in Ganjam District in Odisha as a Black Buck reserve habitat.

10. Smt. Shobhanaben Mahendrasinh Baraiya regarding need for establishment of a permanent Canteen Store Department (CSD) in Himatnagar or Aravali district in Sabarkantha Parliamentary Constituency, Gujarat.

11. Shri Vishnu Datt Sharma regarding approval for establishment of Stone/Granite based modern cluster or processing hubs in Khajuraho-Panna-Katni region under MSME and CFC schemes.

12. Shri Bhartruhari Mahtab regarding need for establishment of a dedicated Centre of Excellence in Capacity Development for Animal Husbandry at Cuttack, Odisha.

13. Dr. Prashant Yadaorao Padole regarding need to establish a rail coach or rail component manufacturing unit in Bhandara district, Maharashtra.

14. Shri Shreyas M Patel regarding need to enhance honorarium of Anganwadi Workers and Anganwadi Helpers engaged in Mission Saksham Angandwadi and Poshan in Karnataka.

15. Shri Sukhjinder Singh Randhawa regarding need to construct a bridge over river Ravi in Gurdaspur district of Punjab and release funds pending under Rural Development Schemes to the States.

16. Shri Robert Bruce C regarding need to provide compensation to the banana growers Tirunelveli Parliamentary Constituency, Tamil Nadu who lost their crops due to Cyclone.

17. Dr. Dharamvira Gandhi regarding need to provide a special package of Rs. 70000 Crore to Punjab.

18. Ms. S. Jothimani regarding construction of rail overbridges/ underpasses at various level crossings in Karur and Tiruchirappalli districts of Tamil Nadu.

19. Shri Rajeev Rai regarding formation of a National Anti Fake Drugs Task Force to combat counterfeit cough syrups and fake drugs.

20. Shri Harendra Singh Malik regarding extension of Delhi-Meerut Rapid Rail service to Muzaffarnagar and Haridwar.

21. Shri Jagadish Chandra Barma Basunia regarding need to restore the Cooch Behar Palace in West Bengal as a special heritage project.

22. Shri S Jagathratchakan regarding need to take steps to address the problems being faced by handloom weavers in Tamil Nadu.

23. Shri Ramprit Mandal regarding establishment of Head Post Office at Jhanjharpur market in Madhubani district, Bihar.

24. Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar regarding need to equip all the Disaster Management Agencies with modern equipments and technologies.

25. Smt. Supriya Sule regarding reported irregularities in Pune Agriculture Produce Market Committee in Maharashtra.

26. Shri Naresh Ganpat Mhaske regarding need for a scientific and holistic approach to address human-leopard conflict in Pune and Ahilyanagar districts in Maharashtra.

27. Shri Maddila Gurumoorthy regarding need to expedite approval of Government Medical Colleges established in Andhra Pradesh.

28. Shri Malvinder Singh Kang regarding need to set up an AIIMS/PGIMER like hospital in Sri Anandpur Sahib Parliamentary Constituency in Punjab.

29. Shri Umeshbhai Babubhai Patel regarding need to enact law to prevent illegal fishing methods practised in Diu and other parts of Country.

4.07 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Friday, the 12th December, 2025.)

UTPAL KUMAR SINGH,
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 12, 2025 / Agrahayana 21, 1947 (Saka)

No. 99

11:00 A.M.

1. Obituary References*

The Speaker made references to the passing away of Shri Shivraj V. Patil, Former Speaker and Member of the Seventh to Thirteenth Lok Sabhas.

The Speaker also made reference to the tragic incident of terrorist attack on Parliament House on 13th December, 2001.

Thereafter, Members stood in silence for a short while as a mark of respect to the memory of the departed soul and martyrs of the terrorist attack.

(Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon.)

2. Questions

As the House adjourned after making Obituary References, Starred Questions could not be called for oral answers. Starred Question Nos. 181-200 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2071 – 2300 would be printed in official report for the day.

*Original in Hindi. For details, please see the debates of the day.

12:00 Noon

3. Papers Laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2024-2025.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare. (Shri Prataprao Jadhav) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Indian System of Medicine, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Indian System of Medicine, New Delhi, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Homoeopathy, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Homoeopathy, New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Shrimati Anupriya Patel) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Statement regarding Review by the Government of the working of the Projects & Development India Limited, Noida,for the year 2024-2025.

(ii) Annual Report of the Projects & Development India Limited, Noida for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the HIL(India) Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the HIL(India) Limited, New Delhi for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Statement regarding Review by the Government of the working of the Hindustan Organic Chemicals Limited, Ernakulam, for the year 2024-2025.

(ii) Annual Report of the Hindustan Organic Chemicals Limited, Ernakulam, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and

Research, Ahmedabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Ahmedabad, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of

the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the theNational Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2024-2025.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on the behalf of the Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirti Vardhan Singh) laid on the Table:-

(1) A copy of the Passports (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 156(E) in Gazette of India dated 28thFebruary, 2025 under sub-section (3) of Section 24 of the Passports Act, 1967.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

(1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2024-2025.

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Authority Pension Fund Trust, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Authority Pension Fund Trust, Mumbai, for the year 2024-2025.

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Authority, Cochin, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Authority, Cochin, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Cochin Port Authority, Cochin, for the year 2024-2025.

(iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Authority, Cochin, for the year 2024-2025.

(4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Authority, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Authority, Mumbai, for the year 2024-2025.

(5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Authority, Paradip, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Authority, Paradip, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Authority, Paradip, for the year 2024-2025.

(iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Authority, Paradip, for the year 2024-2025.

(6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Authority, New Mangalore, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Authority, New Mangalore, for the year 2024-2025.

(7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Deendayal Port Authority, Kandla, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Deendayal Port Authority, Kandla, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government onthe Audited Accounts of the Deendayal Port Authority, Kandla, for the year 2024-2025.

(iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Deendayal Port Authority, Kandla, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2024-2025.

(9) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Statement regarding Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2024-2025.

(ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Sagarmala Finance Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Sagarmala Finance Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Shipping Corporation of India Land and Assets Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the Shipping Corporation of India Land and Assets Limited, Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Manohar Parrikar Institute for Defence Studies and Analysis, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Manohar Parrikar Institute for Defence Studies and Analysis, New Delhi, for the year 2024-2025.

(2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2024-2025.

(ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2024-2025, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the BEML Land Assets Limited, Bengaluru,for the year 2024-2025.

(ii) Annual Report of the BEML Land Assets Limited, Bengaluru,for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the BEML Limited, Bangalore,for the year 2024-2025.

(ii) Annual Report of the BEML Limited, Bangalore,for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bengaluru, for the year 2024-2025.

(ii) Annual Report of the Hindustan Aeronautics Limited, Bengaluru, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the India Optel Limited, Dehradun, for the year 2024-2025.

(ii) Annual Report of the India Optel Limited, Dehradun, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Aeronautics Limited and the

Department of Defence Production, Ministry of Defence, for the year 2025-2026.

The Minister of State in the Ministry of Heavy Industries; and Minister of State in the Ministry of Steel (Shri Bhupathi Raju Srinivasa Varma) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2025-2026.

(2) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2025-2026.

(3) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the year 2025-2026.

(4) Memorandum of Understanding between the Steel Authority of India Limitedand Ministry of Steel for the year 2025-2026.

(5) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2025-2026.

(6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the KIOCL Limited, Bengaluru, for the year 2024-2025.

(ii) Annual Report of the KIOCL Limited, Bengaluru, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2024-2025.

(ii) Annual Report of the MOIL Limited, Nagpur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the MSTC Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the MSTC Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2024-2025.

(ii) Annual Report of the MECON Limited, Ranchi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the NMDC Steel Limited, Bastar, for the year 2024-2025.

(ii) Annual Report of the NMDC Steel Limited, Bastar, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2024-2025.

(ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(g) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Bhubaneswar, for the year 2024-2025.

(ii) Annual Report of the Bisra Stone Lime Company Limited, Bhubaneswar, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(h) (i) Review by the Government of the working of the Eastern Investment Limited, Bhubaneswar, for the year 2024-2025.

(ii) Annual Report of the Eastern Investment Limited, Bhubaneswar, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(i) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2024-2025.

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the South Asian University, New Delhi, for the year ended 31st December, 2024, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of theSouth Asian University, New Delhi, for the year ended 31st December, 2024.

4. Statements of Standing Committee on Communications and Information Technology

Dr. Nishikant Dubey laid the following Statements (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2025-26):-

(1) Statement showing Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I of the Twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Second Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' relating to the Department of Posts, Ministry of Communications.

(2) Statement showing Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I of the Thirteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' relating to the Ministry of Information and Broadcasting.

(3) Statement showing Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I of the Fourteenth Report on Action Taken by the Government on the

Observations/Recommendations of the Committee contained in their Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' relating to the Ministry of Electronics and Information Technology.

(4) Statement showing Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I of the Fifteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' relating to the Department of Telecommunications, Ministry of Communications.

(5) Statement showing Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I of the Sixteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' relating to the Department of Telecommunications, Ministry of Communications.

(6) Statement showing Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I of the Seventeenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Ninth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' relating to the Ministry of Electronics and Information Technology.

(7) Statement showing Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I of the

Eighteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Tenth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' relating to the Department of Posts, Ministry of Communications.

(8) Statement showing Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I of the Nineteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eleventh Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' relating to the Ministry of Information and Broadcasting.

5. Report of Standing Committee on Housing and Urban Affairs

Shri Magunta Sreenivasulu Reddy presented the Seventh Report (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs (2025-26) on the subject, 'Review of Atal Mission for Rejuvenation and Urban Transformation (AMRUT) with special emphasis on Urban Drinking Water' relating to the Ministry of Housing and Urban Affairs.

6. Statements of Standing Committee on Social Justice and Empowerment

Shri Bhaskar Murlidhar Bhagare laid the following Final Action Taken Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2025-26) :-

(1) Statement showing the Final Action Taken by the Government on the Observations/Recommendations contained in the Fifty-third Report on Action Taken by the Government on the Observations/

Recommendations of the Committee contained in their Forty-fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' relating to the Ministry of Tribal Affairs.

(2) Statement showing the Final Action Taken by the Government on the Observations/Recommendations contained in the Fifty-fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Forty-seventh Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' relating to the Ministry of Minority Affairs.

7. Reports of Standing Committee on Science and Technology, Environment, Forests and Climate Change

Shrimati Himadri Singh laid the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment, Forests and Climate Change:-

(1) 401st Report on Air Pollution in Delhi NCR and steps taken by various agencies for its mitigation.

(2) 402nd Report on Water Pollution in Delhi NCR and steps taken by various agencies for its mitigation.

(3) 403rd Report on Review of the functioning of CSIR-Central Scientific Instruments Organization (CSIR-CSIO) and CSIR-Institute of Genomics & Integrative Biology (CSIR -IGIB).

(4) 404th Report on Review of the functioning of Tata Memorial Centre (TMC), Bhabha Atomic Research Centre (BARC) and Nuclear Power Corporation of India Limited (NPCIL).

8. Statements by Ministers

(1) Shri Prataprao Jadhav laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 156th and 162nd Reports of the Standing Committee on Health and Family Welfare on 'Review of National Ayush Mission' pertaining to the Ministry of Ayush.

(2) Shri Bhupathi Raju Srinivasa Varma laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Coal, Mines and Steel (2024-25) on 'Steel Scrap Recycling Policy' pertaining to the Ministry of Steel.

(3) Shri Jagat Prakash Nadda laid a statement (Hindi and English versions) regarding 'Withdrawal from Contingency Fund of India during Financial Year 2025-26 to meet essential payment obligations relating to imported urea'.

9. Motion Regarding the Report of the Select Committee on the Jan Vishwas (Amendment Of Provisions) Bill, 2025 – Extension of Time

Shri Tejasvi Surya moved the following motion:-

> "That this House do extend time for the presentation of the Report of the Select Committee on the Jan Vishwas (Amendment of Provisions) Bill, 2025' upto the last day of the First Part of the Budget Session, 2026".

The motion was put to vote and adopted.

***12.08 P.M.**

10. Submission by Member

Shri Rahul Gandhi made a submission regarding air pollution in major cities of the country.

[$]Shri Kiren Rijiju responded.

(Due to interruptions, Lok Sabha adjourned at 1.01 P.M. and reassembled at 2.02 P.M.)

2.02 P.M.

11. Matters Under Rule 377

1. Shri Mukesh Rajput raised a matter regarding expansion and development of Mohammadabad Air strip in Farrukhabad into a full fledged Airport.
2. Shri Janardan Singh Sigriwal raised a matter regarding need to set up Trauma Centres at Ekna and Bhagwanpur hat in Saran and Siwan districts of Bihar.
3. Shri Satpal Brahamchari raised a matter regarding need for new train services between Jind and Gohana in Haryana to Ringas in Rajasthan.
4. Shri Brijendra Singh Ola raised a matter regarding need to include Nawalgarh railway station in Jhunjhun, Rajasthan under Amrit Bharat Station Scheme.
5. Shri Devesh Shakya raised a matter regarding need to declare State Highway No. 31 and MDR 86 in Uttar Pradesh as National Highways along with their upgradation to four-laning roads.
6. Dr. Kalanidhi Veeraswamy raised a matter regarding need for expansion of runway and augmentation of other infrastructure at Salem Airport in Tamil Nadu.
7. Shri Appalanaidu Kalisetti raised a matter regarding need to set up a Central Armed Police Force (CAPF) training centre in Uttarandhra region of Andhra Pradesh.

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*From 12.08 P.M. to 1.01 P.M., Members raised matters of public importance.

[$] Minister of Parliamentary Affairs; and Minister of Minority Affairs.

8. Dr. Rajesh Mishra raised a matter regarding need to provide compensation as per new land acquisition policy to the people whose land have been acquired for establishment of power plant in Musamudi and Bhumka villages in Madhya Pradesh.

9. Shri Ajay Bhatt raised a matter regarding need to reduce the size of Blocks for efficient administration in Uttarakhand.

10. Shri Ramvir Singh Bidhuri raised a matter regarding extension of AIIMS-Delhi by using vacant NTPC land lying in Badarpur, Delhi.

11. Shri Lumba Ram raised a matter regarding various railway related issues in Rajasthan.

12. Shri Murari Lal Meena raised a matter regarding need to address the grave situation arising from Silicosis, a disease caused by dust emissions from stone and marble industry, in Dausa and other parts of Rajasthan.

As directed by the Chair[%], the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Dr. K Sudhakar regarding need to develop Chikkaballapur in Karnataka as a tourist destination under PRASHAD and Swadesh Darshan 2.0 Schemes.

2. Shri Gyaneshwar Patil regarding need for Special Relief Package for farmers affected by natural calamities in Khandwa Parliamentary Constituency, Madhya Pradesh.

3. Shri Gajendra Singh Patel regarding need to expedite action on Khandwa-Alirajpur rail line project in Madhya Pradesh.

4. Shri Vishnu Dayal Ram regarding need to expedite completion of Son-Kanhar Pipeline Irrigation Project in Garhwa district of Jharkhand.

5. Shri Balabhadra Majhi regarding need to establish soil testing laboratories at Panchayat level in Odisha to give impetus to Soil Health Card Scheme in the State.

6. Shri Mitesh Patel Bakabhai regarding need to accord approval for development of Airstrip and Helipad in Anand district, Gujarat.

[%]At 2.40 P.M.

7. Shri Rajmohan Unnithan regarding need to release revised pension and arrears to EPF pensioners as per the judgment of Supreme Court.

8. Shri Ummeda Ram Beniwal regarding need for adherence to Environmental norms in the course of setting up of solar power plants in Badmer, Jaisalmer and Balotra regions in Rajasthan.

9. Shri Vamsi Krishna Gaddam regarding need for establishment of AIIMS in Peddapalle Parliamentary Constituency in Telangana.

10. Shri Lalji Verma regarding setting up of a Kendriya Vidyalaya in Ambedkar Nagar, Uttar Pradesh.

11. Smt. Bag Mitali regarding need to release funds due to West Bengal under NGNREGS and resume operation of work under the scheme.

12. Shri Khalilur Rahaman regarding need for establishment of modern hospital for beedi workers in Jangipur and Murshidabad in West Bengal along with budgetary allocation for Beedi Workers Welfare Fund.

[@]2.32 P.M.

12. Supplementary Demands for Grants – First Batch for 2025-26 – Under consideration

Time Alloted: 6 Hrs.
Time Taken: 1 Hr. 02 Mts.
Balance : 4 Hrs. 58 Mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 3, 4, 6, 7, 10, 11, 13, 15 to 21, 23 to 30, 32, 35 to 38, 43 to 55, 58 to 66, 68, 69, 71, 72, 74, 76 to 79, 82, 85 to 89, 94 to 99 and 101 in respect of Supplementary Demands for Grants – First Batch for 2025-26 commenced.

Fourteen cut motions (Nos.1 to 11, 14 and 19 & 20) were moved.

The following members took part in the debate:-

1. Shri Deepender Singh Hooda
2. Shri Jagdambika Pal

The discussion was not concluded.

[@]From 2.28 P.M. to 2.32 P.M., Members raised matters of public importance.

3.34 P.M.

13. Private Members' Resolution – Withdrawn

Further discussion on the following resolution moved by Shri Shafi Paramabil on the 26th July, 2024 continued:-

"Having regard to the fact that:-

(a) before the de-regulation of airfare in the year 1994, the air tariffs were fully regulated by the Government of India to keep airfares under check;

(b) with the repeal of the Air Corporations Act in March 1994, airlines are free to fix reasonable tariffs under the provisions of sub-rule (1) of Rule 135 of Aircraft Rules, 1937;

(c) although Rule 135(4) of the Aircraft Rules, 1937 empowers the Directorate General of Civil Aviation (DGCA) to issue directions to an airline in case it has established excessive tariff under rule 135(1) or has indulged in oligopolistic practice; the said provision is rendered ineffectual on account of the arbitrary and unbridled powers given under Rule 135(1) of the Rules to the airlines to establish tariff;

(d) ever since the adoption of the policy of deregulation, there has been a considerable increase in airfare depending on market dynamics and competitiveness;

(e) recent years have witnessed an exorbitant rise in both domestic and international airfare, especially during the holiday seasons affecting a large number of passengers including the expatriates living in the Gulf Countries;

(f) most of the migrant workers in the Gulf region are unskilled and semi-skilled workers with limited income, the unscrupulous increase in

airfare during the vacation seasons always drags them into a huge debt trap;

(g) in the case of the expatriates, most of the migrant workers get leave only during the vacation season and hence the emotional value of uniting with family is most important for them most of the time, they are forced to pay their one-year savings only for the round trip airfare charges and many expatriates complain about the huge loan they had to take in order to get tickets;

(h) as the airlines operate at full capacity during the peak season and earn huge profit margins, the current policy of 'unregulated overpricing' is unethical, unfair and an injustice to the poor migrant workers living abroad;

(i) although the Directorate General of Civil Aviation (DGCA) has created 'Tariff Monitoring Units', it only ensures that the fares charged by the airlines are within the prescribed tariffs of the airlines displayed on their websites;

(j) airline companies need to be deregulated in order to ensure competitiveness, growth and efficiency in the aviation sector, the Government cannot ignore the sentiments of the key stakeholders of the industry- the passengers; and

(k) realizing the seriousness of the situation, the Parliamentary Committee on Travel, Tourism and Culture has already stated that the self-regulating mechanisms of the current airline monitoring regime are inadequate to address the financial burden of the passengers on the one hand and the tariff structure of the airline companies on the other,

this House urges upon the Government to-

(i) initiate appropriate measures to regulate the airfare in such a way that there is a reasonable upper limit on the maximum fare that an airline can fix in a specific route;

(ii) convene a joint meeting with airline operators, representatives of the people and all other relevant stakeholders to discuss the issue of excessive airfare during the vacation seasons urgently; and

(iii) establish a quasi-judicial body to regulate and monitor the air tariff ethically and equitably.".

The following Members took part in the debate:-

1. Prof. Varsha Eknath Gaikwad
2. Shri Ramashankar Rajbhar
3. Thiru Arun Nehru
4. Prof. Sougata Ray
5. Shri Jagdambika Pal
6. Shri Chandan Chauhan
7. Shri Manickam Tagore B
8. Smt. Malvika Devi

*Shri Kinjarapu Naidu took part in the debate.

Shri Shafi Paramabil replied to the debate.

The Resolution was wihdrawn by leave of the House.

5.56 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 15th December, 2025.)

UTPAL KUMAR SINGH,
Secretary General

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*Minister of Civil Aviation.

LOK SABHA

BULLETIN - PART I
(Brief Record of Proceedings)

Monday, December 15, 2025 / Agrahayana 24, 1947 (Saka)

No. 100

11.00 A.M.

1. Obituary References*

The Speaker made references to the passing away of Shri Subhash Ahuja, Member of the Sixth Lok Sabha; Prof. Salahuddin, Member of the Eighth Lok Sabha and; Shri Bal Krishna Chauhan, Member of the Thirteenth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.02 A.M.

2. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Questions Nos. 201 – 220 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 2301 – 2530 would be printed in official report for the day.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon)

*Original in Hindi. For details, please see the debates of the day.

12.00 Noon

3. Papers laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2023-2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

(1) A copy of the Apprenticeship (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 610(E) in Gazette of India dated 8th September, 2025 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development,

Noida, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Vocational Education and Training, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Vocational Education and Training, New Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Andhra Pradesh, Vijayawada, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Andhra Pradesh, Vijayawada, for the year 2023-2024.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Kerala, Thiruvananthapuram, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Samagra Shiksha Kerala, Thiruvananthapuram, for the year 2023-2024.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha School Education Programme Authority, Samagra Shiksha Odisha, Bhubaneswar, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Odisha School Education Programme Authority, Samagra Shiksha Odisha, Bhubaneswar, for the year 2024-2025.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland Education Mission Society, Kohima, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland Education Mission Society, Kohima, for the year 2023-2024.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 18 of 2025) (Compliance Audit Observations)- for the year ended March, 2023 under Article 151(1) of the Constitution.

(2) A copy of the Public Enterprises Survey, 2024-2025 (Hindi and English versions).

(3) Acopy of the Statement (Hindi and English versions) on Half yearly Review of the Trends in Receipts and Expenditure in relation to the Budget at the end of the First Half of Financial year 2025-2026 under Section 7(1) of the Fiscal Responsibility and Budget Management Act, 2003.

(4) A copy of the National Bank for Financing Infrastructure and Development General (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.514(E) in Gazette of India dated 30th July, 2025 under Section 33 of the National Bank for Financing Infrastructure and Development Act, 2021.

(5) A copy each of the following notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) The Levy of Fees (Customs Documents) Amendment Regulations, 2025 published in Notification No. S.O.4940(E) in Gazette of India dated 30th October, 2025, together with an explanatory memorandum.

(ii) The Sea Cargo Manifest and Transshipment (Fourth Amendment) Regulations, 2025 published in Notification No. G.S.R.727(E) in Gazette of India dated 30th September, 2025, together with an explanatory memorandum.

(iii) The Customs (Voluntary Revision of Entries Post Clearance) Regulations, 2025 published in Notification No. S.O.4941(E) in Gazette of India dated 30th October, 2025, together with an explanatory memorandum.

(iv) The Customs (Finalisation of Provisional Assessment) Regulations, 2025 published in Notification No. G.S.R.629(E) in Gazette of India dated 12th September, 2025, together with an explanatory memorandum.

(v) The Project Imports (Amendment) Regulations, 2025 published in Notification No. G.S.R.876(E) in Gazette of India dated 28th November, 2025, together with an explanatory memorandum.

(6) A copy each of the following notifications (Hindi and English versions) under section 29 of the International Financial Services Centres Authority Act, 2019:-

(i) The International Financial Services Centres Authority (TechFin and Ancillary Services) Regulations, 2025 published in Notification No. IFSCA/GN/2025/005 in Gazette of India dated 10th July, 2025.

(ii) The International Financial Services Centres Authority (Procedure for making regulations and subsidiary instructions) Regulations, 2025 published in Notification No. IFSCA/GN/2025/006 in Gazette of India dated 23rd July, 2025.

(iii) The International Financial Services Centres Authority (Fund Management) (Amendment) Regulations, 2025 published in Notification No. IFSCA/GN/2025/007 in Gazette of India dated 30th July, 2025.

(iv) The International Financial Services Centres Authority (Payments Regulatory Board) Regulations, 2025 published in Notification No. IFSCA/GN/2025/008 in

Gazette of India dated 16th September, 2025.

(iv) The International Financial Services Centres Authority (Performance Review Committee) (Amendment) Regulations, 2025 published in Notification No. IFSCA/GN/2025/009 in Gazette of India dated 8th October, 2025.

(v) The International Financial Services Centres Authority (Payment and Settlement Systems) (Amendment) Regulations, 2025 published in Notification No. IFSCA/GN/2025/010 in Gazette of India dated 8th October, 2025.

(vi) The International Financial Services Centres Authority (Listing) (Amendment) Regulations, 2025 published in Notification No. IFSCA/GN/2025/011 in Gazette of India dated 14th October, 2025.

(7) A copy each of the following notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Alternative Investment Funds) (Third Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/274 in Gazette of India dated 18th November, 2025.

(ii) The Securities and Exchange Board of India (Custodian) (Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/267 in Gazette of India dated 18th September, 2025.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Borrowing and Lending) (Amendment) Regulations, 2025 published in Notification No. FEMA 3(R)(4)/2025-RB in Gazette of India dated 6th October, 2025.

(ii) The Foreign Exchange Management (Foreign Currency Accounts by a person resident in India) (Seventh Amendment) Regulations, 2025 published in Notification No. FEMA 10(R)(7)/2025-RB in Gazette of India dated 6th October, 2025.

(iii) The Foreign Exchange Management (Export of Goods and Services) (Second Amendment) Regulations, 2025 published in Notification No. FEMA 23(R)/(7)/2025-RB in Gazette of India dated 14th November, 2025.

(9) A copy of the Banking Companies (Nomination) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.790(E) in Gazette of India dated 27th October, 2025 under sub-section (5) of Section 52 of the Banking Regulation Act, 1949.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011: -

(i) The Coinage (Issue of Commemorative Coin on the occasion of Platinum Jubilee Celebration of Indian Institute of Technology, Kharagpur) Rules, 2025 published in Notification No. G.S.R.547(E) in Gazette of India dated 12th August, 2025.

(ii) The Coinage (Issue of Commemorative Coin on the occasion of 108th Birth Anniversary of Shri Satyapramoda Teertha Swami Ji) Rules, 2025 published in Notification No. G.S.R.560(E) in Gazette of India dated 18th August, 2025.

(iii) The Coinage (Issue of Commemorative Coin on the occasion of Birth Centenary of Dr. Bhupen Hazarika) Rules, 2025 published in Notification No. G.S.R.580(E) in Gazette of India dated 26th August, 2025.

(iv) The Coinage (Issue of Commemorative Coin on the occasion of 150th Birth Anniversary of Acharya Jawahar Lal Ji Maharaj) Rules, 2025 published in Notification No. G.S.R.597(E) in Gazette of India dated 1st September, 2025.

(v) The Coinage (Issue of Commemorative Coin on the occasion of 150th Birth Anniversary of Sardar Vallabhbhai Patel) Rules, 2025 published in Notification No. G.S.R.724(E) in Gazette of India dated 30th September, 2025.

(vi) The Coinage (Issue of Commemorative Coin on the occasion of one hundred years of Rashtriya Swayamsevak Sangh) Rules, 2025 published in Notification No. G.S.R.726(E) in Gazette of India dated 30th September, 2025.

(vii) The Coinage (Issue of Commemorative Coin on the occasion 200th Anniversary of Rani Channamma's victory at Kittur) Rules, 2025 published in Notification No.

G.S.R.774(E) in Gazette of India dated 22nd October, 2025.

(viii) The Coinage (Issue of Commemorative Coin on the occasion of Two Hundredth Birth Anniversary of Mahrashi Dayanad Saraswati) Rules, 2025 published in Notification No. G.S.R.800(E) in Gazette of India dated 30th October, 2025.

(ix) The Coinage (Issue of Commemorative Coin on the occasion of One Hundred Fifty Year Celebration of Arya Samaj) Rules, 2025 published in Notification No. G.S.R.801(E) in Gazette of India dated 30th October, 2025.

(x) The Coinage (Issue of Commemorative Coin on the occasion of completion of fifty years of NHPC Limited) Rules, 2025 published in Notification No. G.S.R.817(E) in Gazette of India dated 4th November, 2025.

(xi) The Coinage (Issue of Commemorative Coin on the occasion of commemoration of 150 years of 'Vande Mataram') Rules, 2025 published in Notification No. G.S.R.822(E) in Gazette of India dated 6th November, 2025.

(xii) The Coinage (Issue of Commemorative Coin on the occasion of commemoration of Sri Guru Tegh Bahadur Ji's 350th Martyrdom Day) Rules, 2025 published in Notification No. G.S.R.860(E) in Gazette of India dated 24th November, 2025.

(xiii) The Coinage (Issue of Commemorative Coin on the occasion of commemoration of 550th Year Celebration of

Shree Samsthan Gokarn Partagali Jeevottam Math) Rules, 2025 published in Notification No. G.S.R.867(E) in Gazette of India dated 26th November, 2025.

(11) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2024-2025, alongwith Audited Accounts.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2024-2025.

(13) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2024-2025.

(ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2024-2025, alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2025 together with Auditor's Report thereon: -

(i) Andhra Pradesh Grameena Vikas Bank, Hanumakonda

(ii) Andhra Pragathi Grameena Bank, Kadapa

(iii) Arunachal Pradesh Rural Bank, Papum Pare

(iv) Aryavart, Lucknow

(v) Assam Gramin Vikash Bank, Guwahati

(vi) Bangiya Gramin Vikash Bank, Murshidabad

(vii) Baroda Gujarat Gramin Bank, Vadodara

(viii) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer

(ix) Baroda U.P. Bank, Gorakhpur

(x) Chaitanya Godavari Grameena Bank, Guntur

(xi) Chhattisgarh Rajya Gramin Bank, Raipur

(xii) Dakshin Bihar Gramin Bank, Patna

(xiii) Ellaquai Dehati Bank, Srinagar

(xiv) Himachal Pradesh Gramin Bank, Mandi

(xv) J&K Grameen Bank, Jammu

(xvi) Jharkhand Rajya Gramin Bank, Ranchi

(xvii) Karnataka Gramin Bank, Ballari

(xviii) Karnataka Vikas Grameena Bank, Dharwad

(xix) Kerala Gramin Bank, Thiruvananthapuram

(xx) Madhya Pradesh Gramin Bank, Indore

(xxi) Madhyanchal Gramin Bank, Sagar

(xxii) Maharashtra Gramin Bank, Chhatrapati Sambhajinagar

(xxiii) Manipur Rural Bank, Imphal

(xxiv) Meghalaya Rural Bank, Shillong

(xxv) Mizoram Rural Bank, Aizawl

(xxvi) Nagaland Rural Bank, Kohima

(xxvii) Odisha Gramya Bank, Bhubaneswar

(xxviii) Paschim Banga Gramin Bank, Howrah

(xxix) Prathama U.P. Gramin Bank, Moradabad

(xxx) Puduvai Bharthiar Grama Bank, Puducherry

(xxxi) Punjab Gramin Bank, Kapurthala

(xxxii) Rajasthan Marudhara Gramin Bank, Jodhpur

(xxxiii) Saptagiri Grameena Bank, Chittoor

(xxxiv) Sarva Haryana Gramin Bank, Rohtak

(xxxv) Saurashtra Gramin Bank, Rajkot

(xxxvi) Tamil Nadu Grama Bank, Salem

(xxxvii) Telangana Grameena Bank, Hyderabad

(xxxviii) Tripura Gramin Bank, Agartala

(xxxix) Utkal Grameen Bank, Bolangir

(xl) Uttarbanga Kshetriya Gramin Bank, Cooch Behar

(xli) Uttar Bihar Gramin Bank, Muzaffarpur

(xlii) Uttarakhand Gramin Bank, Dehradun

(xliii) Vidharbha Konkan Gramin Bank, Nagpur

(15) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Regional Rural Banks mentioned at (14) above.

(16) A copy of the Notification No. G.S.R.885(E) (Hindi and English versions) published in Gazette of India dated 7thDecember, 2025, together with an explanatory memorandum making certain amendments in Notification No. 3/2021-Customs(CVD) dated 9thMarch, 2021 under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

(17) A copy of the Notification No. G.S.R.667(E) (Hindi and English versions) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 9/2017-Integrated Tax (Rate), dated 28th June, 2017 dealing with GST exemption on supply of services as recommended by the GST Council in its 56th Meeting held on 03.09.2025 under Section 166 of the Central Goods and Service Tax Act, 2017.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

(1) A copy of the Code on Wages (Central Advisory Board) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.720(E) in Gazette of India dated 26th September, 2025 under sub-section (4) of Section 67 of Code on Wages, 2019.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2024-2025 together with Audit Report thereon.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirti Vardhan Singh) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the period from 1.4.2022 to 30.11.2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the period from 1.4.2022 to 30.11.2022.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2024-2025.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology & Applied Nutrition, Jaipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology & Applied Nutrition, Jaipur, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology & Applied Nutrition, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology & Applied Nutrition, Kolkata, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Hajipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Hajipur, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology & Nutrition, Shimla, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology & Nutrition, Shimla, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology & Applied Nutrition, Srinagar, for the year 2024-2025,

alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology & Applied Nutrition, Srinagar, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology & Applied Nutrition, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology & Applied Nutrition, Mumbai, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering & Technology (Society), Gurdaspur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering & Technology (Society), Gurdaspur, for the year 2024-2025.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Lucknow, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel

Management, Catering Technology & Applied Nutrition, Lucknow, for the year 2024-2025.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering & Nutrition, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering & Nutrition, New Delhi, for the year 2024-2025.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, Noida, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, Noida, for the year 2024-2025.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management and Catering Technology, Thiruvananthapuram, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management and Catering Technology, Thiruvananthapuram, for the year 2024-2025.

(13) (i) A copy of the Annual Report (Hindi and English versions)

of the Institute of Hotel Management and Catering Technology & Applied Nutrition, Bhopal, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management and Catering Technology & Applied Nutrition, Bhopal, for the year 2024-2025.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology & Applied Nutrition, Bhubaneswar, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology & Applied Nutrition, Bhubaneswar, for the year 2024-2025.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Institute of Hotel Management Catering & Nutrition, Chandigarh, for the year 2024-2025.

(ii) A copy of Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Institute of Hotel Management Catering & Nutrition, Chandigarh, for the year 2024-2025.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology & Applied Nutrition, Chennai.

(ii) A copy of Review (Hindi and English versions) by the Government of the working of the Institute of Hotel

Management Catering Technology & Applied Nutrition, Chennai, for the year 2024-2025.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology & Applied Nutrition, Ahmedabad, for the year 2024-2025.

(ii) A copy of the Review(Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology & Applied Nutrition, Ahmedabad, for the year 2024-2025.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology & Applied Nutrition, Goa, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology & Applied Nutrition, Goa, for the year 2024-2025.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology & Applied Nutrition, Gwalior, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology & Applied Nutrition, Gwalior, for the year 2024-2025.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology & Applied Nutrition, Guwahati, for the year 2024-2025.

(ii) A copy of the Review(Hindi and English versions) by the

Government of the working of the Institute of Hotel Management Catering Technology & Applied Nutrition, Guwahati, for the year 2024-2025.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology & Applied Nutrition, Shillong, for the year 2024-2025.

(ii) A copy of the Review(Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology & Applied Nutrition, Shillong, for the year 2024-2025.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology & Applied Nutrition, Hyderabad, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology & Applied Nutrition, Hyderabad, for the year 2024-2025.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Bengaluru, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Bengaluru, for the year 2024-2025.

(24) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi,

for the year 2024-2025.

(ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2024-2025.

(ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2024-2025.

(ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2024-2025.

(ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Utkal

Ashok Hotel Corporation Limited, Puri, for the year 2024-2025.

(ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) on behalf of the Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

(1) A copy of the Notification No. F.No. 27021/2025-Estt./CSU/Ordinances (Pt. file-II) (Hindi and English versions) published in Gazette of India dated 28th October, 2025 notifying three Ordinances and one Regulations of the Central Sanskrit University, Delhi, mentioned therein, under sub-section (2) of Section 44 of the Central Sanskrit Universities Act, 2020.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for

the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Udaipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Udaipur, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Tiruchirappalli, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Tiruchirappalli, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jammu, Jammu, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jammu, Jammu, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jammu, Nagrota, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Palakkad, Palakkad, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Palakkad, Palakkad, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Palakkad, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2023-2024.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2024-2025.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Rupnagar, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of Indian Institute of Technology Ropar, Rupnagar, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Rupnagar, for the year 2024-2025.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Nagpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Nagpur, for the year 2024-2025.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2024-2025.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2024-2025.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kalyani, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kalyani, for the year 2024-2025.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year

2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing Kancheepuram, for the year 2024-2025.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurugram, for the year 2023-2024, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the Indian Institute of Corporate Affairs, Gurugram, for the year 2023-2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Reports of Public Accounts Committee

Shri K.C. Venugopal presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2025-26):-

1. Thirty-fourth Report of the Public Accounts Committee (2025-26) on the subject 'Irregular grant of incentives and allowances'.
2. Thirty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their One Hundred and Forty-second Report (Seventeenth Lok Sabha) on 'National Social Assistance Programme'.

5. Statement of Standing Committee on Consumer Affairs, Food and Public Distribution

Smt. Malvika Devi laid the Final Action Taken Statement (Hindi and English versions) showing Action Taken by the Government on the recommendations contained in Chapter I of the Tenth Report (Eighteenth Lok Sabha) of the Standing Committee on Consumer Affairs, Food and Public Distribution on Action Taken by the Government on the Observations/ Recommendations contained in the Sixth Report (Eighteenth Lok Sabha) on Demands for Grants (2024-25) pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

6. Statements by Ministers

(1) The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Finance (2024-25) on 'Demands for Grants (2024-25)' pertaining to Department of Revenue, Ministry of Finance.

(ii) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Finance (2024-25) on 'Cyber Security and Rising Incidence of Cyber/ White Collar Crimes' pertaining to Department of Financial Services, Ministry of Finance.

(iii) the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Finance (2024-25) on

'Demands for Grants (2025-26)' pertaining to Department of Revenue, Ministry of Finance.

(iv) the status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Finance (2024-25) on 'Demands for Grants (2025-26)' pertaining to Department of Financial Services, Ministry of Finance.

(2) The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 379th Report of the Standing Committee on Transport, Tourism and Culture on 'Demands for Grants (2025-26)' pertaining to the Ministry of Tourism.

(Due to interruptions, Lok Sabha adjourned at 12.09 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Smt. Smita Uday Wagh regarding need to ensure establishment of automatic weather station in all the villages of Jalgaon Parliamentary Constituency, Maharashtra.
2) Smt. Malvika Devi regarding need to provide special grants for upgradation of Lal Bahadur Stadium at Bhawanipatna and allocate under

Khelo India scheme for construction of Manikeswari University Stadium in Kalahandi district, Odisha.

3) Smt. Kriti Devi Debbarman regarding need to recognize the Roman script for Kokborok, an indigenous tribal language of Tripura.
4) Dr. Nishikant Dubey regarding need to establish military station, DRDO lab and defence infrastructure project at Deoghar, Jharkhand.
5) Smt. Manju Sharma regarding need to formulate a Special Task Force to control trafficking of narcotic in various places of Rajasthan.
6) Shri Jyotirmay Singh Mahato regarding need to expedite construction of New Purulia-Manbazar Jhargram Railway line Project.
7) Shri Arun Govil regarding need for establishment of Cow Sanctuary at Meerut and Hapud in Meerut Parliamentary Constituency, Uttar Pradesh.
8) Shri Mahesh Kashyap regarding need to develop various eminent tourist places in Bastar Parliamentary Constituency in Chhattisgarh.
9) Shri Damodar Agrawal regarding need to lift ban on export of Biochar.
10) Shri Suresh Kumar Kashyap regarding need to expedite process of merger of civil areas of Cantonment Board with municipal bodies across the country.
11) Dr. Anand Kumar regarding need for enhanced funding for project tiger and establishment of Rescue and Rehabilitation Centres to address human-wildlife conflict.
12) Ms Kangna Ranaut regarding need for establishment of a Vaidik Yoga Sthal in Mandi Parliamentary Constituency, Himachal Pradesh.
13) Dr. Shashi Tharoor regarding need to address the severe macro-economic and public health crisis arising out of acute air pollution in the country.
14) Md. Rakibul Hussain regarding need to include six communities in Assam in the list of Scheduled Tribes.

15) Dr. Prashant Yadaorao Padole regarding need provide compensation as per new land acquisition policy to farmers whose land were acquired for establishment of power plant by Thermal Power Corporation Limited in Bhandara, Maharashtra.

16) Shri Shafi Parambil regarding need to create more infrastructure for Autism Spectrum Disorder (ASD) patients in the country.

17) Shri Manish Tewari regarding need for financial audit and modernization of Semi Conductor Laboratory (SCL) in Mohali, Punjab.

18) Shri Lalji Verma regarding need to ensure compensation to and rehabilitation for people displaced due to NTPC project in Ambedkarnagar district, Uttar Pradesh.

19) Smt. June Maliah regarding need to address unemployment problem in the country.

20) Shri Jagadish Chandra Barma Basunia regarding need to release allocated funds for construction of Cooch Behar Sports Hub in West Bengal.

21) Dr. Ganapathy Rajkumar P regarding need To Name Coimbatore International Airport in Tamil Nadu as Dr. Kalaignar Karunanidhi International Airport.

22) Shri Ambica G Lakshminarayana Valmiki regarding need to submit nomination for recognition of Lepakshi Veerabhadra temple in Andhra Pradesh as UNESCO world heritage site.

23) Dr. Alok Kumar Suman regarding need to expedite Panchdeori-Bhatni rail line project in Bihar.

24) Shri Arvind Ganpat Sawant regarding need for modernization, development and de-silting of Mumbai Port.

25) Shri E. T. Mohammed Basheer regarding need to ensure strict adherence to Constitutional Provisions to safeguard the rights of minority community in the country.

26) Shri S. Venkatesan regarding need to re-evaluate the Madurai Metro rail project in Tamil Nadu.

27) Shri Rajesh Ranjan regarding need for establishment of Information Technology and other Skill Development Institutions in Mithila-Simanchal region of Bihar.

2.01 P.M.

8. Government Bills – Introduced

(i) The Repealing and Amending Bill, 2025

After discussion, the motion was adopted and the Bill was introduced.

2.05 P.M.

(ii) The Viksit Bharat Shiksha Adhishthan Bill, 2025

The following members opposed the introduction of the Bill:-

1. Shri Manish Tewari
2. Shri N.K. Premachandran
3. Prof. Sougata Ray
4. Shri Selvaganapathi T.M.
5. Ms. S. Jothimani

Thereafter, the motion was adopted and the Bill was introduced.

On the requests from some members, the Minister of Parliamentary Affairs; and Minister of Minority Affairs (Shri Kiren Rijiju) informed that the Bill will be referred to a Joint Parliamentary Committee.

2.24 P.M.

(iii) The Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025

The following members opposed the introduction of the Bill and sought clarification from the Minister:-

1. Shri Manish Tewari
2. Shri N.K. Premachandran
3. Prof. Sougata Ray

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) replied to the clarificatory questions asked by the Members.

The Minister of Parliamentary Affairs; and Minister of Minority Affairs (Shri Kiren Rijiju) also replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

2.34 P.M.

9. Supplementary Demands for Grants – First Batch for 2025-26 – Passed

Time Alloted: 6 Hrs.
Time Taken: 7 Hrs. 01 Mnt.

Further discussion on the Supplementary Demands for Grants Nos. 1, 3, 4, 6, 7, 10, 11, 13, 15 to 21, 23 to 30, 32, 35 to 38, 43 to 55, 58 to 66, 68, 69, 71, 72, 74, 76 to 79, 82, 85 to 89, 94 to 99 and 101 in respect of Supplementary Demands for Grants – First Batch for 2025-26, continued.

The following members took part in the debate:-

1. Shri Neeraj Maurya
2. Prof. Sougata Ray
3. Shri T R Baalu
4. Shri Kesineni Sivanath
5. Shri K C Venugopal
6. Dr. Alok Kumar Suman
7. Shri Bajrang Manohar Sonwane
8. Shri Ravindra Dattaram Waikar
9. Shri Rao Rajendra Singh
10. Smt. Shambhavi
11. Shri Sudhakar Singh
12. Shri Sachithanantham R
13. Shri P V Midhun Reddy
14. Shri Dharmendra Yadav
15. Shri Shashank Mani
16. Shri Gurjeet Singh Aujla
17. Shri E T Mohammed Basheer

18. Shri Gurmeet Singh Meet Hayer
19. Shri Subbarayan K
20. Shri Rahul Kaswan
21. Dr. C N Manjunath
22. Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar
23. Smt. Pratima Mondal
24. Dr. Rani Srikumar
25. Smt. Dhanorkar Pratibha Suresh
26. Dr. Vinod Kumar Bind
27. Shri Tangella Uday Srinivas
28. Ms. Praniti Sushilkumar Shinde
29. Shri Balabhadra Majhi
30. Shri Anand Bhadauria
31. Shri Asaduddin Owaisi
32. Shri Rajesh Ranjan
33. Shri Hanuman Beniwal
34. Adv. Chandra Shekhar
35. Shri Mohmad Haneefa
36. Shri Shreyas M Patel
37. Shri Abdul Rashid Sheikh
38. Shri Patel Umeshbhai Babubhai
39. Adv Gowaal Kagada Padavi
40. Shri Rajkumar Roat
41. Shri Arun Govil
42. Shri N K Premachandran

Smt. Nirmala Sitharaman replied to the debate.

All the cut motions moved were negatived.

All the Supplementary Demands for Grants Nos. 1, 3, 4, 6, 7, 10, 11, 13, 15 to 21, 23 to 30, 32, 35 to 38, 43 to 55, 58 to 66, 68, 69, 71, 72, 74, 76 to 79, 82, 85 to 89, 94 to 99 and 101 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants – First Batch for 2025-26, were voted in full.

10. Government Bill – Introduced

The Appropriation (No.4) Bill, 2025

11. Government Bill – Passed

The Appropriation (No.4) Bill, 2025

The motion for consideration of the Bill moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

8.33 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 16th December, 2025.)

UTPAL KUMAR SINGH,
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, December 16, 2025 / Agrahayana 25, 1947 (Saka)

No. 101

11:00 A.M.

1. Starred Questions

Starred Question Nos. 221–227 were orally answered. Replies to Starred Question Nos. 228–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2531 – 2760 were laid on the Table.

12.01 P.M.

3. Papers Laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf the Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of

the Plastics Export Promotion Council (PLEXCONCIL), Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council (PLEXCONCIL), Mumbai, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Cosmetics & Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals, Cosmetics & Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2024-2025.

(5) A copy of the Annual Report (Hindi and English versions) of the

Indian Rubber Materials Research Institute, Thane, for the year 2024-2025, alongwith Audited Accounts.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority (MPEDA), Kochi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority (MPEDA), Kochi, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2024-2025.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bengaluru, for the year 2024-2025.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2024-2025.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Cochin, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Cochin, for the year 2024-2025.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2024-2025.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2024-

2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2024-2025.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2024-2025.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods & Toys Export Promotion Council, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods& Toys Export Promotion Council, New Delhi, for the year 2024-2025.

(16) A copy of the Gas Cylinders (Fourth Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.839(E) in Gazette of India dated 13thNovember, 2025 under sub-section (8) of Section 18 of the Explosives Act, 1884.

(17) A copy of the Notification No. S.O. 4524(E) (Hindi and English versions) published in Gazette of India dated 3rd October, 2025 notifying that the manufacture, possession, sale and import of the electric detonator (explosive of Class 6 Division 3 or UN Class 1

Division 1) is prohibited throughout the country with effect from the 1st day of July, 2025 issued under Section 6 of the Explosives Act, 1884.

(18) A copy of the Hand Tools (Quality Control) Order, 2025 (Hindi and English versions) published in Notification No. S.O. 5596(E) in Gazette of India dated 4thDecember, 2025 issued under Section 16 of the Bureau of Indian Standards Act, 2016.

(19) A copy of the Trade Marks (Holding Inquiry and Appeal), Rules 2024(Hindi and English versions) published in Notification No. G.S.R.505(E) in Gazette of India dated 16thAugust, 2024 under sub-section (4) of Section 157 of the Trade Marks Act, 1999.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(21) A copy of the Geographical Indications of Goods (Holding Inquiry and appeal)Rules 2024(Hindi and English versions) published in Notification No. G.S.R.504(E) in Gazette of India dated 16thAugust, 2024 under sub-section (3) of Section 87 of the Geographical Indications of Goods (Registration and Protection) Act, 1999.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(23) A copy each of the following Notifications (Hindi and English versions) under Section 160 of the Patents Act, 1970:-

(i) The Patents (Amendment) Rules, 2025 published in Notification No. G.S.R.865(E) in Gazette of India dated 25thNovember, 2025.

(ii) The Patents (Amendment) Rules, 2024 published in Notification No. G.S.R.211(E) in Gazette of India dated 15thMarch, 2024.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (22) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Services Exports Promotion Council, New Delhi, for the year 2024-2025, alongwith Audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Exports Promotion Council, New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Cooperation (Shri Krishan Pal) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2024-2025, together with Audit Report thereon.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

(1) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2023.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurugram, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurugram, for the year 2024-2025.

(2) A copy of the Annual Report (Hindi and English versions) of the National Famers Welfare Program Implementation Society, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of

the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2024-2025.

(8) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy of the National Human Rights Commission (Salaries, Allowances and Conditions of Service of Officers and other Staff) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 873(E) in Gazette of India dated 27th November, 2025 under sub-section (3) of Section 40 of the Protection of Human Rights Act, 1993.

(2) A copy of the Ministry of Home Affairs, Sashastra Seema Bal, Deputy Commandant (Principal Private Secretary), Group 'A' Post,

Recruitment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 155(E) inweekly Gazette of India dated 27thSeptember, 2025 under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.

(3) A copy each of the following papers (Hindi and English versions) under Section 36 of the Land Ports Authority of India Act, 2010:-

(i) The Land Ports Authority of India, Officers and other Employees, Recruitment Regulations, 2025 published in Notification No. F.No. E-14011/3/2024/LPAI.(I) in Gazette of India dated 9thSeptember, 2025.

(ii) The Land Ports Authority of India (Conditions of Service of Officers and other Employees) Amendment Regulations, 2025 published in Notification No. F.No. E-14011/3/2024/LPAI.(II) in Gazette of India dated 9thSeptember, 2025together with corrigendum thereto (In English version only) published in Notification No. F.No. E-14011/3/2024/LPAI.(II) dated 13th October, 2025

(iii) The Land Ports Authority of India (Officers and Other Employees) Recruitment Amendment Regulations, 2025 published in Notification No. F.No. E-14011/3/2024/LPAI.(III) in Gazette of India dated 9thSeptember, 2025.

(iv) The Land Ports Authority of India (Amendment) Rules, 2025 published in Notification No. G.S.R. 731(E) in Gazette of India dated 1stOctober, 2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year

2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Raksha University, Gandhinagar, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Raksha University, Gandhinagar, for the year 2024-2025.

(6) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, India, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the National Human Rights Commission, India, New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Hope Society for Handicapped Orientation Programme and Education, Durgapur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hope Society for Handicapped Orientation Programme and Education, Durgapur, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Type Writing Institution and Rural Development Service, Thoubal, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Type Writing Institution and Rural Development Service, Thoubal, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Holy Cross Social Service Society, Anantapur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Holy Cross Social Service Society, Anantapur, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Alakendu Bodh Niketan Residential, Kolkata, for the year

2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Alakendu Bodh Niketan Residential, Kolkata, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Manochetna, Siddipet, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manochetna, Siddipet, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Samarpan Sanstha, Ghazipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samarpan Sanstha, Ghazipur, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Manasika Vikasa Kendram, Andhra Pradesh, for the year 2024-2025, alongwith Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manasika Vikasa Kendram, Andhra Pradesh, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Viklang Mand Budhi Kalyan Samiti, Nainital,for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Viklang Mand Budhi

Kalyan Samiti, Nainital, for the year 2024-2025.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Pratheeksha Charitable Society, Irinjalakuda, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratheeksha Charitable Society, Irinjalakuda, for the year 2024-2025.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Rural India Medical and Relief Society, Chittor, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rural India Medical and Relief Society, Chittor, for the year 2024-2025.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Pahel ViklangPunerwas Kendra Samiti, Kanpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pahel ViklangPunerwas Kendra Samiti, Kanpur, for the year 2024-2025.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust, New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Rural Development (Shri Kamlesh Paswan) laid on the Table a copy of the Annual Report (Hindi and

English versions) of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, for the year 2024-2025.

The Minister of State in the Ministry of Heavy Industries; and Minister of State in the Ministry of Steel (Shri Bhupathi Raju Srinivasa Varma) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Jaipur, for the year 2024-2025.

(ii) Annual Report of the Instrumentation Limited, Jaipur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Statement regarding Review by the Government of the working of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2024-2025.

(ii) Annual Report of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bengaluru, for the year 2024-2025.

(ii) Annual Report of the HMT Limited, Bengaluru, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(g) (i) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(h) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(i) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(j) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2024-2025.

(ii) Annual Report of the NEPA Limited, Nepanagar, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(k) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2024-2025.

(ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2024-2025l, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(l) (i) Statement regarding Review by the Government of the

working of the Sambhar Salts Limited, Jaipur, for the year 2024-2025.

(ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(m) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2024-2025.

(ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(n) (i) Statement regarding Review by the Government of the working of the Bharat Pumps & Compressors Limited, Prayagraj, for the year 2024-2025.

(ii) Annual Report of the Bharat Pumps & Compressors Limited, Prayagraj, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(o) (i) Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(p) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(q) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(r) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2024-2025.

(ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electrical Limited and the Ministry of Heavy Industriesfor the year 2025-2026.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of

the Automotive Research Association of India, Pune, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2024-2025.

(5) (i) A copy each of the Annual Report (Hindi and English versions) of the National Automotive Board, New Delhi, for the years2021-2022, 2022-2023 and 2023-2024, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Board, New Delhi, for the years2021-2022, 2022-2023 and 2023-2024.

(6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Board, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Board, New Delhi, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bengaluru, for the year 2024-2025.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bengaluru, for the year 2024-2025.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2024-2025.

(2) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2024-2025.

(4) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2024-2025, together with Audit Report thereon.

The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table: -

(1) A copy of the Annual Report (Hindi and English versions)of the Coastal Aquaculture Authority, Chennai, for the year 2024-2025, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions)by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2024-2025.

4. Statement of Standing Committee on Energy

Shri Shrirang Appa Barne laid the Statement (Hindi and English versions) showing final Action-Taken by the Government on Observations/ Recommendations contained in the Eighth Report (Eighteenth Lok Sabha) of the Standing Committee on Energy on Action-Taken by the Government on Observations/Recommendations contained in the Fourth Report (Eighteenth Lok Sabha) of the Committee on 'Demands for Grants (2025-26)' of the Ministry of Power.

5. Report of Standing Committee on Railways

Dr. C.M. Ramesh presented the Sixth Report (Hindi and English versions) of the Standing Committee on Railways (2025-26) on the subject 'Increasing freight related earnings of Indian Railways and development of Dedicated Freight Corridors'.

6. Statements of Standing Committee on Railways

Dr. C.M. Ramesh laid the Statements (Hindi and English versions) on Final Action Taken by Government on the recommendations contained in the following Action Taken Reports of the Standing Committee on Railways (18th Lok Sabha):-

(1) 2nd Action Taken Report on the Observations/Recommendations contained in the 1st Report on Demands for Grants (2024-25) of the Ministry of Railways.

(2) 5th Action Taken Report on the Observations/Recommendations contained in the 3rd Report on Demands for Grants (2025-26) of the Ministry of Railways.

7. Reports of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

(1) Twenty-second Report on Action Taken by the Government on the recommendations contained in the Tenth Report (Eighteenth Lok Sabha) on 'Functioning of National Institute of Rural Development and Panchayati Raj (NIRD&PR) (2024-25)' pertaining to the Ministry of Rural Development, Department of Rural Development.

(2) Twenty-third Report on Action Taken by the Government on the recommendations contained in the Eighteenth Report (Eighteenth Lok Sabha) on 'Clean and Green Village: Role of Panchayats (2024-25)' pertaining to the Ministry of Panchayati Raj.

8. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf the Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 191st Report of the Standing Committee on Commerce on 'Demands for Grants (2025-26) (Demand No.10)' pertaining to Department of Commerce, Ministry of Commerce and Industry.

(ii) the status of implementation of the recommendations contained in the 192nd Report of the Standing Committee on Commerce on action taken by the Government on the recommendations/ observations contained in the 190th Report of the Committee on 'Demands for Grants (2025-26) (Demand No.11)' pertaining to Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

(2) The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Labour, Textiles and Skill Development on 'Demands for Grants (2024-25)' pertaining to the Ministry of Textiles.

12.09 P.M.

9. Bill for Reference to Joint Committee – Motion adopted.

Shri Dharmendra Pradhan moved the following motion:-

"That the Bill to enable and empower the Universities and other higher educational institutions to achieve excellence in teaching, learning, research and innovation, through co-ordination and determination of standards in institutions for higher education or research and scientific and technical institutions, and for that purpose to constitute a Viksit Bharat Shiksha Adhishthan, to facilitate the

Viksit Bharat Shiksha Adhishthan Bill, 2025.

Universities and other higher educational institutions to become independent self-governing institutions and to promote excellence through a robust and transparent system of accreditation and autonomy, and for matters connected therewith or incidental thereto be referred to a Joint Committee of the Houses consisting of 21 Members of this House to be nominated by the Hon'ble Speaker Lok Sabha and 10 Members of Rajya Sabha to be nominated by Hon'ble Chairman;

that in order to constitute a sitting of the Joint Committee the quorum shall be, as near as may be, one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first part of the Budget Session 2026;

that in other respect, the Rules of Procedure and conduct of Business of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House names of the Members to be appointed by Rajya Sabha to the Joint Committee."

The motion regarding reference was put to vote and adopted.

12.11 P.M.

10. The Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025.

The following members opposed the introduction of the Bill and sought clarification from the Minister:-

1. Shri N.K. Premachandran
2. Dr. T Sumathy Alias Thamizhachi Thangapandian
3. Prof. Sougata Ray
4. Shri Selvaganapathi T.M.
5. Adv. Chandra Shekhar

The Speaker made an observation* on the objection raised by Shri N.K. Premanchandran.

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

12.31 P.M.

11. The Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin): VB – G RAM G (विकसित भारत - जी राम जी) Bill, 2025.

The following members opposed the introduction of the Bill and sought clarification from the Minister:-

1. Shri T R Baalu
2. Smt. Priyanka Gandhi Vadra
3. Prof. Sougata Ray
4. Shri N K Premachandran
5. Dr. Shashi Tharoor
6. Shri K C Venugopal

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*Original in Hindi. For details, please see the debate of the day.

7. Shri Dharmendra Yadav
8. Smt. Supriya Sule

The Minister of Agriculture and Farmers Welfare; and Minister of Rural Development (Shri Shivraj Singh Chouhan) replied to the clarificatory questions asked by the Members.

The Minister of Parliamentary Affairs; and Minister of Minority Affairs (Shri Kiren Rijiju) also replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Brijmohan Agrawal regarding need to ban unauthorised App/websites used for resizing the documents keeping in view of personal data breach.
2) Shri Mukeshkumar Chandrakaant Dalal regarding need to include algorithmic accountability and platform liability under proposed Digital India Act.
3) Shri Bunty Vivek Sahu regarding need to check empanelment eligible of private hospitals under Ayushman Bharat Scheme and lift Inter-State Restriction under Ayushman Bharat Scheme.
4) Shri Rajiv Pratap Rudy regarding need to transfer major Railway Stations presently under the Banaras division to Sonepur division and from Sonepur division to Muzaffarpur division.

5) Shri Vishnu Dayal Ram regarding need for permanent riverbank embankment in Palamu and Garhwa districts of Jharkhand.
6) Shri Vijay Kumar Dubey regarding development of tourism, industrial growth and employment opportunities in Kushi Nagar District, Uttar Pradesh.
7) Shri Rahul Singh Lodhi regarding need to provide 50 percent disability Certification to monocular persons.
8) Shri Parbhubhai Nagarbhai Vasava regarding construction of 'Sardar Circuit' in Gujarat.
9) Smt. Mala Rajya Laxmi Shah regarding need to accord permission for proposed widening of Kolagarh-Bajawala road crossing through FRI (Forest-Research Institute) campus in Dehradun.
10) Shri Bidyut Baran Mahato regarding need to expedite approval of the Patmada-Bodam Mega lift irrigation project in Jamshedpur Parliamentary Constituency, Jharkhand.
11) Dr. Vinod Kumar Bind regarding need for development of railway platform at Gyanpur Road Railway Station in Bhadohi Parliamentary Constituency, Uttar Pradesh.
12) Shri Anup Sanjay Dhotre regarding need to grant fast-track project status to the Purna-Akola doubling of rail line project in Maharashtra.
13) Smt. Mahima Kumari Mewar regarding need to set up a modern Meteorological Station at Rajsamand district of Rajasthan.
14) Shri Murari Lal Meena regarding maintenance, operation and payment of electricity bills of tubewell under Jal Jeevan Mission in Dausa Parliamentary Constituency, Rajasthan.

15) Adv Gowaal Kagada Padavi regarding need for a special comprehensive legal framework for Nagar Panchayats and Nagar Parishads in PESA areas especially in States like Maharashtra to protect the rights of tribal people.

16) Shri Harish Chandra Meena regarding need to provide financial assistance to floods affected areas in Tonk and Sawai Madhopur districts in Rajasthan.

17) Shri Saleng A Sangma regarding need for establishment of medical and nursing colleges in Meghalaya.

18) Shri Suresh Kumar Shetkar regarding need to declare Mahatma Basaveshwara Jayanti as a National event and include his ideals in school curriculum in the country.

19) Shri Awadhesh Prasad regarding land acquisition for 84 Kosi Parikrama Road in Ayodhya, Uttar Pradesh.

20) Shri Harendra Singh Malik regarding agriculture land acquisition by builders for commercial purposes in Muzaffarpur district, Uttar Pradesh.

21) Shri Yusuf Pathan regarding need for direct flight connectivity between Kolkata and European countries.

22) Shri S Jagathratchakan regarding need to provide financial assistance to set up a dedicated cancer hospital or District Cancer Centre in Ranipet district of Tamil Nadu.

23) Shri Bastipati Nagaraju regarding need to set up an additional Kendriya Vidyalaya in Kurnool district, Andhra Pradesh.

24) Shri Shrirang Appa Chandu Barne regarding need to make Kaivalyadhama Health and Yoga Research Centre as a National Centre of Excellence.

25) Shri Rajesh Verma regarding need to sanction a special package for flood control measures in Khagaria Parliamentary Constituency, Bihar.

26) Shri Abhay Kumar Sinha regarding need to declare SH-69 in Bihar as a National Highway and to accord approval for expansion of NH-139 into a four-lane Highway.

27) Shri Tangella Uday Srinivas regarding need to release pending funds for construction of Rangaraya Medical College in Kakinada, Andhra Pradesh.

28) Shri Tatkare Sunil Dattatrey regarding need for early screening and preventive care programmes to address the threat posed by Chronic Kidney Disease (CKD) in the country.

29) Adv. Chandra Shekhar regarding need to set up a bench of Allahabad High Court in Western Uttar Pradesh.

2.01 P.M.

13. Government Bill – Passed

The Repealing and Amending Bill, 2025

Time Recommended by BAC: 3 Hrs.

Time Taken: 2 Hrs. 32 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Ram Meghwal.

The following members took part in the debate:-

1. Adv Dean Kuriakose
2. Shri Manoj Tiwari
3. Shri Lalji Verma
4. Dr. Kalanidhi Veeraswamy
5. Shri Sribharat Mathukumilli
6. Shri Kalyan Banerjee
7. Shri Kaushalendra Kumar
8. Shri Ummeda Ram Beniwal
9. Shri Damodar Agrawal
10. Shri Abhay Kumar Sinha
11. Shri S Venkatesan
12. Shri Balya Mama Suresh Gopinath Mhatre

13. Shri Shrirang Appa Chandu Barne
14. Shri Sudama Prasad
15. Com. Selvaraj V
16. Adv Gowaal Kagada Padavi
17. Shri Ramesh Awasthi
18. Shri Maddila Gurumoorthy
19. Shri Patel Umeshbhai Babubhai
20. Shri Abdul Rashid Sheikh
21. Shri Rajesh Ranjan
22. Dr. Prashant Yadaorao Padole
23. Shri Raju Bista
24. Shri Gurmeet Singh Meet Hayer
25. Shri Hanuman Beniwal

Shri Arjun Ram Meghwal replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arjun Ram Meghwal.

The motion was adopted and the Bill was passed.

14@ Announcement by the Chair

The Chair made an announcement regarding amendments to be made by Members on the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025.

@ At 2.06 P.M. Original in Hindi. For details, please see the Debate for the Day.

4.33 P.M.

15. Government Bill – Passed

The Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025.

Time Recommended by BAC: 4 Hrs.
Time Taken: 4 Hrs. 8 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

1. Shri Manickam Tagore B
2. Shri Konda Vishweshwar Reddy
3. Shri Utkarsh Verma Madhur
4. Smt. Satabdi Roy
5. Shri G M Harish Balayogi
6. Shri Rajabhau Parag Prakash Waje
7. Shri Bhaskar Murlidhar Bhagare
8. Shri Ravindra Dattaram Waikar
9. Shri G Kumar Naik
10. Smt. Kamaljeet Sehrawat
11. Thiru D M Kathir Anand
12. Smt. Shambhavi
13. Shri Rajeev Rai
14. Shri Abhay Kumar Sinha
15. Shri Lavu Sri Krishna Devarayalu
16. Shri Malvinder Singh Kang
17. Shri Muhammed Hamdullah Sayeed
18. Dr. Manna Lal Rawat
19. Shri Y S Avinash Reddy

20. Shri K Radhakrishnan
21. Shri E T Mohammed Basheer
22. Com. Selvaraj V
23. Shri N K Premachandran
24. Shri Ve Vaithilingam
25. Adv K. Francis George
26. Shri Darshan Singh Choudhary
27. Shri Shyamkumar Daulat Barve
28. Shri Hanuman Beniwal
29. Shri Vishaldada Prakashbapu Patil
30. Shri Abdul Rashid Sheikh
31. Shri Rajkumar Roat
32. Shri Patel Umeshbhai Babubhai
33. Shri Rajesh Ranjan
34. Adv. Chandra Shekhar
35. Shri Sudama Prasad
36. Shri Rajmohan Unnithan
37. Smt. Manju Sharma

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clauses 8 to 14 were adopted.

Clauses 15 to 19 were adopted.

Clauses 20 to 43 were adopted.

Clauses 44 to 67 were adopted.

Clauses 68 to 70 were adopted.

Clauses 71 to 78 were adopted.

Clause 79 to 95 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

8.41 P.M.

(Lok Sabha adjourned till 11.00 A.M on Wednesday, the 17th December, 2025)

UTPAL KUMAR SINGH,
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, December 17, 2025 / Agrahayana 26, 1947 (Saka)

No. 102

11:00 A.M.

1. Obituary Reference*

The Speaker made references to the passing away of Dr. Ram Vilas Vedanti, Member of the Eleventh and Twelfth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the memory of the departed soul.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 241–247 were orally answered. Replies to Starred Question Nos. 248–260 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2761 – 2990 were laid on the Table.

*Original in Hindi. For details, please see the debates of the day.

12.01 P.M.

4. Papers Laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Research and Innovation Council (BRIC), Bhubaneswar,for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of Biotechnology Research and Innovation Council (BRIC), Bhubaneswar, for the year 2024-2025, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of theBiotechnology Research and Innovation Council (BRIC), Bhubaneswar,for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the University of Mumbai-Department of Atomic Energy Centre for Excellence in Basic Sciences, Mumbai, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Mumbai-Department of Atomic Energy Centre for Excellence in Basic Sciences, Mumbai, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Good Governance, New Delhi, for the year 2024-2025.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of theIndian Institute of Tropical Meteorology, Pune, for the year 2024-2025.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working ofNational Institute of Ocean Technology, Chennai, for the year 2024-2025.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2024-2025.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2024-2025.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2024-2025.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the KendriyaBhandar, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the KendriyaBhandar, New Delhi, for the year 2024-2025.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural & Sports Board, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural & Sports Board, New Delhi, for the year 2024-2025.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tata Memorial Centre, Mumbai, for the year 2024-2025.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2024-2025.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Anusandhan National Research Foundation, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Anusandhan National Research Foundation, New Delhi, for the year 2024-2025.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth, Seventeenth and Eighteenth Lok Sabhas:-

FIFTEENTH LOK SABHA

1. Statement no. 43	Second Session, 2009
2. Statement no. 34	Twelfth Session, 2012

SIXTEENTH LOK SABHA

3.Statement No. 29	Eighth Session, 2016
4. Statement No. 22	Thirteenth Session, 2017-18
5. Statement No. 22	Sixteenth Session, 2018-19

SEVENTEENTH LOK SABHA

6. Statement No. 21	Second Session, 2019
7. Statement No. 21	Third Session, 2020
8. Statement No. 23	Fifth Session, 2021
9. Statement No. 22	Sixth Session, 2021
10. Statement No. 16	Eighth Session, 2022
11. Statement No. 14	Ninth Session, 2022
12. Statement No. 11	Tenth Session, 2022
13. Statement No. 12	Eleventh Session, 2023
14. Statement No. 10	Twelfth Session, 2023
15. Statement No. 10	Fourteenth Session, 2023
16. Statement No. 8	Fifteenth Session, 2024

EIGHTEENTH LOK SABHA

17. Statement No. 7	Second Session, 2024
18. Statement No. 6	Third Session, 2024
19. Statement No. 4	Fourth Session, 2025
20. Statement No. 1	Fifth Session, 2025

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of

the Centre for Development of Advanced Computing (C-DAC), Pune, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing (C-DAC), Pune, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India (STPI), New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India (STPI), New Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Unique Identification Authority of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Unique Identification Authority of India, New Delhi, for the year 2024-2025.

(6) A copy of the Aadhaar (Enrolment and Update)Third Amendment Regulations, 2025(Hindi and English versions) published in Notification No. F.No. HQ-16021/2/2021-EU-II-HQ(E-6538) in Gazette of India dated 25th November, 2025under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the India Post Payments Bank, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Post Payments Bank, New Delhi, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2024-2025.

(3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the ITI Limited, Bengaluru, for the year 2024-2025.

(ii) Annual Report of the ITI Limited, Bengaluru, for the year 2024-2025, alongwith Audited Accounts and comments of

the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Central Consumer Protection Authority, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 2024-2025.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

(i) The Legal Metrology (Packaged Commodities) Amendment Rules, 2025, published in Notification No. G.S.R. 778(E) in Gazette of India dated 24thOctober, 2025.

(ii) The Legal Metrology (Government Approved Test Centre) Amendment Rules, 2025, published in Notification No. G.S.R. 779(E) in Gazette of India dated 24thOctober, 2025.

(iii) The Legal Metrology (General) Sixth Amendment Rules, 2025, published in Notification No. G.S.R. 875(E) in Gazette of India dated 28thNovember, 2025.

(iv) The Legal Metrology (Packaged Commodities) Second

(Amendment) Rules, 2025, published in Notification No. G.S.R. 881(E) in Gazette of India dated 2nd December, 2025.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National Film Development Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the National Film Development Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2023-2024, together with Audit Report thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-

(i) The Prasar Bharati (Broadcasting Corporation of India) Director General (Akashvani) and Director General (Doordarshan) Recruitment (Amendment) Regulations,

2025 published in Notification No. F.No. N-10/001(6)/2015-PBRB in Gazette of India dated 3rdNovember, 2025.

(ii) The Prasar Bharati (Broadcasting Corporation of India) procedure for promotion of Government employees on deemed deputation to the Prasar Bharati and the officers and employees of the Prasar Bharati Regulations, 2025 published in Notification No. F.No. M-1/001(05)/2024-PBRB in Gazette of India dated 6thNovember, 2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2024-2025.

The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminum Research Development & Design Centre (JNARDDC), Nagpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Jawaharlal Nehru Aluminum Research Development & Design Centre (JNARDDC), Nagpur, for the year 2024-2025.

(3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table:-

(1) A copy of the Notification No. G.S.R.706(E) (Hindi and English versions) published in Gazette of India dated 24thSeptember, 2025 notifying extension of Aadhaar Authentication Coverage in RRB recruitment process issued under Section 4 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

(2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor

General thereon.

(b) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 2013 for the year ended 31st March, 2025.

(2) Statement regarding Review (Hindi and English versions) by the Government of the working of theWorking and Administration of the Companies Act, 2013 for the year ended 31st March, 2025.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution. (Shrimati Nimuben Jayantibhai Bambhaniya) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the years2021-2022 to 2024-2025.

(ii) Annual Report each of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the years2021-2022 to 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

5. Message From Rajya Sabha

Secretary General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (No. 4) Bill, 2025, passed by the Lok Sabha on the 15th December, 2025.

6. Report of Committee on The Welfare of Scheduled Castes and Scheduled Tribes

Dr. Faggan Singh Kulaste presented the Sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2025-2026) on the subject 'Role of autonomous bodies/educational institutions including Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes in socio-economic development of Scheduled Castes and Scheduled Tribes with specific reference to implementation of reservation policy in the Central University of Allahabad'.

7. Report of Committee on The Welfare of Scheduled Castes and Scheduled Tribes

Dr. Faggan Singh Kulaste laid the following Study visit Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2025-2026):-

(1) Study visit Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Bhubaneswar on 28th August, 2025.

(2) Study visit Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Pachmarhi, Bhopal and Panaji from 3rd November 2025 to 7th November, 2025.

8. Statements of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh laid the following Final Action Taken Statements (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

(1) Statement showing Final Action Taken by the Government on the Observations/Recommendations contained in Chapter I of the Eighth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Sixth Report (Eighteenth Lok Sabha) of the Committee on the subject 'Implementation of various measures/schemes for Welfare of OBCs' pertaining to the Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment.

(2) Statement showing Final Action Taken by the Government on the Observations/Recommendations contained in Chapter I of the Ninth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Seventh Report (18th Lok Sabha) of the Committee on the subject 'Formulation and implementation of Reservation Policy for OBCs in the posts and services under Government of India & Union Territories and Measures undertaken to secure representation of OBCs in employment and for their welfare in various Departments /Organisations/Institutions under the Department of Personnel and Training (DoPT)' pertaining to the Ministry of Personnel, Public Grievances and Pensions.

9. Report of Committee on Empowerment of Women

Dr. D. Purandeswari presented the Third Report (Hindi and English versions) of the Committee on Empowerment of Women (2025-26) on the subject 'Safety and Protection of Women in Unorganised Sector' pertaining to the Ministry of Labour and Employment and the Ministry of Women and Child Development.

10. Report of Standing Committee on Petroleum and Natural Gas

Shri Sunil Dattatrey Tatkare presented the Sixth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas on the Action Taken by the Government on the Recommendations/Observations contained in the 2nd Report (Eighteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2024-25) on 'Demands for Grants (2025-26)' of Ministry of Petroleum and Natural Gas.

11. Statements of Standing Committee on Petroleum and Natural Gas

Shri Sunil Dattatrey Tatkare laid the following Statements (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

(1) Action Taken Statement on the recommendations contained in Chapter I and final replies to the Observations/Recommendations contained in Chapter V of the 3rd Report (18th Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2024-25) pertaining to Action Taken by the Government on the recommendations contained in the 1st Report (18th Lok Sabha) of the Committee on 'Demands for Grants (2024-25)' of the Ministry of Petroleum and Natural Gas.

(2) Action Taken Statement on the recommendations contained in Chapter I of the 4th Report (18th Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2024-25) pertaining to Action Taken by the Government on the recommendations contained in the 24th Report (17th Lok Sabha) of the Committee on the subject 'Litigations Involving Oil PSUs'.

(3) Action Taken Statement on the recommendations contained in Chapter I of the 5th Report (18th Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2024-25) pertaining to Action Taken by the Government on the recommendations contained in the 23rd Report (17th Lok Sabha) of the Committee on the subject 'Review of Policy on Import of Crude Oil'.

12. Report of Standing Committee on Housing and Urban Affairs

Shri Magunta Sreenivasulu Reddy presented the Eighth Report (Hindi and English versions) on Action Taken by the Government on the recommendations contained in the Fifth Report of the Standing Committee on Housing and Urban Affairs (2024-25) on the subject, 'Regional Rapid Transit System and Role of NCRTC' pertaining to the Ministry of Housing and Urban Affairs.

13. Reports of Standing Committee on Coal, Mines and Steel

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel (2025-26):-

(1) Sixteenth Report on the subject 'Self Reliance in Minerals and Metals' pertaining to the Ministry of Mines.

(2) Seventeenth Report on Action Taken on the Seventh Report of the Committee on Coal, Mines and Steel on 'Implementation and Utilization of District Mineral Foundation (DMF) Fund, Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) - A Review' pertaining to the Ministry of Mines.

14. Report of The Select Committee on Insolvency and Bankruptcy Code (Amendment) Bill, 2025

Shri Biplab Kumar Deb presented the Report (Hindi and English versions) of the Select Committee on Insolvency and Bankruptcy Code (Amendment) Bill, 2025.

15. Record of Evidence of The Select Committee on Insolvency and Bankruptcy Code (Amendment) Bill, 2025

Shri Biplab Kumar Deb laid ont he Table the record of evidence given before the Select Committee on Insolvency and Bankruptcy Code (Amendment) Bill, 2025.

16. Statements By Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) laid following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 17th Report of the Standing Committee on Finance (2024-25) on

the 'Demands for Grants (2024-25)' pertaining to Ministry of Planning.

(ii) the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Finance (2024-25) on the 'Demands for Grants (2025-26)' pertaining to Ministry of Planning.

(2) The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Communications and Information Technology (2024-25) on the 'Demands for Grants (2025-26)' pertaining to Ministry of Information and Broadcasting.

(ii) the status of implementation of the recommendations contained in the 56th Report of the Standing Committee on Communications and Information Technology (2023-24) on the 'Regulation of Cable Television in India' pertaining to Ministry of Information and Broadcasting.

(3) The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Coal, Mines and Steel (2024-25) on 'Demands for Grants (2024-25)' pertaining to Ministry of Mines.

(ii) the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Coal, Mines and Steel (2024-25) on 'Demands for Grants (2025-26)' pertaining to Ministry of Mines.

(4) The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) to make a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Railways (2024-25) on the 'Construction and Maintenance of Rail Tunnels and Bridges including Road Over Bridges/Road under Bridges' pertaining to Ministry of Railways.

12.12 P.M

17. MATTERS Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each

1) Shri Manoj Tiwari regarding need to strengthen healthcare facilities in North East Delhi Parliamentary Constituency.
2) Shri Mukesh Rajput regarding need to set up a Zoological Park on vacant forest land in Farrukhabad Parliamentary Constituency, Uttar Pradesh.

3) Shri Dulu Mahato regarding need to develop Talgaria Railway Station in Jharkhand as a satellite railway station and ensure stoppage of trains running between Delhi and Odisha at the station.

4) Smt. Anita Subhadarshini regarding need to expedite construction of proposed Nandini Dam on Mahanadi-Rushikulya inter basin water transfer link in Bansadhara Basin.

5) Smt. Bharti Pardhi regarding need to provide adequate pension/family pension under NPS.

6) Smt. Sangeeta Kumari Singh Deo regarding need for approval for establishment of Mega Food Parks in Balangir district, Odisha.

7) Shri Praveen Patel regarding establishment of an IIM in Phulpur, Uttar Pradesh.

8) Shri Sukanta Kumar Panigrahi regarding need to undertake a comprehensive feasibility study for establishment of Small Modular Nuclear Reactors (SMRs) in Bhanjanagar or Boudh district, Odisha.

9) Shri Darshan Singh Choudhary regarding need to introduce a scheme for connecting Agricultural fields with main road networks.

10) Shri Gopal Jee Thakur regarding need to link Darbhanga with Patna-Purnia expressway.

11) Smt. Delkar Kalaben Mohanbhai regarding need to expedite and complete the works under Smart City Project in Dadra & Nagar Haveli Parliamentary Constituency.

12) Shri Tejasvi Surya regarding need to reconstitute the Fare Fixation Committee (FFC) for fare revision of Bangalore Metro Rail Corporation Ltd (BMRCL).

13) Smt. Roopkumari Choudhary regarding need to provide special package for expansion of warehouse facilities for storage of food-grains in Chhattisgarh.

14) Shri Ummeda Ram Beniwal regarding payment of pending wages and other related issues under Mahatma Gandhi National Rural Employment Guarantee Scheme in Rajasthan.

15) Shri Vamsi Krishna Gaddam regarding need to expedite completion of Phase-II work on Mallavaram-Bhopal-Bhilwara-Vijaipur Natural Gas Pipeline Project.

16) Shri Benny Behanan regarding need to review Survey Nos. 881 and 882 which classified the land of Chaukka Desam, Kodassry village and Chalakudy Taluk in Kerala as Reserve Forest.

17) Shri Manoj Kumar regarding non-implementation of Post-Matric Scholarship for SC Students in Bihar.

18) Shri Kodikunnil Suresh regarding need for establishment of 'Mappila Kala Kendram – Arabic and Urdu Literature Center of Excellence' at Charummoodu in Alappuzha district, Kerala.

19) Shri Ram Prasad Chaudhary regarding need to strengthen healthcare facilities in Basti Parliamentary Constituency, Uttar Pradesh.

20) Shri Ram Shiromani Verma regarding need to increase and operate Paddy Procurement Centers in Uttar Pradesh throughout the year and made available Urea, Potash and DAP in the State.

21) Dr. Sharmila Sarkar regarding need for revival of proposed NTPC Thermal Power Plant at Katawa, West Bengal for productive utilization of acquired land.

22) Prof. Sougata Ray regarding problems being faced by farmers due to shortage of Urea in the country.

23) Shri Selvaganapathi T M regarding need to increase the number of flight services between Salem and Chennai in Tamil Nadu.

24) Thiru Thanga Tamilselvan regarding need for execution of Dindigul-Lowercamp (Kumily) broad-gauge rail route project in Theni Parliamentary Constituency, Tamil Nadu.

25) Shri Lavu Sri Krishna Devarayalu regarding need for establishment of National Chilli Research Centre in Palnadu district, Andhra Pradesh.

26) Shri Dileshwar Kamait regarding need to provide stoppage of train numbers 15509/15510 and 13213/13214 at Tharbitia railway station in Supaul Parliamentary Constituency.

27) Shri Chandan Chauhan regarding need to create a separate category for DNT community in Caste Census.

28) Shri P V Midhun Reddy regarding reported fall in rural employment generation in Andhra Pradesh under MGNREGS.

29) Shri Vishaldada Prakashbapu Patil regarding need to release the pending central funds under Jal Jeevan Mission to expedite completion of drinking water projects in Sangli district, Maharashtra.

12.18 P.M.

18. Government Bill – Passed

The Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025.

Time Announced in the House: 4 Hrs.
Time Taken: 5 Hrs. 21 Mts.

The motion for consideration of the Bill was moved by Dr. Jitendra Singh.

The following members took part in the debate:-

1. Shri Manish Tewari
2. Shri Shashank Mani
3. Shri Aditya Yadav
4. Prof. Sougata Ray
5. Thiru Arun Nehru
6. Dr. Alok Kumar Suman
7. Shri Krishna Prasad Tenneti
8. Smt. Supriya Sule

9. Shri Arvind Ganpat Sawant
10. Dr. Shashi Tharoor
11. Shri Shankar Lalwani
12. Shri Dhairyasheel Sambhajirao Mane
13. Smt. Pratima Mondal
14. Shri Sasikanth Senthil
15. Shri Virendra Singh
16. Shri Sachithanantham R
17. Dr. Rabindra Narayan Behera
18. Shri Y S Avinash Reddy
19. Shri Sudhakar Singh
20. Shri Chandan Chauhan
21. Shri Sudama Prasad
22. Dr. Sharmila Sarkar
23. Shri Vamsi Krishna Gaddam
24. Shri Anup Sanjay Dhotre
25. Shri Hanuman Beniwal
26. Dr. M P Abdussamad Samadani
27. Shri Rajesh Ranjan
28. Shri Patel Umeshbhai Babubhai
29. Adv. Chandra Shekhar
30. Shri N K Premachandran
31. Km. Sudha R
32. Shri Manish Jaiswal
33. Shri Pushpendra Saroj
34. Shri Robert Bruce C

Dr. Jitendra Singh replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clause 9 was adopted.

Clauses 10 and 11 were adopted.

Clause 12 was adopted, as amended.

Clauses 13 to 15 were adopted.

Clause 16 was adopted.

Clauses 17 and 18 were adopted.

Clauses 19 to 23 were adopted.

Clause 24 was adopted.

Clause 25 was adopted.

Clauses 26 to 28 were adopted.

Clause 29 was adopted, as amended.

Clauses 30 and 31 were adopted.

Clauses 32 to 35 were adopted.

Clause 36 was adopted, as amended.

Clauses 37 to 39 were adopted.

Clause 40 was adopted.

Clauses 41 to 46 were adopted.

Clause 47 was adopted, as amended.

Clauses 48 to 54 were adopted.

Clause 55 was adopted, as amended.

Clauses 56 to 58 were adopted.

Clauses 59 to 65 were adopted.

Clause 66 was adopted.

Clause 67 was adopted, as amended.

Clauses 68 to 70 were adopted.

Clause 71 was adopted, as amended.

Clause 72 was adopted.

Clauses 73 to 82 were adopted.

Clauses 83 to 90 were adopted.

Clause 91 was adopted, as amended.

The First Schedule, the Second Schedule and the Third Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Jitendra Singh.

The motion was adopted and the Bill, as amended, was passed.

5.40 P.M.

19. Government Bill – Under Consideration

The Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin): VB – G RAM G (विकसित भारत - जी राम जी) Bill, 2025.

Time Announced in the House: 4 Hrs.
Time Taken: 7 Hrs. 55 Mts.

The motion for consideration of the Bill was moved by Shri Shivraj Singh Chouhan.

The following members took part in the debate:-

1. Shri Jai Parkash
2. Shri Brijmohan Agrawal

3. Shri Naresh Chandra Uttam Patel
4. Ms Mahua Moitra
5. Smt. Kanimozhi Karunanidhi
6. Shri Dileshwar Kamait
7. Shri Lavu Sri Krishna Devarayalu
8. Shri Rajabhau Parag Prakash Waje
9. Shri Nilesh Dnyandev Lanke
10. Shri Bhumare Sandipanrao Asaram
11. Shri Kodikunnil Suresh
12. Shri Ganesh Singh
13. Shri Sanatan Pandey
14. Smt. Veena Devi
15. Shri Abhay Kumar Sinha
16. Smt. June Maliah
17. Shri Dilip Saikia
18. Shri Y S Avinash Reddy
19. Mr. Tamilselvan Thanga
20. Shri Amra Ram
21. Shri Saptagiri Sankar Ulaka
22. Shri P P Chaudhary
23. Shri Navaskani K
24. Shri Harendra Singh Malik
25. Smt. Jyotsna Charandas Mahant
26. Shri Madhavaneni Raghunandan Rao
27. Shri Mian Altaf Ahmad
28. Shri Gurmeet Singh Meet Hayer
29. Com. Selvaraj V
30. Shri Benny Behanan
31. Smt. Harsimrat Kaur Badal
32. Shri Rajkumar Chahar
33. Mrs Ruchi Vira
34. Smt. Lovely Anand
35. Shri Raja Ram Singh
36. Shri Balashowry Vallabhaneni
37. Ms. Praniti Sushilkumar Shinde

38. Dr. Lata Wankhede
39. Prof. Sougata Ray
40. Shri Malaiyarasan D
41. Shri Asaduddin Owaisi
42. Shri Rajesh Ranjan
43. Shri M K Raghavan
44. Smt. Malvika Devi
45. Shri Babu Singh Kushwaha
46. Shri S Venkatesan
47. Shri Vishaldada Prakashbapu Patil
48. Shri Tariq Anwar
49. Dr. Hemant Vishnu Savara
50. Shri N K Premachandran
51. Shri Hanuman Beniwal
52. Adv. Chandra Shekhar
53. Shri Abdul Rashid Sheikh
54. Dr. Rajkumar Sangwan
55. Shri Durai Vaiko
56. Shri Rajkumar Roat
57. Shri Imran Masood
58. Shri Joyanta Basumatary
59. Shri Dharambir Singh
60. Shri Malvinder Singh Kang
61. Shri Zia Ur Rehman
62. Shri Gyaneshwar Patil
63. Shri Bapi Haldar
64. Smt. Sanjna Jatav
65. Shri Ram Shiromani Verma
66. Dr. Rajesh Mishra
67. Shri Manoj Kumar
68. Shri Patel Umeshbhai Babubhai
69. Dr. Mallu Ravi
70. Shri Laxmikant Pappu Nishad
71. Smt. Smita Uday Wagh
72. Shri Shreyas M Patel

73. Shri Mukeshkumar Chandrakaant Dalal
74. Shri V K Sreekandan
75. Shri K Radhakrishnan
76. Shri Ummeda Ram Beniwal
77. Shri Lumba Ram
78. Dr. Kalyan Vaijinathrao Kale
79. Dr. Hemang Joshi
80. Shri Shyamkumar Daulat Barve
81. Shri Dhaval Laxmanbhai Patel
82. Shri Anand Bhadauria
83. Shri Saumitra Khan
84. Adv Gowaal Kagada Padavi
85. Shri Ajay Bhatt
86. Adv Priya Saroj
87. Shri Anurag Singh Thakur
88. Dr. Prashant Yadaorao Padole
89. Shri Darshan Singh Choudhary
90. Dr. Nishikant Dubey
91. Shri Neeraj Maurya
92. Shri Gurjeet Singh Aujla
93. Dr. Angomcha Bimol Akoijam
94. Shri Rajpalsinh Mahendrasinh Jadav
95. Shri Jugal Kishore
96. Shri Jagdambika Pal
97. Dr. Shrikant Eknath Shinde

The discussion was not concluded.

1.35 A.M.

(Lok Sabha adjourned till 11.00 A.M, today,Thursday, the 18th December, 2025)

UTPAL KUMAR SINGH,
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, December 18, 2025 / Agrahayana 27, 1947 (Saka)

No. 103

11:01 A.M.

1. Obituary References*

The Speaker made references to the passing away of Shri Darur Pullaiah, Member of the Sixth and Seventh Lok Sabha; Prof. Mahadeorao Shiwankar, Member of the Ninth and Fourteenth Lok Sabha; Shri Kusuma Krishna Murthy, Member of the Sixth, Seventh and Ninth Lok Sabha; and Shri Shamanur Shivashankarappa, Member of the Twelfth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.05 A.M.

2. Starred Questions

Starred Question Nos. 261–266 were orally answered. Replies to Starred Question Nos. 267–280 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2991 – 3220 were laid on the Table.

*Original in Hindi. For details, please see the debates of the day.

11.52 A.M.

4. Observation* by the Speaker

The Speaker made an observation regarding need to take preventive measures to minimise road accidents in the country.

12.03 P.M.

5. Papers Laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary (Shri Arjun Ram Meghwal) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Shrimati Nirmala Sitharaman) laid on the Table a copy of the Corrigendum to Annexure to the First Supplementary Demands for Grants-2025-26 (Hindi and English versions).

The Minister of Tribal Affairs (Shri Jual Oram) laid on the Table: -

(1) A copy of the following papers(Hindi and English versions) under clause 6 of Article 338A of the Constitution: -

  (i) A copy each of the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the years 2019-2020 and 2020-2021.

  (ii) Action Taken Memorandum on the Annual Reports of the National Commission for Scheduled Tribes, New Delhi, for the years 2019-2020 and 2020-2021.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

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*Original in Hindi. For details, please see the debates of the day.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013: -

(1) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2024-2025.

(2) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution: -

(1) Report of the Comptroller and Auditor General of India-Union Government (Report No. 25 of 2025) - (Indirect Taxes- Goods and Service Tax)-(Compliance Audit) – Department of Revenue, for the year ended March, 2023.

(2) Report of the Comptroller and Auditor General of India-Union Government (Report No. 34 of 2025) - (Compliance Audit-Defence Commercial) on Defence Public Sector Undertakings for the year ended March, 2023.

(3) Report of the Comptroller and Auditor General of India-Union Government – (Report No. 17 of 2025) - (Performance Audit-Commercial) Deen Dayal Upadhyaya Gram Jyoti Yojna/Pradhan Mantri Sahaj Bijli Har Ghar Yojana.

(4) Report of the Comptroller and Auditor General of India-Union Government(Commercial) - (Report No. 23 of 2025) - (Compliance Audit) – General Purpose Financial Reports of Central Public Sector Enterprises for the year ended March, 2023.

(5) Report of the Comptroller and Auditor General of India- Union Government (Report No. 24 of 2025) - (Compliance Audit-Railways) on Levy and recovery of charges on Private Sidings in Indian Railways and Working of Signaling Systems in South Western Railway, Ministry of Railways, for the year ended March, 2023.

(6) Report of the Comptroller and Auditor General of India – Union Government - (Report No. 21 of 2025) (Compliance Audit-Civil) (Indirect Taxes – Customs)on Customs – Department of Revenue for the period ended March 2023.

(7) Report of the Comptroller and Auditor General of India – Union Government (Civil) - (Report No. 20 of 2025) - (Performance Audit-Civil) on Skill Development under Pradhan Mantri Kaushal Vikas Yojana.

(8) Report of the Comptroller and Auditor General of India-Union Government(Report No. 28 of 2025) - (Defence Services-Army) - (Compliance Audit-Defence) Volume-I for the year ended March, 2023.

(9) Report of the Comptroller and Auditor General of India-Union Government - (Report No. 27 of 2025) - (Defence Services-Army) (Performance Audit-Defence) Ex-servicemen Contributory Health Scheme.

(10) Report of the Comptroller and Auditor General of India – Union Government (Report No. 26 of 2025) - (Compliance Audit-Railways)

on Development of Multi-Functional Complexes and Commercial sites by Rail Land Development Authority, Ministry of Railways.

(11) Report of the Comptroller and Auditor General of India - Union Government (Report No. 22 of 2025) - (Compliance Audit – Civil & Commercial)for the year ended March, 2023.

(12) Report of the Comptroller and Auditor General of India - Union Government (Report No. 29 of 2025) - (Compliance Audit) - Scientific and Environmental Ministries/Departments, for the year ended March, 2023.

(13) Report of the Comptroller and Auditor General of India - Union Government (Report No. 30 of 2025) - (Defence Services-Navy) - (Performance Audit-Defence) on Works Management in Indian Navy.

(14) Report of the Comptroller and Auditor General of India - Union Government (Report No. 33 of 2025) - (Performance Audit-Civil) on Duty Drawback Scheme, Department of Revenue (Indirect Taxes – Customs) for the year ended March, 2023.

(15) Union Government-Appropriation Accounts (Defence Services) for the year 2024-2025.

(16) Union Government-Appropriation Accounts of the Postal Services for the year 2024-2025.

(17) Union Government-Appropriation Accounts (Civil) for the year 2024-2025.

(18) Union Government-Finance Accounts for the year 2024-2025.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

(1) A copy each of the following reports (Hindi and English versions)

under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the Andaman & Nicobar Islands Integrated Development Corporation Limited,Sri Vijaya Puram, for the year 2024-2025.

(ii) Annual Report of the Andaman & Nicobar Islands Integrated Development Corporation Limited,Sri Vijaya Puram, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises (ni-msme), Hyderabad, for the year 2023-2024.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises (ni-msme), Hyderabad, for the year 2023-2024.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises (ni-msme), Hyderabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises (ni-msme),

Hyderabad, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Rural Industrialization, Wardha, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Rural Industrialization, Wardha, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2024-2025.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions): -

(i) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gasfor the year 2025-2026.

(ii) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gasfor the year 2025-2026.

(iii) Memorandum of Understanding between the Balmer Lawrie

and Company Limited and the Ministry of Petroleum and Natural Gasfor the year 2025-2026.

(iv) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gasfor the year 2025-2026.

(2) A copy each of the following reports (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2024-2025.

(ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Statement regarding Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Statement regarding Review by the Government of the

working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Statement regarding Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2024-2025.

(ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Guwahati, for the year 2024-2025.

(ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Guwahati, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(g) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) (i) A copy of the Annual Report (Hindi and English versions)

of the Indian Culinary Institute (Tirupati & Noida), Noida, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Culinary Institute (Tirupati & Noida), Noida, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2023-2024.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988: -

(i) The National Road Safety Board Rules, 2025 published in Notification No. G.S.R. 795(E) in Gazette of India dated 28thOctober, 2025.

(ii) The Central Motor Vehicles (Third Amendment) Rules 2025

published in Notification No. G.S.R. 568(E) in Gazette of India dated 21st August, 2025.

(iii) The Central Motor Vehicles (Fourth Amendment) Rules 2025 published in Notification No. G.S.R. 819(E) in Gazette of India dated 4th November, 2025.

(iv) The Central Motor Vehicles (Sixth Amendment) Rules, 2025 published in Notification No. G.S.R. 834(E) in Gazette of India dated 12th November, 2025together with a Corrigendum thereto published in Notification No. G.S.R.862(E) dated 24th November, 2025.

(v) The Central Motor Vehicles (Seventh Amendment) Rules, 2025 published in Notification No. G.S.R. 835(E) in Gazette of India dated 12th November, 2025.

(vi) The Central Motor Vehicles (Fifth Amendment) Rules, 2025 published in Notification No. G.S.R. 850(E) in Gazette of India dated 17th November, 2025.

(2) A copy of the National Highways Fee (Determination of Rates and Collection) (Third Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 734(E) in Gazette of India dated 3rd October, 2025under of sub-section (3) of Section 9 of the National Highways Act, 1956.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O.3349(E) published in Gazette of India dated 21st July, 2025 regarding user fee notification for the project of four laning of Nalbari-Bijni-Guwahati-Nagaon-Lanka-Hatikhali Section from km. 1040.300 to Km. 1124.514 on NH-31

(new NH-27), Km. 146.000 to Km. 205.000 Km. on NH-37 (new NH-27); Km. 205.000 to Km. 237.489 of NH-37 (new NH-27), Km. 0.321 to Km. 5.500 to Km. 37.894 of NH-36 (New NH-27), Km. 0.000 to Km. 83.400 of NH-54 (new NH-27) in the State of Assam on EPC mode.

(ii) S.O.3446(E) published in Gazette of India dated 25th July, 2025 regarding user fee notification for the project of four or more lane of Haggari – Jadcharla section from Km. 182.120 to Km. 227.600 of National Highway No. 167 in the State of Telangana on EPC mode.

(iii) S.O.3447(E) published in Gazette of India dated 25th July, 2025 regarding user fee notification for the project of two lane with paved shoulders of Nandakumar to Digha Section from Km. 0.000 to Km. 25.500 & Km. 41.000 to Km. 64.700 of National Highway No. 116B (Nandakumar-Digha Section) in the State of West Bengal.

(iv) S.O.3448(E) published in Gazette of India dated 25th July, 2025 regarding user fee notification for the project of two lane with paved shoulder of Muzaffarnagar – Miranpur Section from design Km. 153.660 to design Km. 175.280 (existing Km. 0.000 to Km. 24.780) of NH-709AD in the State of Uttar Pradesh.

(v) S.O.3541(E) published in Gazette of India dated 31st July, 2025 regarding user fee notification for the project of four or more lane of (Nagpur-Obaidullaganj Section (Nagpur-Madhya Pradesh/Maharashtra Border) from design Km. 2.950 to Km. 59.640 (existing Km. 3.00 to Km. 59.300) of

NH-47 (Old NH-69) in the State of Maharashtra and Obaidullaganj-Betul-Multai-Madhya Pradesh/Maharashtra Border Section from design Km. 0.000 to Km. 117.822 (existing Km. 137.00 to Km. 257.400) of NH-47 (Old NH-69) in the State of Madhya Pradesh.

(vi) S.O.3642(E) published in Gazette of India dated 7th August, 2025 regarding user fee notification for the project of four lane of Puducherry to Poondiyankuppam Section from design Km. 29.000 to Km. 67.000 (Existing Chainage from Km. 25.624 to Km. 77.000) of National Highway No. 45A (New NH-32) in the State of Tamil Nadu & Puducherry UT.

(vii) S.O.3643(E) published in Gazette of India dated 7th August, 2025 regarding user fee notification for the project of four or more lane of the Nelamangala-Tumkur Section NH-48 from Design Chainage Km. 29.500 to Km. 62.000 of NH-48 (Old NH-4) (Existing Km. 29.500 to Km. 62.000) in the State of Karnataka on BOT (Toll).

(viii) S.O.3735(E) published in Gazette of India dated 13th August, 2025 regarding user fee notification for the project of 6 lane of Kanpur – Lucknow Expressway No.NE-6 from Km. 17.580 to Km. 73.744 (length 56.164 Km.) in the State of Uttar Pradesh on HAM mode under BharatmalaPariyojna.

(ix) S.O.3832(E) published in Gazette of India dated 20th August, 2025 regarding user fee notification for the project of 6 lane for NH-344N starting from, NH344M, Delhi (at Km. 26.135 of NH-344M or UER-II) till Bahadurgarh bypass of NH-10 near Bahadurgarh in Haryana as Spur of NH-344M

(Urban Extension Road-II) Package-5 in the States of Delhi & Haryana on EPC mode.

(x) S.O.3865(E) published in Gazette of India dated 25th August, 2025 regarding user fee notification for the project of four or more lane of Saharanpur Bypass to Ganeshpur Section from design Km. 0.000 to Km. 41.820 (existing Km. 51.340 to Km. 27.193 of NH-344(old NH-73) & Km. 0.000 to 17.900 NH307 (old NH-72A) & Roorkee-Chutmalpur-Gagalheri Section of NH-344 (Old NH-73) from Km. 0.000 (Km. 167.800 of NH-58) to Km. 27.193 of NH-344 (old NH-73) in the States of Uttarakhand & Uttar Pradesh.

(xi) S.O.3928(E) published in Gazette of India dated 27th August, 2025 regarding user fee notification for the project of 4-lane Access Controlled New Greenfield Highway Section of NH-365BG from Khammam – Devarapalle Section in the States of Telangana & Andhra Pradesh under BharatmalaPariyojana on Hybrid Annuity Mode.

(xii) S.O.3929(E) published in Gazette of India dated 27th August, 2025 regarding user fee notification for the project of two lane with paved shoulder section of Pahur-Jamner-Bodhwad-Muktainagar-Barahanpur Pkg-I from Km. 0.00 to 44.760 and 15.74 Km. of Pkg-II from Km. 44.760 to 60.500 of NH-753L in the State of Maharashtra.

(xiii) S.O.3930(E) published in Gazette of India dated 27th August, 2025 regarding user fee notification for the project of two and four lane of section Start of Khutar Bypass to Start of Shahjahanpur Bypass (from Km. 40.000 – Km.

88.750) of NH-731 in the State of Uttar Pradesh on EPC basis.

(xiv) S.O.3972(E) published in Gazette of India dated 29th August, 2025 regarding user fee notification for the project of four or more lane Section of Bargarh – Bolangir Section from design chainage Km. 0.000 to Km. 72.000 of NH-26 (old NH-201) in the State of Odisha on EPC mode.

(xv) S.O.4062(E) published in Gazette of India dated 4th September, 2025 regarding user fee notification for the project of 8 lane section from Km. 696.920 (Dahod) to Km. 844.667 (Vadodara) (length 147.747 Km.) of Delhi-Vadodara Expressway on National Highway No. NE-4 in the State of Gujarat under BharatmalaPariyojana on EPC mode.

(xvi) S.O.4078(E) published in Gazette of India dated 8th September, 2025 regarding user fee notification for the project of two lane with paved shoulders of Osman Nagar to Wazar Section from design chainage from Km. 0.000 to Km. 99.250 of National Highway No. 161A in the State of Maharashtra on EPC mode.

(xvii) S.O.4079(E) published in Gazette of India dated 8th September, 2025 regarding user fee notification for the project of four/two lane section of Palphata to Rajuri Section (design chainage Km. 46.210 to Km. 0.000) of National Highway No.752H in the State of Maharashtra on EPC mode.

(xviii) S.O.4160(E) published in Gazette of India dated 15th September, 2025 regarding user fee notification for the

project of 2LPS/4 lane of Najibabad Bypass from design Km. 0.000 to Km. 10.764 (existing Km. 112.545 to Km. 122.200) &Najibabad-Kotdwar Section (from Km. 122.200 to Km. 137.760) of National Highway number 119 (New NH-534) in the State of Uttar Pradesh.

(xix) S.O.4161(E) published in Gazette of India dated 15th September, 2025 regarding user fee notification for the project of 4 laning of Madurai – Tuticorin Section from Km. 138.800 to 266.865 of the National Highway No. 45B (New NH-38) for a length of 128.065 Km. in the State of Tamil Nadu.

(xx) S.O.4162(E) published in Gazette of India dated 15th September, 2025 regarding user fee notification for the project of four lane or more lane of Ganeshpur – Dehradun Section from design Km. 0.000 to Km. 19.785 (existing Km. 17.900 to Km. 38.600) of National Highway No. 72A (New NH-307) in the States of Uttar Pradesh & Uttarakhand.

(xxi) S.O.4382(E) published in Gazette of India dated 26th September, 2025 regarding user fee Notification No. S.O. 1611(E) dated 16th April, 2019 for the project of Sonauli to Gorakhpur Section from design Km. 0.000 (Existing Chainage Km. 0.000) to design Km. 81.412 (Existing Chainage Km. 80.000) of National Highway No. 24 (old NH-29E) in the State of Uttar Pradesh.

(xxii) S.O.4414(E) published in Gazette of India dated 26th September, 2025 regarding user fee notification for the project of four and more lane section of Poanta Sahib (HP)

– Jhajra Chowk (UK) section from design Km. 0.000 to Km. 36.420 of National Highway No. 7 (Old NH-72) in the State of Himachal Pradesh & Uttarakhand.

(xxiii) S.O.4415(E) published in Gazette of India dated 26th September, 2025 regarding user fee notification for the project of 2LPS/4L of Shirur-Kharda Section design chainage from Km. 55.937 to Km. 114.486 of NH-752E (excluding overlapped section from Km. 83.460 to 87.900, length of 4.44 Km. with NH548D) in the State of Maharashtra.

(xxiv) S.O.4435(E) published in Gazette of India dated 29th September, 2025 regarding user fee notification for the project of Six lane Chittoor to Thachur of National Highway starting from its junction with NE-7 (at Km. 151.900), NH-40 near Chittoor in the State of Andhra Pradesh, and terminating at its junction with NH-16 near Thachur in the State of Tamil Nadu from design Km. 0.000 to Km. 116.100 of NH-716B in the States of Andhra Pradesh & Tamil Nadu under BharatmalaPariyojana on Hybrid Annuity Mode.

(xxv) S.O.4436(E) published in Gazette of India dated 29th September, 2025 regarding user fee notification for the project of four or more lane of Kurnool-Mandlam-Atmakur Section from Design Km. 0.00 to Design Km. 66.115 (Existing Km. 5.400 of NH-40 to Existing Km. 73.00) of NH-340C in the State of Andhra Pradesh on Hybrid Annuity Mode.

(xxvi) S.O.4590(E) published in Gazette of India dated 8th October, 2025 regarding user fee notification ion for the project of four or more lane section from Km. 220.700 to Km. 285.950 (Srinagar-Qazigund Section) of National Highway No. 1A (New NH-44) in the Union Territory of Jammu & Kashmir.

(xxvii) S.O.4591(E) published in Gazette of India dated 8thOctober, 2025 regarding user fee notification for the project of four or more lane of Gagalheri-Saharanpur-Yamunanagar (UP/Haryana Border) Section from design Km. 51.340 to Km. 86.855 of National Highway No. 73 (New NH-344) in the State of Uttar Pradesh under NHDP-IV on Hybrid Annuity Mode.

(xxviii) S.O.4642(E) published in Gazette of India dated 13thOctober, 2025 regarding user fee notification for the project of four lane or more of Talaja-Mahuva-Victor Section from design Km. 54.990 to Km. 122.420 (existing chainage Km. 53.585 to Km. 121.840 of National Highway No. 8E in the State of Gujarat.

(xxix) S.O.4643(E) published in Gazette of India dated 13thOctober, 2025 regarding user fee notification for the project of two lane with paved shoulders of Dornala- Kunta Section from Design Chainage Km. 244.000 to 267.990 (existing Km. 244.000 to 268.700) of National Highway No. 765 in the State of Andhra Pradesh on EPC mode.

(xxx) S.O.4644(E) published in Gazette of India dated 13thOctober, 2025 regarding user fee notification for the

project of two lane with paved shoulder of Koyyuru to Chaparathipalem and Chaparathipalem to Lambasingi Section from design Km. 120.000 to Km. 205.000 of National Highway No. 516E in the State of Andhra Pradesh on EPC mode.

(xxxi) S.O.4647(E) published in Gazette of India dated 13thOctober, 2025 regarding user fee notification for the project of four or more lane of Victor-Kagavadar-Una Section of NH-8E design chainage from Km. 122.420 to Km. 181.450 (Existing chainage Km. 121.840 to Km. 180.478) of National Highway No. 8E in the State of Gujarat.

(xxxii) S.O.4681(E) published in Gazette of India dated 13thOctober, 2025 making certain amendments in Notification No. S.O. 3448(E) dated 25th July, 2025.

(xxxiii) S.O.4682(E) published in Gazette of India dated 15thOctober, 2025 regarding user fee notification for the project of four or more lane of Delhi-Saharanpur-Highway starting from Design Chainage Km. 0.000 to Km. 31.600 of NH-709B in the Union Territory of Delhi and State of Uttar Pradesh under BharatmalaPariyojana on EPC mode.

(xxxiv) S.O.4683(E) published in Gazette of India dated 15thOctober, 2025 regarding user fee notification for the project of four or more lane of Sagar Mohari Section from Km. 8.000 to Km. 50.300 of National Highway No. 934 (old NH-86) in the State of Madhya Pradesh under BharatmalaPariyojana on EPC mode.

(xxxv) S.O.4684(E) published in Gazette of India dated 15thOctober, 2025 regarding user fee notification for the

project of four or more lane of Mehgama-Hansdiha Section of NH-133 from existing Km. 41.900 to Km. 93.000 (Design Km. 00.000 to Km. 51.825) of National Highway No. 133 in the State of Jharkhand on Hybrid Annuity Mode.

(xxxvi) S.O.4702(E) published in Gazette of India dated 16thOctober, 2025 regarding user fee notification for the project of four or more lane of Vijayawada Bypass from Chinna Auvutupalli to Gollapudi (from design Km. 0.000 to Km. 30.000) section of National Highway No. 16 in the State of Andhra Pradesh under BharatmalaPariyojana on Hybrid Annuity Mode.

(xxxvii) S.O.4906(E) published in Gazette of India dated 27thOctober, 2025 regarding user fee notification for the project of two lane with paved shoulders of Kawardha-Simga section from design Km. 245.375 to Km. 316.468 (erstwhile Km. 246.849 to Km. 317.406) of NH-30 (erstwhile NH-12A) in the State of Chhattisgarh under BharatmalaPariyojana on Hybrid Annuity Mode.

(xxxviii) S.O.5068(E) published in Gazette of India dated 10thNovember, 2025 regarding user fee notification for the project of four lane with paved shoulders of Vodarevu – Chilakaluripet Section from Km. 0.000 to Km. 47.000 (existing Km. 0.000 to Km. 47.000) of National Highway 167A in the State of Andhra Pradesh on EPC basis.

(xxxix) S.O.5069(E) published in Gazette of India dated 10thNovember, 2025 regarding user fee notification for the project of four/six laning of Bangalore-Nelamangala section

from Km. 10.000 to Km. 29.500 of National Highway No. 4 in the State of Karnataka on BOT (Toll).

(xl) S.O.4950(E) published in Gazette of India dated 31stOctober, 2025 regarding user fee notification for the project of two lane with paved shoulder of Rampachodavaram to Koyyuru Section from Design Chainage Km. 43.700 to Km. 113.820 (Existing Ch. Km. 43.700 to Km. 116.865) of National Highway No. 516E in the State of Andhra Pradesh on EPC mode.

(xli) S.O.4953(E) published in Gazette of India dated 31stOctober, 2025 regarding user fee notification for the project of four or more lane section foMusiri-Namakkal Section (from Km. 34.000 to Km. 73.200) of National Highway No. 381B in the State of Tamil Nadu on EPC basis.

(xlii) S.O.5029(E) published in Gazette of India dated 4thNovember, 2025 regarding user fee notification for the project of four or more lane of Delhi to KherkiDaula fee plaza (Gurgaon) from Km. 14.300 to Km. 42.000 of NH-48 (Old NH No.8) in the States of Delhi & Haryana.

(xliii) S.O.5191(E) published in Gazette of India dated 14thNovember, 2025 regarding user fee notification for the project of 2LPS/4 lane of Mydukur to Nellore section of National Highway No-67 from Design Km. 585.820 (existing Km. 585.930) to Design Km. 744.355 (existing Km. 741.950) in the State of Andhra Pradesh.

(xliv) S.O.5035(E) published in Gazette of India dated 6thNovember, 2025 regarding user fee notification for the

project of for the use of two lane with paved shoulder of Shahpura – Thanagazi section from design Km. 0.000 to Km. 36.810 (existing Km. 0.000 to Km. 37.352) of National Highway NH-248A in the State of Rajasthan.

(xlv) S.O.5036(E) published in Gazette of India dated 6thNovember, 2025 regarding user fee notification for the project of two lane with paved shoulders of Khanapur to Goa/Karnataka Border section from design Km. 30.000 to Km. 82.300 (existing Km. 30.800 to Km. 84.120) of National Highway No. NH-748 (old NH-4A) in the State of Karnataka.

(xlvi) S.O.5037(E) published in Gazette of India dated 6thNovember, 2025 regarding user fee notification for the project of four or more lane of Thalapady (Kerala/Karnataka Border) to Chengala Section from design Ch. Km. 17.200 to Km. 56.200 (new NH Ch. Km. 00.000 to Km. 39.000) of National Highway No. 66 in the State of Kerala under BharatmalaPariyojana on Hybrid Annuity Mode.

(xlvii) S.O.5083(E) published in Gazette of India dated 11thNovember, 2025 regarding user fee notification for the project of two lane with paved shoulders of Nayagarh-Khordha Section from design chainage Km. 239.900 to Km. 294.300 of National Highway No. -57 (old NH-224) in the State of Odisha on EPC mode.

(xlviii) S.O.5084(E) published in Gazette of India dated 11thNovember, 2025 regarding user fee notification for the project of two lane with paved shoulders of Satara-

Mhaswad from Km. 0.00 to Km. 85.686 of National Highway No. 548C in the State of Maharashtra on EPC mode.

(xlix) S.O.5086(E) published in Gazette of India dated 11thNovember, 2025 regarding user fee notification for the project of four lane Section of Chhawani to Near Chhapia Village Section from design Km. 0.000 to Km. 54.960 (existing Km. 0.000 to Km. 55.00) of National Highway No. 227A in the State of Uttar Pradesh on EPC mode.

(l) S.O.5087(E) published in Gazette of India dated 11thNovember, 2025 regarding user fee notification for the project of two lane with paved shoulder of the Nattukal – Thanau Junction, Plakkad Section from Km. 87.000 to Km. 133.720 of NH-966 (old NH-213) in the State of Kerala on EPC mode.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2024-2025.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management(NIFTEM-T),Thanjavur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology, Entrepreneurship and Management (NIFTEM-T), Thanjavur, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Meat and Poultry Processing Board, New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Tribal Affairs (Shri Durgadas Uikey) laid on the Table:-

(1) (i) A copyof the Annual Report (Hindi and English versions) of the Ramakrishna Mission Hospital, Itanagar, Papum Pare, for the years 2018-2019, 2019-2020 and 2020-2021 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Hospital, Itanagar, Papum Pare, for the years2019-2020 and 2020-2021.

(2) Statement (Hindi and English versions) showing reasons for delay in laying report for the years 2019-2020 and 2020-2021, mentioned at (1) above.

(3) (i) A copyof the Annual Report (Hindi and English versions) of the Ramakrishna Mission School, Narottam Nagar, District Tirap, Arunanchal Pradesh, for the years 2016-2017, 2021-

2022 and 2022-2023 alongwith Audited Accounts for the years 2016-2017, 2021-2022 and 2022-2023 and 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission School, Narottam Nagar, District Tirap, Arunanchal Pradesh, for the year 2023-2024.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of theRamakrishna Mission School, Narottam Nagar, District Tirap, Arunanchal Pradesh for the year 2017-2018, mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Aalo, West Siang, Arunachal Pradesh, for the years 2015-2016, 2016-2017, 2017-2018 and 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission,Aalo, West Siang, Arunachal Pradesh, for the years 2016-2017, 2017-2018 and 2018-2019.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the report for the years 2016-2017, 2017-2018 and 2018-2019, mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Buddhist Cultural Association, Kullu, Himachal Pradesh, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Himalayan Buddhist Cultural Association, Kullu, Himachal Pradesh, for the year 2023-2024.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha, Barajuri, Ghatsila, Jharkhand, for the years 2015-2016, 2016-2017 and 2023-2024 alongwith Audited Accounts for the years 2015-2016, 2016-2017, 2017-2018 and 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha, Barajuri, Ghatsila, Jharkhand, for the years 2017-2018 and 2023-2024.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2017-2018,mentioned at (8) above.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha, Dumka, Jharkhand, for the years 2015-2016 and 2021-2022 alongwith Audited Accounts for the years 2015-2016, 2017-2018, 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha, Dumka, Jharkhand, for the years 2017-2018 and 2022-2023.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the report for the years 2017-2018 and 2022-2023,mentioned at (10) above.

(12) (i) A copy of the Annual Report (Hindi and English versions)

of the Ramakrishna Mission Ashrama, Morabadi, Ranchi, for the years 2015-2016, 2016-2017 and 2017-2018 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Ashrama, Morabadi, Ranchi, for the year 2017-2018.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2017-2018,mentioned at (12) above.

(14) (i) A copy of the Annual Report (Hindi and English versions) of Ramakrishna Mission Tuberculosis Sanatorium, Ranchi, Jharkhand, for the years 2021-2022 alongwith Audited Accounts for the years, 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Tuberculosis Sanatorium, Ranchi, Jharkhand, for the year 2022-2023.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year 2022-2023,mentioned at (14) above.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Khanderao Education Society, Dhule, Maharashtra, for the years 2021-2022, 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khanderao Education Society, Dhule, Maharashtra, for the years 2022-2023 and 2023-2024.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year 2022-2023,mentioned at (16) above.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Ashrama, Cherrapunjee, Meghalaya, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Ashrama, Cherrapunjee, Meghalaya, for the year 2023-2024.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Shree Ramakrishna Ashrama, Kalahandi, Odisha, for the year 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shree Ramakrishna Ashrama, Kalahandi, Odisha, for the year 2023-2024.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Muyal LiangTrust, Yongda Hill, Gangtok, Sikkim, for the years 2015-2016 and 2016-2017 alongwith Audited Accounts for the years 2015-2016, 2016-2017 and 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Muyal Liang Trust, Yongda Hill, Gangtok, Sikkim, for the year 2017-2018.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year 2017-2018,mentioned at (20) above.

(i) A copy of the Annual Report (Hindi and English versions)

of the Graameeya Makkal AbivirudhiIyakkam, Coimbatore, Tamil Nadu, for the years 2021-2022, 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Graameeya Makkal AbivirudhiIyakkam, Coimbatore, Tamil Nadu, for the years 2022-2023 and 2023-2024.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year 2022-2023,mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Nilgiris Adivasi Welfare Association, Kotagiri, Tamil Nadu, for the year 2021-2022 alongwith Audited Accounts for the years 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nilgiris Adivasi Welfare Association, Kotagiri, Tamil Nadu, for the year 2022-2023.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year 2022-2023,mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha Balurghat, Dakshin Dinajpur, West Bengal, for the year 2021-2022 alongwith Audited Accounts for the years 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha Balurghat, Dakshin Dinajpur, West Bengal, for the year 2022-2023.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year 2022-2023, mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Adarsh Lok Kalyan Sanstha, Satna, Madhya Pradesh, for the years 2016-2017, 2017-2018, 2018-2019 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Adarsh Lok Kalyan Sanstha, Satna, Madhya Pradesh, for the years 2017-2018, 2018-2019 and 2023-2024.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the years 2017-2018 and 2018-2019, mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Keshav GramotthanShikshan Samiti, Dindori, Madhya Pradesh, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Keshav GramotthanShikshan Samiti, Dindori, Madhya Pradesh, for the year 2023-2024.

(30) (i) A copy of the Annual Report (Hindi and English versions) of the MP Adiwashi Sevak Sangh, Dist-Shahdol, Madhya Pradesh, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MP Adiwashi Sevak

Sangh, Dist-Shahdol, Madhya Pradesh, for the years 2022-2023 and 2023-2024.

(31) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year 2022-2023, mentioned at (30) above.

(i) A copy of the Annual Report (Hindi and English versions) of the Society for Nature, Education and Health (SNEH), Khordha, Odisha, for the years 2015-2016, 2016-2017, 2017-2018, 2018-2019, 2019-2020, 2021-2022 and 2022-2023 alongwith Audited Accounts for the years 2015-2016, 2016-2017, 2017-2018, 2018-2019, 2019-2020, 2021-2022, 2022-2023 and 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Nature, Education and Health (SNEH), Khordha, Odisha, for the years 2017-2018, 2018-2019, 2019-2020, 2022-2023 and 2023-2024.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the report for the years 2017-2018, 2018-2019, 2019-2020 and 2022-2023,mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Gram Vikas Parishad, Nagaon, Assam, for the years 2019-2020 and 2021-2022 alongwith Audited Accounts for the years 2019-2020, 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gram Vikas Parishad, Nagaon, Assam, for the year 2022-2023.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the report abovefor the year2022-2023,mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Nongkrem Youth Development Association, Shilong, Distt- East Khasi Hills, Meghalaya,for the years 2015-2016 and 2016-2017 alongwith Audited Accounts for the years 2015-2016, 2016-2017 and 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nongkrem Youth Development Association, Shilong, Distt- East Khasi Hills, Meghalaya, for the year 2017-2018.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year2017-2018,mentioned at (35) above.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the Bharathiar Makkal Nalvalu Sangham, Salem, Tamil Nadu, for the years 2015-2016,2016-2017, 2022-2023 and 2023-2024 alongwith Audited Accounts for the years 2015-2016, 2016-2017, 2017-2018, 2022-2023 and 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharathiar Makkal Nalvalu Sangham, Salem, Tamil Nadu, for the years 2017-2018 and 2023-2024.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year2017-2018,mentioned at (37) above.

(39) (i) A copy of the Annual Report (Hindi and English versions) of the Pandey Shiksha Samiti, Vill-Bhamraha, Post-

Devadaha, Teh-RamnagarDist-Satna, Madhya Pradesh, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandey Shiksha Samiti, Vill-Bhamraha, Post-Devadaha, Teh-RamnagarDist-Satna, Madhya Pradesh, for the year 2022-2023 and 2023-2024.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2022-2023,mentioned at (39) above.

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Ashok Ashram, PO: Ashok Ashram, Via Dak Pathar, Distt- Dehradun, Uttarakhand, for the years 2017-2018 and 2018-2019 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ashok Ashram, PO: Ashok Ashram, Via Dak Pathar, Distt- Dehradun, Uttarakhand, for the year 2018-2019.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2018-2019,mentioned at (41) above.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Arun Institute of Rural Affairs (AIRA), Aswakhola, Karamul, Mahimgadi, Dhenkanal, Odisha, for the years 2017-2018, 2018-2019, 2019-2020, 2021-2022, 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Arun Institute of Rural Affairs (AIRA), Aswakhola, Karamul, Mahimgadi,

Dhenkanal, Odisha, for the years 2018-2019, 2019-2020, 2022-2023 and 2023-2024.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the reports for the years 2018-2019, 2019-2020 and 2022-2023,mentioned at (43) above.

(45) (i) A copy of the Annual Report (Hindi and English versions) of the Association for Voluntary Action (AVA) at Dampur, PO-Berboi, District- Puri, Odisha, for the years 2020-2021 and 2021-2022 alongwith Audited Accounts for the years 2020-2021, 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association for Voluntary Action (AVA) at Dampur, PO-Berboi, District- Puri, Odisha, for the year 2022-2023.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the reportsfor the year 2022-2023,mentioned at (45) above.

(47) (i) A copy of the Annual Report (Hindi and English versions) of the PRAKALPA, Jyotipur, District-Keonjhar, Odisha, for the years 2016-2017 and 2017-2018 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the PRAKALPA, Jyotipur, District-Keonjhar, Odisha, for the year 2018-2019.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the reportsfor the year 2018-2019,mentioned at (47) above.

(49) (i) A copy of the Annual Report (Hindi and English versions) of the Tagore Society for Rural Development,

RameswarPatna, Bhubaneswar, Odisha, for the years 2016-2017, 2017-2018 and 2018-2019 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tagore Society for Rural Development, RameswarPatna, Bhubaneswar, Odisha, for the year 2018-2019.

(50) Statement (Hindi and English versions) showing reasons for delay in laying the reportsabove for the year 2018-2019,mentioned at (49) above

(51) (i) A copy of the Annual Report (Hindi and English versions) of the Vivekanand Institute of Social Health and Welfare Service (VISHWAS), Narainpur, Chhattisgarh, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vivekanand Institute of Social Health and Welfare Service (VISHWAS), Narainpur, Chhattisgarh, for the year 2023-2024.

(52) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekananda Medical Mission, Kerala District, Wayanad Kerala, for the years 2019-2020, 2020-2021, 2021-2022 and 2022-2023 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekananda Medical Mission, Kerala District, Wayanad, Kerala, for the year 2020-2021 and 2022-2023.

(53) Statement (Hindi and English versions) showing reasons for delay in laying the reportsfor the years 2020-2021 and 2022-2023,mentioned at (52) above.

(54) (i) A copy of the Annual Report (Hindi and English versions) of the Type Writing Institution & Rural Development Service at Thoubal, Manipur, for the years 2018-2019, 2022-2023 and 2023-2024 alongwith Audited Accounts for the years 2018-2019, 2020-2021, 2022-2023 and 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Type Writing Institution & Rural Development Service at Thoubal, Manipur, for the year 2020-2021 and 2023-2024.

(55) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2020-2021,mentioned at (54) above.

(56) (i) A copy of the Annual Report (Hindi and English versions) of the Social Education for Environment and Development (SEED), S Tandapalli, Post Tamasa, District Malkangiri, Odisha, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Social Education for Environment and Development (SEED), S Tandapalli, Post Tamasa, District Malkangiri, Odisha, for the year 2020-2021.

(57) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year 2020-2021,mentioned at (56) above.

(58) (i) A copy of the Annual Report (Hindi and English versions) of the International Rural Education and Cultural Association (INRECA), INRECA Complex, Dediapada, Narmada, Gujarat, for the years 2022-2023 and 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Rural Education and Cultural Association (INRECA), INRECA Complex, Dediapada, Narmada, Gujarat, for the year 2023-2024.

(59) (i) A copy of the Annual Report (Hindi and English versions) of the Wayanad Girijana Seva Trust, District Wayanad, Kerala, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts for the years 2019-2020, 2020-2021 and 2021-2022.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wayanad Girijana Seva Trust, District Wayanad, Kerala, for the year 2021-2022.

(60) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year 2021-2022,mentioned at (59) above.

(61) (i) A copy of the Annual Report (Hindi and English versions) of the Chil Chil Asian Mission Society, CHAMS Campus, Kanglatongbi, Manipur for the years 2022-2023 and 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chil Chil Asian Mission Society, CHAMS Campus, Kanglatongbi, Manipur, for the years 2023-2024.

(62) (i) A copy of the Annual Report (Hindi and English versions) of the Wyn Stevens Computer Training Institute, WSCTI Campus, Chingkhulong, Lamsang, Imphal West, Manipur, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts for the years 2019-2020, 2020-2021 and 2021-2022.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wyn Stevens Computer Training Institute, WSCTI Campus, Chingkhulong, Lamsang, Imphal West, Manipur, for the year 2021-2022.

(63) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year 2021-2022,mentioned at (62) above.

(64) (i) A copy of the Annual Report (Hindi and English versions) of the Amay Gramin Uttan Samiti, 86 CS, Azad Marg, Ranapur, Jhabua Madhya Pradesh, for the years 2020-2021, 2021-2022 and 2022-2023 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Amay Gramin Uttan Samiti, 86 CS, Azad Marg, Ranapur, Jhabua Madhya Pradesh, for the years 2022-2023.

(65) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year 2022-2023,mentioned at (64) above.

(66) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Studies in Buddhist Philosophy and Tribal Cultural Society (ISBP & TCS), Lahul and Spiti, Himachal Pradesh for the years 2020-2021 and 2021-2022 alongwith

Audited Accounts for the years 2020-2021, 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Institute of Studies in Buddhist Philosophy and Tribal Cultural Society (ISBP & TCS), Lahul and Spiti, Himachal Pradesh for the year 2022-2023.

(67) Statement (Hindi and English versions) showing reasons for delay in laying the reportfor the year 2022-2023,mentioned at (66) above.

(68) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Bal Kalyan Samiti, Udaipur, Rajasthan, for the years 2021-2022 and 2022-2023 alongwith Audited Accounts for the years 2021-2022, 2022-2023 and 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajasthan Bal Kalyan Samiti, Udaipur, Rajasthan, for the year 2023-2024.

(69) (i) A copy of the Annual Report (Hindi and English versions) of the Savyasanchi Centre for Urban and Rural Development, Amar Nikunj, Arjun Nagar, District Sidhi, Madhya Pradesh, for the years 2019-2020, 2020-2021, 2021-2022, 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Savyasanchi Centre for Urban and Rural Development, Amar Nikunj, Arjun Nagar, District Sidhi, Madhya Pradesh, for the years 2021-2022, 2022-2023 and 2023-2024.

(70) Statement (Hindi and English versions) showing reasons for delay in laying the report for the years 2021-2022 and 2022-2023,mentioned at (69) above.

(71) (i) A copy of the Annual Report (Hindi and English versions) of the Shree Ganesh Foundation, Lohgaon, Ranjane, Shindkheda, District Dhule, Maharashtra, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shree Ganesh Foundation, Lohgaon, Ranjane, Shindkheda, District Dhule, Maharashtra, for the years 2022-2023 and 2023-2024.

(72) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2022-2023,mentioned at (71) above.

(73) (i) A copy of the Annual Report (Hindi and English versions) of the Chandrai Mahila Mandal, Pimplner, Tal-Sakri, Distt-Dhule, Maharashtra, for the years 2021-2022, 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chandrai Mahila Mandal, Pimplner, Tal-Sakri, Distt-Dhule, Maharashtra, for the year 2022-2023 and 2023-2024.

(74) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2022-2023,mentioned at (73) above.

(75) (i) A copy of the Annual Report (Hindi and English versions) of the Shri KotuleshwarShikshanPrasarak Mandal at & Post - Kotul, Tal-Akole, Distt- Ahmadnagar, Maharashtra, for the years 2021-2022, 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri KotuleshwarShikshanPrasarak Mandal at & Post - Kotul, Tal-Akole, Distt- Ahmadnagar, Maharashtra, for the years 2022-2023 and 2023-2024.

(76) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2022-2023,mentioned at (75) above.

(77) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Swami Swayam Seva Bhavi Sanstha, Ganeshpur, Dist. Dhule, Maharashtra, for the years 2022-2023 and 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Swami Swayam Seva Bhavi Sanstha, Ganeshpur, Dist. Dhule, Maharashtra, for the years 2022-2023 and 2023-2024.

(78) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2022-2023,mentioned at (77) above.

(79) (i) A copy of the Annual Report (Hindi and English versions) of the Integrated Rural Development & Educational Organization,Manipur, for the year 2022-2023, alongwith Audited Accounts for the years 2022-2023 and 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Integrated Rural Development & Educational Organization, Manipur, for the year 2023-2024.

(80) (i) A copy of the Annual Report (Hindi and English versions) of the SANKALP, River Chhinda View At-Patrakana, Po-

Kasarda, Ps-Niali, Cuttack, Odisha, for the year 2021-2022, alongwith Audited Accounts for the years 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the SANKALP, River Chhinda View At-Patrakana, Po-Kasarda, Ps-Niali, Cuttack, Odisha, for the year 2022-2023.

(81) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2022-2023,mentioned at (80) above.

(82) (i) A copy of the Annual Report (Hindi and English versions) of the Koraput Development Foundation, Dist. Koraput, Odisha, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Koraput Development Foundation, Dist. Koraput, Odisha, for the 2023-2024.

(83) (i) A copy of the Annual Report (Hindi and English versions) of the Sandhi Niketan Shikshan Sanstha, Wadgaon, Dist.Nanded, Maharashtra, for the years 2020-2021, 2021-2022, 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sandhi Niketan Shikshan Sanstha, Wadgaon, Dist.Nanded, Maharashtra, for the year 2023-2024.

(84) (i) A copy of the Annual Report (Hindi and English versions) of the Dayanand Sewashram Sangh, Bokajan, Karbi

Anglong, Assam, for the years 2019-2020 and 2021-2022 alongwith Audited Accounts for the years 2019-2020, 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dayanand Sewashram Sangh, Bokajan, Karbi Anglong, Assam, for the year 2022-2023.

(85) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2022-2023,mentioned at (84) above.

(86) (i) A copy of the Annual Report (Hindi and English versions) of Mahbodhi International Meditation Centre, Leh Ladakh, for the years 2020-2021 and 2021-2022 alongwith Audited Accounts for the year 2020-2021, 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahbodhi International Meditation Centre, Leh Ladakh for the year 2022-2023.

(87) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2022-2023,mentioned at (86) above.

(88) (i) A copy of the Annual Report (Hindi and English versions) of the MalmathaParisarShikshanPrasarak Mandal, Nagpur (V), Tal-Sakri, Distt- Dhule, Maharashtra, for the years 2021-2022 and 2022-2023 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MalmathaParisarShikshanPrasarak Mandal, Nagpur (V), Tal-Sakri, Distt- Dhule, Maharashtra, for the year 2022-2023.

(89) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2022-2023,mentioned at (88) above.

(90) (i) A copy of the Annual Report (Hindi and English versions) of the Pushpa Convent Education Society, C-537, Pushpa Nagar Colony, Station Area, Bhopal, Madhya Pradesh, for the years 2019-2020, 2020-2021, 2021-2022 and 2022-2023 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pushpa Convent Education Society, C-537, Pushpa Nagar Colony, Station Area, Bhopal, Madhya Pradesh, for the year 2022-2023.

(91) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2022-2023,mentioned at (90) above.

(92) (i) A copy of the Annual Report (Hindi and English versions) of the Seva Samaj, At/PO-Gunupur, District-Rayagada, Odisha, for the years 2020-2021 and 2021-2022 alongwith Audited Accounts for the years 2020-2021, 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seva Samaj, At/PO-Gunupur, District-Rayagada, Odisha, for the year 2022-2023.

(93) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2022-2023,mentioned at (92) above.

(94) (i) A copy of the Annual Report (Hindi and English versions) of the Tapi Parisar Educational and Cultural Trust, Dhule, Maharashtra, for the years 2020-2021 and 2021-2022

alongwith Audited Accounts for the years 2020-2021, 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tapi Parisar Educational and Cultural Trust, Dhule, Maharashtra, for the year 2022-2023.

(95) Statement (Hindi and English versions) showing reasons for delay in laying the report for the year 2022-2023,mentioned at (94) above.

(96) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha Beldanga, Murshidabad, West Bengal, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha Beldanga, Murshidabad, West Bengal, for the years 2023-2024.

(97) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Sarada Mission, Tirap, Arunachal Pradesh, for the years 2021-2022 and 2022-2023 alongwith Audited Accounts for the years 2021-2022, 2022-2023 & 2023-2024.A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Sarada Mission, Tirap, Arunachal Pradesh, for the years 2022-2023 and 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Sarada Mission, Tirap, Arunachal Pradesh, for the years 2021-2022 and 2022-2023.

(98) Statement (Hindi and English versions) showing reasons for delay in laying the reports for the year 2022-2023,mentioned at (97) above.

(i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha, Pakur, Jharkhand, for the years 2021-2022, 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha, Pakur, Jharkhand, for the years 2022-2023 and 2023-2024.

(99) Statement (Hindi and English versions) showing reasons for delay in laying the reports for the years 2022-2023,mentioned at (98) above.

(100) A copy each of the following reports (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2024-2025.

(ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

(1) A copy each of the following reports (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the NBCC (India) Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the NBCC (India) Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2024-2025alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2024-2025.

(ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Hindustan Prefab Limited,New Delhi, for the year 2024-2025.

(ii) Annual Report of the Hindustan Prefab Limited,New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Kochi Metro Rail Corporation Limited, Kochi, for the year 2024-2025.

(ii) Annual Report of the Kochi Metro Rail Corporation Limited, Kochi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2024-2025.

(3) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2024-2025, together with Audit Report thereon.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2023-2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Mission for Clean Ganga, New Delhi, for the year 2024-2025.

(iv) A copy of the Review (Hindi and English versions) by the Government of the working of the National Mission for Clean Ganga, New Delhi, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2024-2025.

(8) A copy each of the following reports (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2023-2024.

(ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

The Minister of State in the Ministry of Heavy Industries; and Minister of State in the Ministry of Steel (Shri Bhupathi Raju Srinivasa Varma) laid on the Table a copy of the Report of the Comptroller and Auditor General of India – Union Government (No. 38 of 2025) – (Performance Audit – Commercial) on Performance of Blast Furnaces in Steel Authority of India, Ministry of Steel, under Article 151(1) of the Constitution.

The Minister of Civil Aviation (Shri Kinjarapu Rammohan Naidu) on behalf of the Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

(1) A copy of the Airports Authority of India (Leave) Amendment Regulations, 2024(Hindi and English versions) published in Notification No. F.No. A-42011/60/2020-HR in Gazette of India dated 19thJuly, 2024 under Section 43 of Airports Authority of India Act, 1994.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2024-2025.

(4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2023-2024.

(ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

6. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 17th December, 2025, Rajya Sabha agreed without any amendment to the Repealing and Amending Bill, 2025, as passed by the Lok Sabha.

(ii) That at its sitting held on the 17th December, 2025, Rajya Sabha agreed without any amendment to the *Sabka Bima Sabki Raksha* (Amendment of Insurance Laws) Bill, 2025, as passed by the Lok Sabha.

7. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri Dushyant Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing:-

(1) Twenty-second Report on Action Taken by the Government on the Observations/Recommendations contained in the 68th Report (17th Lok Sabha) on the subject 'Promotion of Climate Resilient Farming' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture & Farmers Welfare).

(2) Twenty-third Report on Action Taken by the Government on the Observations/Recommendations contained in the 3rd Report (18th Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).

(3) Twenty-fourth Report on Action Taken by the Government on the Observations/Recommendations contained in the 4th Report (18th Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

(4) Twenty-fifth Report on Action Taken by the Government on the Observations/Recommendations contained in the 5th Report (18th Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Food Processing Industries.

(5) Twenty-sixth Report on Action Taken by the Government on the Observations/Recommendations contained in the 10th Report (18th Lok

Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).

8. Reports of Standing Committee on External Affairs

Ms. Praniti Sushilkumar Shinde presented the following Reports (Hindi and English versions) of the Committee on External Affairs (Eighteenth Lok Sabha):-

(1) Ninth Report on the subject 'Future of India-Bangladesh Relationship'.

(2) Tenth Report on Action Taken by the Government on the Observations/ Recommendations contained in the Fifth Report of the Committee on External Affairs (18th Lok Sabha) on the subject 'Demands for Grants of the Ministry of External Affairs for the year 2025-26'.

(3) Eleventh Report on Action Taken by the Government on the Observations/ Recommendations contained in the Sixth Report of the Committee on External Affairs (18th Lok Sabha) on the subject 'Indian Diaspora Overseas including NRIs, PIOs, OCIs and Migrant Workers: All Aspects of their Conditions and Welfare, including the Status of the Emigration Bill'.

9. Statement of Standing Committee on External Affairs

Ms. Praniti Sushilkumar Shinde laid the Statement (Hindi and English versions) of the Standing Committee on External Affairs showing Action Taken by the Government on the Observations/Recommendations contained in the Seventh Report of the Standing Committee on External Affairs (Eighteenth Lok Sabha) on Action Taken by the Government on the Recommendations contained in the Fourth Report (Eighteenth Lok Sabha) on the Demands for Grants of the Ministry of External Affairs for the year 2024-25.

10. Report of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka presented the Twenty-fourth Report (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj on 'Right to Fair Compensation and Transparency in Land

Acquisition, Rehabilitation and Resettlement Act, 2013 - Implementation and Effectiveness' pertaining to the Department of Land Resources (Ministry of Rural Development).

11. Statements by Ministers

(1) The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2024-25) on the 'Demands for Grants (2025-26) (Demand No. 45)' pertaining to Ministry of Food Processing Industries.

(2) The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Housing and Urban Affairs (2024-25) on 'Demands for Grants (2025-26)' pertaining to Ministry of Housing and Urban Affairs.

(ii) the status of implementation of the recommendations contained in the 17th Report of the Standing Committee on Housing and Urban Affairs (2022-23) on 'Evaluation of Implementation of Pradhan Mantri Awas Yojana (Urban)' pertaining to Ministry of Housing and Urban Affairs.

12. Motion Regarding Report of the Joint Committee on the Constitution (One Hundred and Thirtieth Amendment) Bill, 2025; the Jammu and Kashmir Reorganization (Amendment) Bill, 2025; and the Government of Union Territories (Amendment) Bill, 2025 - Extension of Time

Smt. Aparajita Sarangi moved the following motion:-

"That this House do extend time for presentation of the Report of the Joint Committee on the Constitution (One Hundred and Thirtieth Amendment) Bill, 2025; the Jammu and Kashmir Reorganization (Amendment) Bill, 2025; and the Government of Union Territories (Amendment) Bill, 2025 upto the first day of last week of the Budget Session, 2026".

The motion was put to vote and adopted.

[@]12.14 P.M.

13. Government Bill - Introduced

The Securities Markets Code, 2025

Shri ManishTewari and Thiru Arun Nehru opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) requested that the Bill may be referred to the concerned Departmentally Related Standing Committee.

Thereupon, the Chair made announcement[&] regarding referring the Bill to the concerned Departmentally Related Standing Committee.

[@] From 12.12 P.M. To 12.14 P.M. Member raised matter of public importance

[&] Original in Hindi. For details, please see the debates of the day.

12.23 P.M

14. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

(1) Shri Ganesh Singh regarding need to introduce NCC training programme in PM SHRI schools and Sandipani Vidyalayas in Madhya Pradesh.

(2) Shri Arun Kumar Sagar regarding need to establish the National Institue of Electronics and Information Technology in Shahjahanpur, Uttar Pradesh.

(3) Shri Kota Srinivasa Poojary regarding need to enhance allocation of funds for completion of elevated express on NH-66 and other road projects in Karnataka.

(4) Shri Kali Charan Singh regarding need to recognize 'Itkhori Festival' of Jharkhand as a 'National Festival'.

(5) Shri Bhartruhari Mahtab regarding need for adequate financial provision to develop the birth places of number of eminent persons of Odisha under Baraputra Aitihya Grama Yojana.

(6) Shri Anoop Pradhan Valmiki regarding need for rejuvenation of Shri Dauji Maharaj Temple in Hathras district, Uttar Pradesh.

(7) Shri P P Chaudhary regarding need for a legislative framework to recognize new categories of heritage and conservation of unprotected heritage sites in the country.

(8) Shri Lumba Ram Choudhary regarding railway related issues of Jalore Parliamentary Constituency, Rajasthan.

(9) Shri Eatala Rajender regarding need to accord permission to provide public accessibility to Defence lands in Malkajgiri Parliamentary Constituency in Telangana.

(10) Shri Parimal Suklabaidya regarding need to introduce a direct flight service between Silchar and Delhi.

(11) Shri Jagdambika Pal regarding need to constitute 'Kalanamak Vikas Board' and to include Kalanamak rice in the second schedule of APEDA Act.

(12) Dr. Manna Lal Rawat regarding need to relax norms for establishment of branches of nationalized banks in tribal areas of Udaipur, Rajasthan.

(13) Dr. C M Ramesh regarding need to set up a Day Care Cancer Centre (DCCC) in Anakapalli district in Andhra Pradesh.

(14) Shri Vijayakumar Alias Vijay Vasanth regarding need to provide railway connectivity, infrastructure and passenger amenities in Kanniyakumari district of Tamil Nadu.

(15) Dr. Mallu Ravi regarding need to release pending Central funds to address problems arising in Cottage Industries and other MSME sectors in Telangana.

(16) Adv Dean Kuriakose regarding problems being faced by farmers in Idukki Parliamentary Constituency and other parts of Kerala due to shortage of subsidized Urea and Potash.

(17) Shri Rahul Kaswan regarding need to upgrade irrigation canal system and divert water from Indus Basin to Rajasthan.

(18) Adv. Adoor Prakash regarding need to accord approval of Outer Ring Road Project from Vizhinjam to Navaikkulam in Kerala and also to disburse compensation to the land owners whose lands were acquired for the project.

(19) Ms S Jothimani regarding need to bring legislation to regulate online gender based abuse and AI enabled offences alongwith establishment of Digital Safety Centre.

(20) Shri Rajeev Rai regarding need to extend reservation in Jobs for ex-servicemen to Group 'A' and 'B' posts.

(21) Shri Sanatan Pandey regarding need to increase frequency of train No. 22581/22582 and also to change the time of the train and other related issues of railways.

(22) Ms. Mahua Moitra regarding need to conserve and protect the historical monuments and sites in West Bengal.

(23) Shri K E Prakash regarding need to release pending funds allocated under Samagra Shiksha Scheme to Tamil Nadu.

(24) Shri Ramprit Mandal regarding need to address the problem of water-logging in Jhanjharpur Bazar in Jhanjharpur Parliamentary Constituency, Bihar.

(25) Shri Sanjay Dina Patil regarding need to upgrade drainage system, pumping system and real time disaster management mechanism to address the water logging problem in Mumbai metropolitan region.

(26) Smt. Supriya Sule regarding need to provide dedicated senior citizen friendly rail coaches at both ends of Mumbai Suburban Rail Network.

(27) Shri Ravindra Dattaram Waikar regarding need to amend CRZ-2 Notification, 2019 to clear redevelopment of Jhuggi Jhopdi clusters in Coastal Regulation Zone in Mumbai.

(28) Shri Raja Ram Singh regarding need to expedite the construction of AIIMS, Darbhanga and expansion of AIIMS, Patna.

(29) Shri Joyanta Basumatary regarding need to provide additional funds directly to Bodoland Territorial Council for development of healthcare facilities and sanitation services.

12.24 P.M.

15. Government Bill – Passed

The Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin): VB – G RAM G (विकसित भारत - जी राम जी) Bill, 2025.

Time Announced in the House: 4 Hrs.
Time Taken: 8 Hrs. 38 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Shivraj Singh Chouhan on 17th December, 2025, continued.

Shri Shivraj Singh Chouhan replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 37 were adopted.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shivraj Singh Chouhan.

The motion was adopted and the Bill was passed.

1.07 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M on Friday, the 19th December, 2025)

UTPAL KUMAR SINGH,
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 19, 2025 / Agrahayana 28, 1947 (Saka)

No. 104

11:00 A.M.

1. Valedictory Reference

The Speaker made Valedictory Reference* on the conclusion of the Sixth Session of the Eighteenth Lok Sabha.

11.01 A.M.

2. National Song

The National Song was played.

11.02 A.M.

(Lok Sabha adjourned sine-die at 11.02 A.M.)

UTPAL KUMAR SINGH,
Secretary General

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* Original in Hindi. For details, please see the debates of the day.